

**OFFICE OF DEPUTY COMMISSIONER PATIALA, PUNJAB**

Tel No. 0175-2311300 Email ID. dc.ptl@punjab.gov.in

(Misc.-2 Branch)

To

The Registrar General  
National Green Tribunal  
New Delhi.

No: 3798/Misc.-2/M-2

Dated: 16-09-2024

**Subject:** Original Application number 343/2024 Mahendra Kumar Arora Vs State of Punjab.

**Ref. No.** Hon'ble National Green Tribunal order dated 01.07.2024 pertaining to the above subject.

Hon'ble National Green Tribunal in its order dated 01.07.2024 pertaining to the Original Application number 343/2024 Mahendra Kumar Arora Vs State of Punjab, constituted a committee to visit site, collect relevant information and if finds complaint to be correct, take up appropriate remedial, punitive and preventive action including assessment of environmental compensation in accordance with law. Committee was also directed to submit compliance report with the Registrar General of the Tribunal within the stipulated time.

As per the order of the Hon'ble NGT, a joint committee was formed and the committee has submitted its compliance report for kind consideration.

The compliance report is enclosed herewith.

**Enclosed: Committee Report**

Deputy Commissioner  
Patiala

**Endst. No.**

**Dated.**

A copy of the above is forwarded for information and necessary action please.

- 1) Principal Chief Conservator of Forests (HoFF), Punjab, SAS Nagar.
- 2) Deputy Director General of Forests (Central), Ministry of Environment Forests and Climate Change, Government of India, Northern Regional Office, Chandigarh.
- 3) Conservator of Forests, South Circle, Patiala.

**Enclosed: Committee Report**

Deputy Commissioner  
Patiala

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As per the order of the Hon'ble NGT, a joint committee was formed and the committee has submitted its compliance report for kind consideration.

The compliance report is enclosed herewith.

**Enclosed: Committee Report**

Deputy Commissioner  
Patiala

Endst. No. 3799-3801/Misc-2/M-2 Dated. 16-09-2024

A copy of the above is forwarded for information and necessary action please.

- 1) Principal Chief Conservator of Forests (HoFF), Punjab, SAS Nagar.
- 2) Deputy Director General of Forests (Central), Ministry of Environment Forests and Climate Change, Government of India, Northern Regional Office, Chandigarh.
- 3) Conservator of Forests, South Circle, Patiala.

**Enclosed: Committee Report**

Deputy Commissioner  
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**Compliance report regarding order of the Hon'ble National Green Tribunal dated 01.07.2024 pertaining to the Original Application number 343/2024 Mahendra Kumar Arora Vs State of Punjab**

Hon'ble National Green Tribunal in its order dated 01.07.2024 (**Annexure 1**), pertaining to the Original Application number 343/2024 Mahendra Kumar Arora Vs State of Punjab, constituted a committee to visit site, collect relevant information and if finds complaint to be correct, take up appropriate remedial, punitive and preventive action including assessment of environmental compensation in accordance with law. Committee was also directed to submit compliance report with the Registrar General of the Tribunal within the stipulated time. The operative part of the order is reproduced as under :

***"2. Complainant has stated that about 250 trees have been illegally cut on Patiala Devigarh Road by a private British co-ed School in collusion with District Forest Officer Sanor, District Patiala causing damage to environment.***

***3. In our view, above complaint can be looked into at the first instance by Statutory Regulators and local authorities. Therefore, we constitute a joint Committee comprising Principal Chief Conservator of Forest of the area concerned, District Magistrate, Patiala and Regional Officer, MoEF&CC, Chandigarh.***

***4. District Magistrate, Patiala shall be nodal agency for coordination and compliance.***

*5. Above Committee shall visit site, collect relevant information and if finds above complaint to be correct, take appropriate remedial, punitive and preventive action including assessment of environmental compensation in accordance with law within two months.*

*6. Committee shall submit compliance report with Registrar General of this Tribunal within 15 days, after expiry of above period who if finds necessary may place matter before the Bench for further orders. “*

It is submitted that, Office of Principal Chief Conservator of Forest Punjab (HoFF) deputed (**Annexure 2**) Conservator of Forests, South Circle to represent Principal Chief Conservator of Forest Punjab (HoFF) in a joint committee as per above order of the NGT. Additional Deputy Commissioner (General), Patiala represented District Magistrate Patiala and Technical Officer represented Regional Office MoEF&CC, Chandigarh.

In the meeting dated 20.08.2024 (**Annexure 3**) Divisional Forest Officer Patiala appraised the committee regarding the Forest Strip Sanour distributary (RD Patiala Sanour Road to Patiala Pehowa Road) falling in Sanour Beat, Patiala Range, Patiala Forest Division, Violation in the Forest strip under Indian Forest Act 1927 and the actions taken by concerned office on receipt of the complaint by Mahendra Kumar Arora dated 15.02.2022.

The site visit was carried out by the committee on 28.08.2024 (**Annexure 4**) in presence of Divisional Forest Officer, Patiala and concerned field staff with records. As per the Area

Register, the Forest Strip is 3.5 meter wide on both sides of the Distributary. The School had temporarily used the Forest Strip for passage and Parking on the Left side of the Distributary. The owner of the Residential colony had damaged the Forest land on the right side of the Distributary for passage.

The complainant Shri Mahendra Kumar Arora was given the opportunity of hearing by the committee on 02.09.2024 (**Annexure 5**). The complainant didnot appear in person and mailed his written statement (**Annexure 6**). In written statement of the complainant it is stated as under.

- (1) *"That the officers of Forest Department Patiala DSFO Madam, DFO Balveer Singh Dhillon Officer Sanaur, Ramanpreet Singh Block Officer, Sarwan Singh Block Officer Sanaur, Patiala in order to benefit a private school British Co-Ed and an illegal colony on right side of Sanour Distributary RD Sanaur Road to Devigarh Road and on adjoining Pahewa road have felled 250 trees.*
- (2) *That after cutting the trees by the said officials, the entries of these lines have been deleted by tampering the government records. As per google map and google earth, the trees which were present during October 2021 were not present during November 2021., which trees were shown on Google Map and Google Earth in October 2021 and were not present in November 2021. To investigate this, take a report from the RT expert and the check record register.*
- (3) *Attempts were being made to suppress the matter by sending legal notice regarding illegal encroachment on forest*

land opposite to the British Co-Ed School however, Coloniser/colony developer in connivance with Forest Officers have erected electric poles in place of trees without obtaining NOC. Forest land is encroached and no action has been taken up.

- (4) That in above RD on the left side of of the Sanour Distributory opposite side of the school tree are not included in the record and they are prepared to fell these trees also illegally.

That through joint demarcation by Kanungo of Forest Department and Officers of Revenue Department the it could be ascertained that the above officers have got encroachment done on land worth crores and on how much of land by School and the Coloniser. Constitute a special team under the supervision of current Ho'ble Deputy Commissioner.

The above Coloniser in connivance with Officers of Forest Department has developed a road on forest land worth lakhs without approval. New electric poles are also being installed on forest land without NOC. Investigate the matter and file case against guilty officers under Corruption Act."

British Co-ed School Authorities were given opportunity of hearing on date 05.09.2024 (**Annexure 7**). School Authorities appeared before the committee and submitted their written reply on 06.09.2024 (**Annexure 8**). In their written reply the School Authorities have submitted as under.

(1) *“That the British Co-ed High School (hereinafter referred as a School) has received a Letter dated 02.09.2024 from your Office and learnt that one Mahinder Kumar Arora has leveled allegations against the School regarding cutting of 250 trees and caused damaged to the Environment. That the British Co-Ed High School is one of the most prominent Schools in Patiala. The school provides a well-rounded education built in a foundation of Academics, Creative Arts, Sports, Adventure Camps and Community Service which includes various activities like awareness campaigns, tree plantation and community outreach programmesto name a few. Students gain international exposure through trips abroad, YFU, AFS, the International School Award and the School Enterprise Challenge. Nationally, students participate in treks and tours, IAYP, MUNs, Debates, NCC and NSS, Sports and Performing Art. School takes responsibility to prepare young people to navigate the world as confident, caring and responsible citizens. The academic standards are very high and our students always excel in ISC and ICSE Examinations. Every year students have been toppers at District, State and National level. As an Institution, we are deeply committed to maintaining our reputation and ensuring the highest standard of integrity. So, the question of involvement of the school in such like incidents of cutting trees or encroaching any land of forest department does not arise.*

(2) No Objection Certificates taken by School

*That we would like to clarify our position regarding the construction of our School. We have obtained the necessary*

permissions from Punjab Mandi Board and secured change of land use (CLU) Certificate from the Concerned Authorities for the establishment of our institution. The school has also taken NOC from Punjab Mandi Board to open the main gates of the School towards road. Copy of the NOC bearing No. 6099 dated 22.03.2022 is attached herewith as Annexure R-1 and Copy of C.L.U. issued by concerned authority is attached herewith as Annexure R- 1/A. Earlier, the School has no knowledge that there is any land of forest department. It has come to our knowledge that the land adjoining the link road near our School belongs to forest land. Our School has taken the NOC from Punjab Mandi Board under good faith assuming that the land belonged to Mandi Board. Thereafter, the School, immediately applied for NOC's from forest department regarding school entrance/gate. Copy of the NOC's applied to the Forest Department is attached herewith as Annexure R-2. School has also obtained NOC from Punjab Mandi Board to construct a bridge over Canal duly shown in the site plan. Copy of the NOC is attached herewith as Annexure R-3.

(3) Allegations of Encroachment

I want to clarify that our School's boundary is clearly defined and ends at Point-B on the site plan, we submitted. There had been no encroachment into forest area and we are committed to upholding environmental regulations. Even, the School has left eight feet, its own land outside the School Premises/Boundary for parking. The complainant leveled false allegations regarding encroachment. Moreover, a site plan and photographs showing the actual position are attached herewith.

(4) Allegations regarding Cutting of Trees

That the allegations regarding cutting or felling any trees mentioned in complaint are baseless, not substantiated by actual position on the ground. The School has never cut or fell any trees as alleged in the complaint. School clarifies that no activity of cutting or felling of trees has taken on our premises or outside the premises. Our school has implemented various initiatives aimed at promoting environmental awareness, including tree planting drive and educational programs on conversation. The allegations levelled by the complainant are false and frivolous. Which is clearly established from following points:-

i. That the Building of the School is segregated/Separated by Canaland a (interlocking tiles) road shown in the site plan attached herewith as Annexure R-4. So, the School has no concern with the land of forest department adjoining with the (interlocking tiles)/road. That one Private Colonizer has developed a Private Colony at Point-A duly shown in the Site Plan as (Annexure R-4), under the name of "R.S. Enclave". Moreover, the above said Colonizer has also got constructed an interlocking tiles road with the help of Nagar Council, Sanaur, which is clearly established from photographs taken on inauguration. Copy of the Photographs showing the Board of 'R.S. enclave' is attached herewith as Annexure R-5 and Copy of the photographs showing the interlocking road, are also attached herewith as Annexure R-6 to R-8. Moreover, the above said Private Colonizer has also affixed four pillars in front of the road to stop the General Public from the use of this road. Copy of the

photographs showing the pillars affixed on the road are attached herewith as Annexure R-9. The Private Colonizer has got constructed the road with the purpose to approach his Colony "R.S. Enclave duly shown in the Site Plan as well as in the photographs. The School is neither the beneficiary of the above said road nor have any concern/contribution in the construction of road. So the question of cutting any trees or encroaching on any area of forest land by the School does not arise. For more clarity of the facts, deponent has attached a site plan (Annexure R-4), in which, the Building of the School is duly shown at Point-A in the site plan and the boundary wall of the school at Point-B of the site plan. Then, there is a Green Zone/Green Area duly shown at Point-C in the site plan. The road leads towards the Village JaurianSadkan from main road duly shown at Point-D in the site plan. Then, there is a Green Zone/Green Area duly shown at Point-E in the site plan. Then, a Canal duly shown in Blue Colour at Point-F segregated/divide the area of School from the land of forest department. Then there is a road constructed by one Private Colonizer duly shown in Yellow Colour at Point-G. All the above said facts are also corroborated from photographs already attached above. So, the deponent has no concern with the land of forest department and has no reason to cut any such trees. In fact, the land of forest department is far away from the boundary wall of School. Moreover, School is fully prepared to cooperate with any investigating authorities misunderstanding. to clear up this misunderstanding.

ii. That the complainant with malafide intention has not mentioned any date, month or year, when the School allegedly cut the trees or allegedly encroached over any area of forest land.

iii. That our School also organizes many plantation drives. Copy of the photographs regarding our past and ongoing projects aimed at increasing green cover are attached herewith as Annexure R-11 to R-21.

(5) Reason to move false complaints:

It has come to our notice that individuals who were unsuccessful in securing admission for their children, despite their political connections, have initiated these baseless complaints themselves or through some third person. Moreover, the School has inquired about the complainant after receiving this complaint and has come to know that complainant is used to file false and frivolous application against various persons and institutions just to extract money. The complainant is a habitual litigant. The British Co-Ed High School Categorically deny these allegations, which the School believe have been made just to extract money and lower the reputations of the School. The school reserves his right to initiate legal proceedings against complainant for moving false and frivolous complaints.

It is therefore, prayed that the complaint moved by the complainant against the British Co-Ed High School is based upon false and frivolous facts and same is liable to be dismissed with heavy cost. Moreover, legal proceedings are liable to be initiated against the complainant for providing wrong and false information.”

The Divisional Forest Officer Patiala submitted a detailed report to the committee about complaint (**Annexure 9 and 10**). In this report the Divisional Forest Officer, Patiala has informed as under.

- (1) *"A complaint regarding British Co Ed School, located on Left side of Forest Strip, Sanour distributory (RD Patiala Sanour Road to Patiala Pehowa Road) was received from office of Deputy Commissioner Patiala on 15/02/22. The complainant alleged in the complaint, that British Co Ed School Authorities have illegally felled about 250 trees and also encroached upon Forest land in connivance with the Forest Department in Patiala-Sanour road falling under Forest Range Patiala.*
- (2) *A 5 member Team was constituted by Divisional Forest Officer Patiala dated 15.02.2022 under Range Officer Nabha Ms.Amandeep Kaur for enquiry of the same. The team submitted its Report dated 10.03.2022. As per the Report total 28 trees were found missing on above mentioned site in Sanour distributory , of which only 11 Dead and Dry trees were departmentally felled and no action taken against 17 trees, though the timber has been retrieved from the strip and recorded in the timber form by concerned incharge and in addition land breaking of Forest land (Violation under Indian Forest Act 1927) has been found on both sides of the Forest Strip.*
- (3) *It was brought to the notice of the Divisional Forest Office that during the period of the complaint, a New*

Residential Colony was established on Right Side of Sanour distributary. While taking access to the colony through a road under jurisdiction of Municipal Committee Sanour, Land breaking was carried out in the Forest strip adjacent to the road in an area of about 495 Sq Mt. It is also reported By the Division office that the loss of trees and Land breaking in Right side of the Forest strip alleged in the complaint took place around November 2021, when the colonizer damaged forest strip adjacent to Nagar Council Road for approach to his Residential Colony.

- (4) It was also brought to the notice of the Forest Division Patiala that the Private School, British Co Ed School is operational since the year 2004. It is situated on Left Side of Sanour distributary (RD Patiala Sanour road to Patiala Pehowa Road). The school was using access /approach through forest strip without necessary approval under Forest Conservation Act 1980 for Non Forest Purpose. The temporary encroachment for Passage and Parking was carried out in an Area of 817 Sq Mt.
- (5) The detailed action taken report has been sent by Divisional Forest office, Patiala Forest Division to Conservator of Forest ,South Circle vide letter No 3386 Dated 4/7/2022 ( Annexure 1)
- (6) Punitive Action against the Concerned taken by Divisional Forest Officer Patiala:
1. Punitive action for violation under Indian Forest Act 1927, against school was initiated on 31.05.2022 by

issuing damage report and civil case COMA 2275 of 2022 was filed against School, in District Court Patiala (Annexure 2).

2. Punitive action for violation under Indian Forest Act 1927, against the Residential colony was initiated by issuing damage report on 02.02.2022 and a civil case, COMA 429 of 2022, was filed against the coloniser in District Court Patiala (Annexure 3).

3. With respect to loss of 17 trees and non action against violation, the concerned Beat incharge was suspended immediately on 11/03/2022 and departmental action for major penalty under Punjab Civil Services ( Punishment and Appeal) Rules 1970 has been initiated by office of DFO Patiala.

(7) Remedial Action taken up and Proposed:

1. Joint Demarcation of the Forest Land has been carried out with Revenue Department Dated 25.03.2022 (Annexure 4) and the temporary encroachment utilized for passage and parking by the violators has been cleared along both sides of the Forest Strip and Possession of Forest Land has been taken by the Range team Patiala.

2. Notice under Forest Conservation Act 1980 has been issued to the School for taking approval for approach and access from Ministry of Environment Forest and Climate Change by Office of Divisional Forest Officer Patiala Dated 25.02.2022 (Annexure 5).

3. The online case for diversion of Forest land for approach and access with area of 0.08175 Ha. has

been applied by the School Proposal : FP/PB/Others/433877 dated 19.06.2023 (Annexure 6) and Restoration of Forest land damaged by the School along the Forest strip has been proposed in the FCA case by Office of Divisional Forest Officer Patiala.

(8) Preventive Action Taken:

The violation carried out by violators Concerned (The coloniser of the residential colony and the school) though being a compoundable offence under Indian Forest Act 1927, in order to make the action deterrent the civil case has been filed against the offenders.

(9) In addition to the Complaint, the allegations raised in the written statement of the complainant was also enquired into and Field verification report of Concerned Range officer stated that the electric poles are not in the Forest Strip. It is further reported by concerned Range office that allegations of tampering of tree register is false as the copy of the records are available in higher offices and all standing trees have been entered in the register. The same has been reported by Division office Patiala in its letter no 9065 Dated 13/9/2024 (Annexure 7)

(10) It is reported that, As per the Area Register, the Forest Strip is 3.5 meter wide on both sides of the distributary. The School had temporarily used the Forest Strip for passage and Parking on the Left side of the Distributary. The owner of the Residential colony had damaged the Forest land on the right

*side of the Distributary for passage. The demarcation of the Forest strip had already been carried out on 25/3/2022 and the temporary Violation on the Forest land has been cleared and has been taken possession by Concerned Range team. The Punitive action against the Violators and Concerned Beat in charge for major penalty been initiated against the concerned Beat in charge as per department rules. Regarding the Loss of trees, Punitive action against the Concerned Beat in charge has been taken up. The Restoration of the Forest strip has been proposed in the Forest Diversion case applied by the School."*

#### **Observations and Conclusions of the Committee.**

The Committee based on observations during the field visit to the area under consideration, detailed consultation with the DFO, Patiala, written statement by the complainant, written statement by the School Authorities and report by the DFO, Patiala the Committee found the following,

1. A complaint regarding British Co-Ed School located on Left side of Forest Strip, Sanour distributory (RD Patiala Sanour Road to Patiala Pehowa Road) was received from office of Deputy Commissioner Patiala on 15/02/22. The complainant alleged in the complaint, that British Co Ed School Authorities have illegally felled about 250 trees and also encroached upon Forest land in connivance with the Forest Department in Patiala-Sanour road falling under Forest Range Patiala.
2. This complaint was immediately inquired into by the Divisional Forest Officer and it was found that

- i) the Private School, British Co Ed School is operational since the year 2004 and is situated on Left Side of the Sanour distributary (RD Patiala Sanour road to Patiala Pehowa Road). The school was using access /approach through forest strip of 3.5 m wide without necessary approval under Forest Conservation Act 1980 (now Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980). There was encroachment over 817 sq m of forest area for passage and parking.
- ii) A New Residential Colony was established on Right Side of Sanour distributary. While taking access to the colony through a road under jurisdiction of Municipal Committee Sanour, land breaking was carried out in the Forest strip adjacent to the road in an area of about 495 Sq Mt. It is also reported By the Division office that the loss of trees and Land breaking in Right side of the Forest strip alleged in the complaint took place around November 2021, when the colonizer damaged forest strip adjacent to Nagar Council Road for approach to his Residential Colony.
- iii) As per the report of Range Forest Officer who inquired into the complaint during the year 2022 (which is a part of the report of DFO Patiala), forest strips on both the sides of the Sanour Distributary (RD Patiala Sanour Road to Patiala Pehowa Road) were checked and it was found that a total of 28 trees were missing from the strip on right side of the Sanour Distributary. Out of these 28 trees, 11 Dead and Dry trees were felled Departmentally as per rules of the Forest Department and no action was taken against remaining 17 trees by the concerned beat incharge though he could retrieve timber.

3. A Joint Demarcation of the Forest Land was carried out with Revenue Department Dated 25.03.2022 and the temporary encroachment utilized for passage and parking by the violators has been cleared along both sides of the Forest Strip and Possession of Forest Land has been taken by the Range team Patiala.
4. During the site inspection by the committee, no direct evidence was found which could verify the allegation of illegal felling of tree by a specific person or entity. However from all the secondary information, records and report of the DFO Office it is evident that there was illegal felling of 17 trees and not 250 as alleged in the complaint.
5. With respect to loss of 17 trees and non action against violation, the concerned Beat in charge was suspended immediately and departmental action for major penalty under Punjab Civil Services (Punishment and Appeal) Rules 1970 has been initiated by office of DFO Patiala.
6. Cases against the British Co-Ed school and the Private Colony have been filed in the Court of Judicial Magistrate as per the provisions of Indian Forest Act 1927 even though there was provision to compound this violation to set a deterrence.
7. Following notice from the Forest Department, School Authorities have applied (Proposal : FP/PB/Others/433877 dated 19.06.2023) for post facto approval for diversion of 0.08175 Ha of forest land for approach and access to school as per the provisions of Van (Sanrakshan Evam

Samvardhan) Adhinyam, 1980. This area is now revised to 0.0156 ha. The Restoration of the Forest strip over violated area of 0.08175 ha has been proposed in the Forest Diversion case applied by the School and this cost shall be borne by the School Authorities. The further action against the violation will be decided by the MoEF&CC, New Delhi while considering the proposal for post-facto approval.

8. The some new allegations viz., erecting electric poles in forest area and tampering with records, raised in the written statement dated 31.08.2024 of complainant before the committee, though not part of original complaint were also inquired by the Divisional Forest Officer and it was found that the electric poles are not in the Forest Strip. It is further reported that the allegations of tampering of tree register is false as the copy of the records are available in higher offices and all standing trees have been entered in the register.
9. As of now there are no legal provisions/guidelines for assessment of environmental compensation in the State of Punjab.

The committee finds that following the complaint, the matter was inquired into and adequate remedial, punitive, preventive and restorative measures are taken by the Divisional Forest Officer Patiala.

**The committee also finds that there was illegal felling of 17 trees and not 250 trees as alleged in the complaint.**

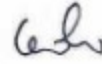
Committee also directed Forest Division to be more vigilant, ensure adequate forest protection and initiate timely action against violators as per the law.



Technical Officer  
Regional Office  
MoEF&CC,  
Chandigarh



Additional Deputy  
Commissioner (G),  
Patiala



Conservator of  
Forests,  
South Circle, Patiala

Item No.06

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 343/2024

Mahendra Kumar Arora

Applicant

Versus

State of Punjab

Respondent

Date of hearing: 01.07.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None

Respondent: None

**ORDER**

1. This original application under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as '**NGT Act, 2010**') has been registered in exercise of *suo-moto* jurisdiction on the basis of a letter petition dated 20.09.2023 sent by Mahendra Kumar Arora R/o12/3 Guru Nanak Nagar, Tripuri Patiala, Punjab.

2. Complainant has stated that about 250 trees have been illegally cut on Patiala Devigarh Road by a private British co-ed School in collusion with District Forest Officer Sanor, District Patiala causing damage to environment.

3. In our view, above complaint can be looked into at the first instance by Statutory Regulators and local authorities. Therefore, we constitute a joint Committee comprising Principal Chief Conservator of

Forest of the area concerned, District Magistrate, Patiala and Regional Officer, MoEF&CC, Chandigarh.

4. District Magistrate, Patiala shall be nodal agency for coordination and compliance.

5. Above Committee shall visit site, collect relevant information and if finds above complaint to be correct, take appropriate remedial, punitive and preventive action including, assessment of environmental compensation in accordance with law within two months.

6. Committee shall submit compliance report with Registrar General of this Tribunal within 15 days, after expiry of above period who if finds necessary may place matter before the Bench for further orders.

7. With above direction, application is disposed of.

8. A copy of this order along with copy of complaint be sent to Principal Chief Conservator of Forest of area concerned, District Magistrate, Patiala and Regional Officer, MoEF&CC, Chandigarh by email for compliance.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

July 01, 2024  
Original Application No. 343/2024  
AB

Government of Punjab  
Department of Forests & Wildlife Preservation  
O/o Principal Chief Conservator of Forests, Punjab  
Forest Complex, Sector: 68, Sahibzada Ajit Singh Nagar (Mohali)  
(Forest Working-2 Branch)

To

Deputy Commissioner,  
Patiala.

**Date: 20-07-2024**

**S u b : OA No. 343 of 2024 Mahendra Kumar Arora Vs State of Punjab.**

\*\*\*\*\*

With reference to the above mentioned subject, it is informed that in view of the orders dated 01.07.2024 (**Copy Enclosed**) passed by the Hon'ble National Green Tribunal in OA No. 343 of 2024 Mahendra Kumar Arora Vs State of Punjab. Sh. Ajit Kulkarni, IFS, Conservator of Forest (South Circle) will represent undersigned for further necessary action in the above matter.

This is for your information and necessary action please.

**Encls. as above**

**PRINCIPAL CHIEF CONSERVATOR OF FOREST (HOFF)**  
**20-07-2024**

**Endst.No.FOREST-FW0FW-2(CC)/79/2024-FW/I/887825/2024**

**Dated 20-07-2024**

A copy of this letter along with Hon'ble NGT orders dated 01.07.2024 is forwarded to Deputy Director General of Forests (Central), Ministry of Environment, Forests and Climate Change, Government of India, Northern Regional Office, Chandigarh to depute their representative for the

investigation in the above said matter.

**Encls. as above**

**PRINCIPAL CHIEF CONSERVATOR OF FOREST (HOFF)**  
**20-07-2024**

**Endst.No.FOREST-FW0FW-2(CC)/79/2024-FW/I/887825/2024**

**Dated 20-07-2024**

A copy of this letter along with Hon'ble NGT orders dated 01.07.2024 is forwarded to the following for further necessary action-

1. Chief Conservator of Forest (Plains)
2. Conservator of Forest (South Circle)
3. Divisional Forest Officer, Patiala.

**Encls. as above**

**PRINCIPAL CHIEF CONSERVATOR OF FOREST (HOFF)**  
**20-07-2024**



forest working <forestworking002@gmail.com>

**Fwd: ORDER passed in Original Application No. 343/2024**

2 messages

**punjabforest** <pccfcomplex@gmail.com>

Mon, Jul 8, 2024 at 2:34 PM

To: forestworking002@gmail.com, pbcomplaint <pbcomplaint@gmail.com>

Please find the attached file.

Punjab Forest Complex.  
Sahibzada Ajit Singh Nagar.

----- Forwarded message -----

From: **Consultant Judicial-NGT(P.B.)** <judicial-ngt@gov.in>

Date: Mon, Jul 8, 2024 at 2:18 PM

Subject: ORDER passed in Original Application No. 343/2024

To: DC PATIALA <dc.ptl@punjab.gov.in>, <pccfhoffpunjab@gmail.com>, <pccfcomplex@gmail.com>, <cfsouth@punjab.gov.in>, Regional Officer MoEF IRO Chandigarh <ronz.chd-mef@nic.in>

**Respected Sir/Madam,**

I am directed to forward a copy of the **petition & Order dated 01/07/2024 passed in Original Application No. 343/2024 Mahendra Kumar Arora Applicant Versus State of Punjab Respondent.** for your kind perusal & necessary action. for further correspondence please send all the documents on the new mail-id i.e. [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in)

Kindly acknowledge the same.

NOTE:- Please send this order to Principal Chief Conservator of Forest of the area concerned, District Patiala, also for compliance.


**REGARDS**

**CONSULTANT (Judicial)**

**(N.G.T.)(P.B.) New Delhi**

2 attachments

OA NO 343 of 2024 LP No 2155-pages-deleted.pdf  
15518K

 Mahendra Kumar Arora.pdf  
98K

RK Mishra <pccfhoffpunjab@gmail.com>  
To: forestworking02@gmail.com


Mon, Jul 8, 2024 at 2:58 PM


Raman Kant Mishra, IFS  
Principal Chief Conservator of Forests (HoFF)  
Forest Complex, Sec. 68, SAS Nagar (Punjab)-160062  
Contact No. 0172-2298004-05  
Mob. No. 99104-61117

[Quoted text hidden]

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**2 attachments**

 OA NO 343 of 2024 LP No 2155-pages-deleted.pdf  
15518K

 Mahendra Kumar Arora.pdf  
98K

21/09/2023, 13:03

Email

Email

Public Grievance (61)

2155  
2153/LP/2023  
29/9/23

From : janvirinku12312@gmail.com

Wed, Sep 20, 2023 01:05 PM

Subject : &lt;No Subject&gt;

9 attachments

To : Public Grievance &lt;publicgrievance-ngt@gov.in&gt;

सेवा में

माननीय

नेशनल ग्रीन ट्रिब्यूनल

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Ind. Security

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v

भारत सरकार दिल्ली

विषय जंगलात विभाग पटियाला पंजाब के डीएसएसओ मैडम जी d.f.o. बलबीर सिंह दिल्ली अफसर सनौर पटियाला की तरफ से मिलीभगत राही पटियाला देवीगढ़ रोड पर ब्रिटिश स्कूल के साथ मिलकर ढाई सौ के करीब वृक्ष( पेड़ कटवा कर सरकारी जगह पर प्राइवेट स्कूल को कब्जा करवा दिया क्या है जिसके कारण वन विभाग पटियाला को करोड़ों का माली नुकसान हुआ है जिसकी तरुण जांच करवाने संबंधी श्रीमान जी

निवेदन है कि मैं महेंद्र कुमार 12/3 गुरु नानक नगर त्रिपुरी पटियाला पंजाब का रहने वाला हूं मैं आप जी के ध्यान में लाना चाहता हूं कि भारत सरकार की ओर से वृक्ष पेड़ लगाने के लिए हर शहर हर गांव हर गली में आम पब्लिक जनता को सूचित किया जा रहा है कि प्रदूषण कम हो सके परंतु पटियाला के डीएफओ मैडम एएफओ अफसर बलजिंदर सिंह सनौर पटियाला की मिली भुगत के साथ ब्रिटिश को एंड हाई स्कूल एक प्राइवेट स्कूलों को फायदा पहुंचाने के लिए सनौर डिसटीब्यूटरी सज्जे पास सनौर रोड से देवीगढ़ दरमियान और उसके साथ लगती पटियाला परवाह रोड के खंभे पास से ढाई सौ के करीब पेड़/वृक्ष कटवा दिए गए हैं और जो पेड़ वृक्ष वाला नंबर सुमारी रजिस्टर ब्यूटी 2003/2004 बीट सनौर डिस्ट्रिक्ट खुले माजरा का पुराना रजिस्टर पूरा चेक किया जाए तो सच्चाई सामने आ सकती है यह सब कुछ भ्रष्टाचार करने वाले अधिकारी रेंज अफसर बलबीर सिंह दिल्ली को बचाने के लिए किया जा रहा है

2 उपरोक्त अधिकारियों की तरफ से अपने आप को बचाने के लिए स्कूल नजायज कब्जे संबंधी एक लीगल नोटिस भेजकर और वृक्ष पेड़ लगवा के मामले को दबाने की कोशिश की जा रही है जबकि स्कूल के सामने वन विभाग की जमीन पर कब्जा किया गया है और स्कूल में भी काफी वन विभाग की करोड़ों रुपए की जमीन में कब्जा किया है और जो स्कूल के साथ की सारी जगह को एक टीम गठन करके वन विभाग की जमीन को जो कब्जे हुई है उसकी पूरी जांच की जाए

3//गूगल मैप के अर्थ के उक्त रुख साफ दिखाई दे रहे हैं लेकिन मौके पर मौजूद नहीं है इसकी जांच के लिए एक टीम गठन की जाए

4//यही कि स्कूल के सामने सुनो डिस्ट्रिक्ट के और उक्त आदि के ही खबे पास कड़े रुख रिकॉर्ड में दर्ज नहीं किए गए यह यह रुख कटवाने की तैयारी पर है

सो मैं आपसे निवेदन करता हूं कि इसकी एक स्पेशल टीम सेंट्रल गवर्नमेंट की तरफ से गठन कर कर जांच करवाई जाए और 1 रेंज अफसर पटियाला के पूरे टॉप की पिछले 10 साल दौरान खरीदी गई आंचल प्रोवित जायदाद आदि की जांच की जाए और सचाई सामने लाई जाए

आप जी की अति धन्यवाद

महेंद्र कुमार अरोड़ा  
12/3 गुरु नानक नगर त्रिपुरी पटियाला पंजाब  
981500433

21/09/2023, 13:03

Email

62



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**1682259440560.jpg**  
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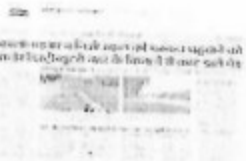
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21/09/2023, 13:03

Email

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publicgrievance-ngt@gov.in

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63

FOREST DIVISION PATIALALEGAL NOTICE

No. Notice/ 685-P

Dated 04/09/23

1. For violation of Section 33 (C) and 63 of Indian Forest Act, 1927
2. For violation of Section 2 of Forest Conservation Act, 1980
3. For Criminal Contempt of Hon'ble Supreme Court Order dated 12.12.1996 in WP (C) No. 202/1995
4. In Pursuance of the CWP No. 4559 of 2007 titled Court on its own motion Vs State of Haryana and Punjab in the Hon'ble Punjab and Haryana High Court.

To:

The British, Co. Ed.  
High School, Durgam  
Road, Patiala

1. That strips of PWD lands along PWD roads are declared, as Protected Forest Vide Punjab Government Notification No. 1122 -FT-58/1195 Dated 3<sup>rd</sup> May 1958
2. That you have created an illegal access through the Forest strip to your property situated at the above mentioned address and are using Forest land for commercial and Non-Forest purpose.
3. That you have creating the illegal access on Sarawa Durgam measuring 22.5 m x 3m = 67.5 Sqm violated section 33 (C) and 63 of Indian Forest Act, 1927, section 2 of Forest Conservation Act, 1980 and committed Criminal Contempt of Hon'ble Supreme Court order dated 12.12.1996 in WP (C) No. 202/1995.

It is intimated to you that nearly 2 weeks had been passed since the issue of first notice and a Damage Report had been issued against you for violation in the forest land. Through this notice you are here by informed that a court case will be prosecuted against you if you will not compound above damage report. You are strictly instructed to use above forest land you must take permission from Forest Department under FCA 1980 Act.

Be Singh  
Forest Range Officer,  
Patiala.

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21/09/2023, 13:03

Email

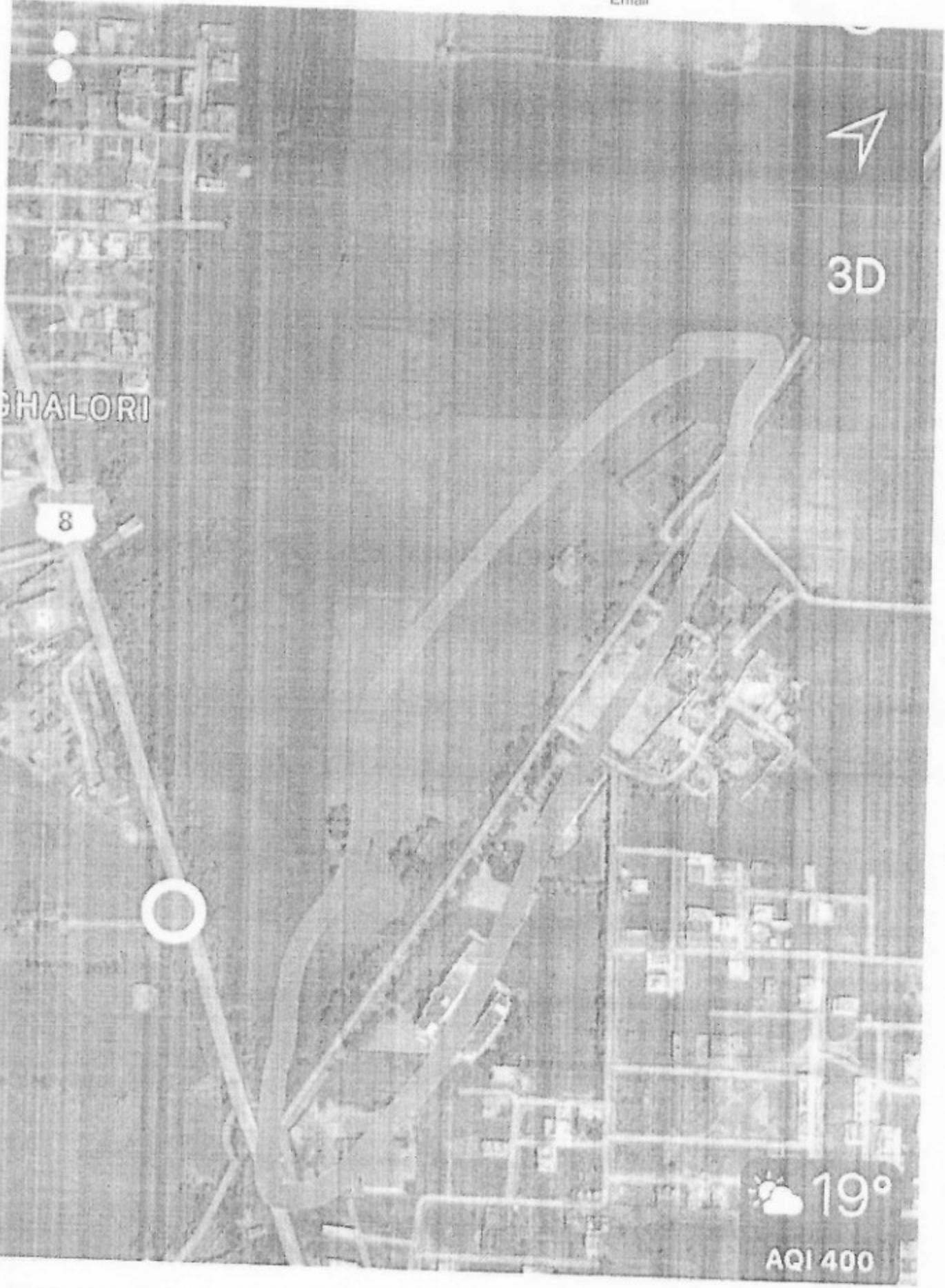
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21/09/2023, 13:03

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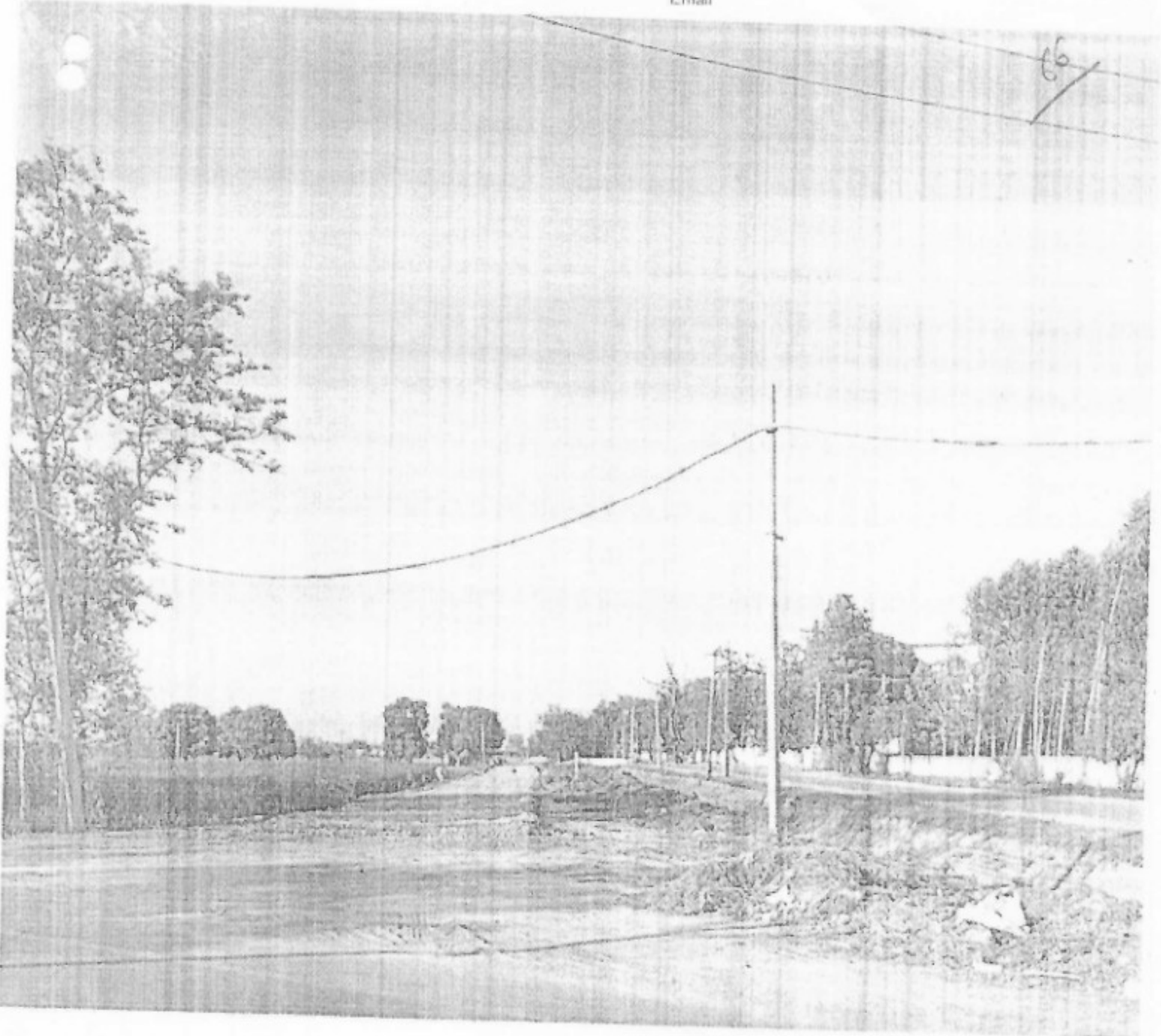


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दैनिक  
भास्कर

पटियाला भास्कर 12-03-2022

# पटियाला-देवीगढ़ रोड पर सनौर डिस्ट्रीब्यूटरी नहर के किनारों से 250 पेड़ काटने का मामला जांच टीम को गुमराह करने के लिए प्लांटेशन का काम शुरू, सुबूत मिटाने को बनाई पुली तोड़ी जा रही

भास्कर न्यूज़ | पटियाला

### नहर के आसपास के इलाके वन विभाग के अधीन आते हैं

### नहर के आसपास खनी पुली को तोड़ने का काम शुरू

शहर से महज 6 किलोमीटर दूर पटियाला-देवीगढ़ रोड पर सनौर डिस्ट्रीब्यूटरी नहर के दोनों तरफ करीब एक किलोमीटर एरिया में एक प्रजावाहजर और एक प्रदूषित स्थल की तरह से 250 पेड़ काटने के मामले की जांच शुरू होने से तीव्रता से शुरू हो गई है। जांच टीम को गुमराह करने के लिए प्लांटेशन का काम शुरू हो गया है। डिस्ट्रीब्यूटरी पर अनेक तरफ से बनाई गई पुली भी तोड़ी जा रही है। हालांकि, वन विभाग का कोई भी अधिकारी मामले में कुछ बोलने की राजी नहीं है, लेकिन प्लांटेशन के साथ पुली को तोड़ने का काम जोर शोर से चल रहा है।

फॉरेस्ट एक्ट 1950 के मुताबिक कोई भी जमीन जो रिपोर्ट में नहीं हो उसका पॉलिन्गना हक वन विभाग का ही पास होता है। लेकिन फॉरेस्ट एक्ट की इस भाग का नजरअंदाज कर पेड़ों को काटने का काम किया गया। यह साबित करने की कोशिश की गई कि जमीन विभाई विभाग की है, लेकिन निजी फायदे के चक्कर में वन विभाग के जरी कर्मचारी और अधिकारी यह भूल गए कि उसी कानून में कहा गया है कि नहर के आसपास को इलाके वन विभाग के ही अधीन आते हैं।



पेड़ों के काटने के मामले को जांच चल रही है। स्कूल और बालबंगलाहज को नोटिस भेजे जा चुके हैं। बीट इन्चार्ज के अलावा सीनियर अधिकारियों से जानकारी ली जा रही है। -विद्या सागरी, टोपिका



काम कर रहे कि वन विभाग और नहर विभाग की परामर्श के बिना नहर के किनारे से पेड़ काटने का काम शुरू हो गया है। जांच टीम को गुमराह करने के लिए प्लांटेशन का काम शुरू हो गया है। डिस्ट्रीब्यूटरी पर अनेक तरफ से बनाई गई पुली भी तोड़ी जा रही है। हालांकि, वन विभाग का कोई भी अधिकारी मामले में कुछ बोलने की राजी नहीं है, लेकिन प्लांटेशन के साथ पुली को तोड़ने का काम जोर शोर से चल रहा है।

की खरी भूमि पर रहे है। अगर जानकारी मिलने के बाद भी वन सड़क अधिकारियों ने जिम्मेदार कर्मचारियों पर कार्रवाई के बजाय मामले को किसी भी तरह से दबाने के लिए जोर लगा रहा है। खाम खा कि अपनी ही जमीन को कच्चे

से बचाने की बजाय टालमस लगा फर्की सड़क बनाने का काम भी वन विभाग के जरी जिम्मेदार करवा कर जा रहे थे। इसके लिए नहर के दूसरे किनारे को जमीन की लेवेलिंग भी करा दी गई थी, लेकिन मामला हाइलाइट होने के

बाद सड़क बनाने का काम बीच में ही रुक गया। जानकारी के मुताबिक मुगल मेन में नहर के किनारे लगे पेड़ अनेक ही हाइलाइट रहे हैं, लेकिन अमल में अब यहां ज्यादातर पेड़ों का कोई काम जो विभाजन नहीं कराया गया है।

69

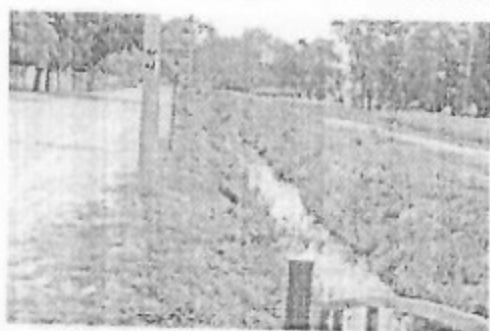
दैनिक भास्कर

पटियाला भास्कर 07-03-2022

# पटियाला-देवीगढ़ रोड पर एक किमी एरिया में 3 महीने से चल रहा था गोलमाल कॉलोनाइजर व निजी स्कूल को फायदा पहुंचाने को सनौर डिस्ट्रीब्यूटरी नहर के किनारों से काट डाले पेड़

जर्मिनी चौकवाली पटियाला

## चंडीगढ़ से चला डंडा तो जंगलांत विभाग ने जांच के लिए 5 मेंबरी टीम का किया गठन



पटियाला-देवीगढ़ रोड पर चल रहे डिस्ट्रीब्यूटरी नहर के किनारों पर एक किमी एरिया में चल रहा गोलमाल का मामला सनौर डिस्ट्रीब्यूटरी नहर के किनारों से काट डाले पेड़ और निजी स्कूल को फायदा पहुंचाने के लिए 5 मेंबरी टीम का किया गठन

पटियाला-देवीगढ़ रोड पर चल रहे डिस्ट्रीब्यूटरी नहर के किनारों पर एक किमी एरिया में चल रहा गोलमाल का मामला सनौर डिस्ट्रीब्यूटरी नहर के किनारों से काट डाले पेड़ और निजी स्कूल को फायदा पहुंचाने के लिए 5 मेंबरी टीम का किया गठन

संजय शर्मा अपने के साथ भास्कर टीम ने चंडीगढ़ को भेजे डिस्ट्रीब्यूटरी नहर के उपस्थित इलाकों का दौरा किया कि सड़क के किनारों पर कड़े लकड़ें लगाए गए हैं जो कि काटे गए पेड़ों से की गई हैं। इनसे काटे गए पेड़ों के चूने का उपयोग करके सड़क के किनारों पर कड़े लगाए गए हैं।

### सरकार और विभाग को दी शिकायत, अब बयान देना है

संजय शर्मा का कहना है कि सनौर डिस्ट्रीब्यूटरी नहर के किनारों पर एक किमी एरिया में चल रहा गोलमाल का मामला सनौर डिस्ट्रीब्यूटरी नहर के किनारों से काट डाले पेड़ और निजी स्कूल को फायदा पहुंचाने के लिए 5 मेंबरी टीम का किया गठन

## नहर और वन विभाग की मंजूरी के बिना आर-पार पुली भी बना दी

वन विभाग और नहर विभाग की मंजूरी के बिना आर-पार पुली भी बना दी

नहर विभाग और वन विभाग की मंजूरी के बिना आर-पार पुली भी बना दी

## बिना रिकॉर्ड की भूमि का मालिक वन विभाग

बिना रिकॉर्ड की भूमि का मालिक वन विभाग

बिना रिकॉर्ड की भूमि का मालिक वन विभाग

### सामग्री पुराना होने के कारण जंगल में लगे रखे हैं समक

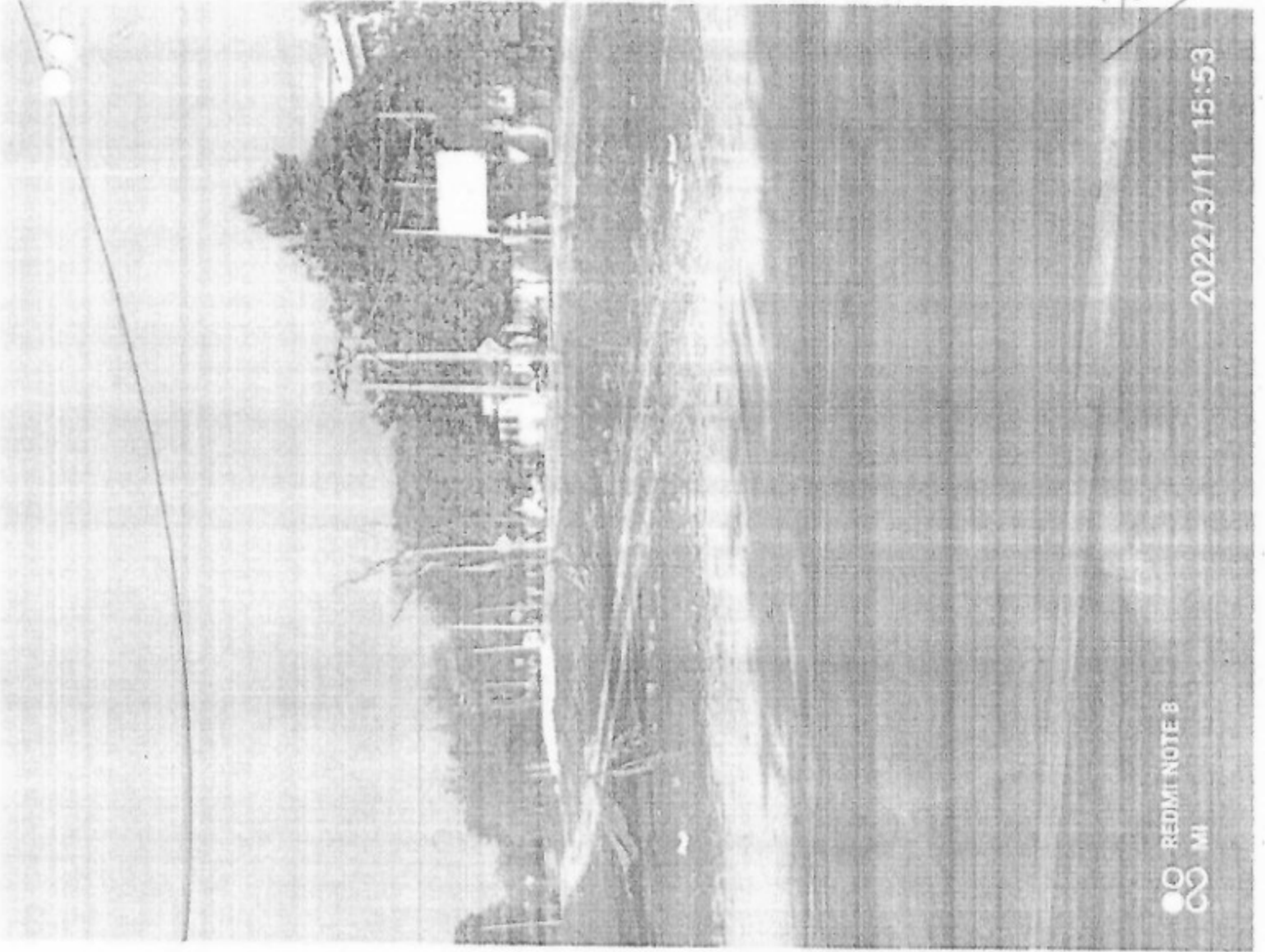
सामग्री पुराना होने के कारण जंगल में लगे रखे हैं समक

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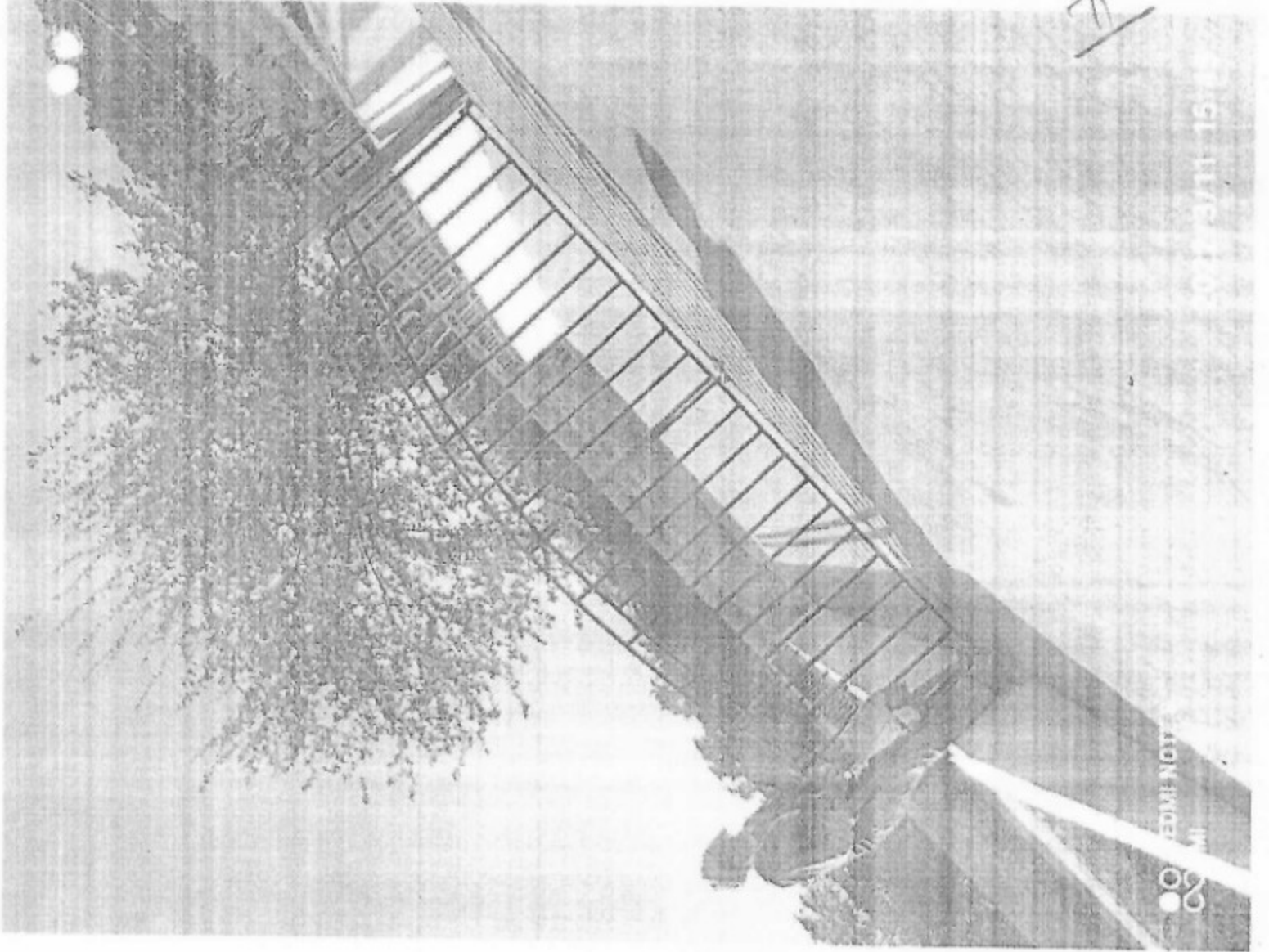
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2023/09/21 15:03

Item No.06

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 343/2024

Mahendra Kumar Arora

Applicant

Versus

State of Punjab

Respondent

Date of hearing: 01.07.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None

Respondent: None

**ORDER**

1. This original application under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as '**NGT Act, 2010**') has been registered in exercise of *suo-moto* jurisdiction on the basis of a letter petition dated 20.09.2023 sent by Mahendra Kumar Arora R/o12/3 Guru Nanak Nagar, Tripuri Patiala, Punjab.

2. Complainant has stated that about 250 trees have been illegally cut on Patiala Devigarh Road by a private British co-ed School in collusion with District Forest Officer Sanor, District Patiala causing damage to environment.

3. In our view, above complaint can be looked into at the first instance by Statutory Regulators and local authorities. Therefore, we constitute a joint Committee comprising Principal Chief Conservator of

Forest of the area concerned, District Magistrate, Patiala and Regional Officer, MoEF&CC, Chandigarh.

4. District Magistrate, Patiala shall be nodal agency for coordination and compliance.
5. Above Committee shall visit site, collect relevant information and if finds above complaint to be correct, take appropriate remedial, punitive and preventive action including, assessment of environmental compensation in accordance with law within two months.
6. Committee shall submit compliance report with Registrar General of this Tribunal within 15 days, after expiry of above period who if finds necessary may place matter before the Bench for further orders.
7. With above direction, application is disposed of.
8. A copy of this order along with copy of complaint be sent to Principal Chief Conservator of Forest of area concerned, District Magistrate, Patiala and Regional Officer, MoEF&CC, Chandigarh by email for compliance.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

July 01, 2024  
Original Application No. 343/2024  
AB

ITC0CC/74/2024-COURT CASE BR-ST CR-DFWP

1/9058552

**Punjab Government**  
**Forests and Wildlife Preservation Department**  
**O/o Conservator of Forests South Circle, Opp. Central Jail, Patiala.**  
**Ph. No. 0175-2921628, E-mail id : cfpatala@gmail.com**

=====

To

1. Deputy Director General of Forests (Central), Ministry of Environment Forests and Climate Change, Government of India, Northern Regional Office, Chandigarh.

2. Deputy Commissioner, Patiala.

No. 1/905855/2024 /4467-68 Dated. 14/8/24

Sub: OA No. 343 of 2024 Mahendra Kumar Arora Vs State of Punjab.

Ref: Principal Chief Conservator of Forests, Punjab, SAS Nagar office letter No. 1/887825/2024 dated 20.07.2024 addressed to your office and endorsement to this office.

With reference to above cited subject, it is informed that Hon'ble National Green Tribunal in OA No. 343 of 2024 Mahendra Kumar Arora V/s State of Punjab on 01.07.2024 has ordered that a joint committee composing of Principal Chief Conservator of Forests, Deputy Magistrate, Patiala and Regional Office, MoEF&CC, Chandigarh shall visit site, collect relevant information and if finds above complaint to be correct, take appropriate remedial, punitive and preventive action including, assessment of environmental compensation in accordance with law and submit the compliance report within two months. In this regard, O/o Principal Chief Conservator of Forests, Punjab has vide above reference nominated the undersigned to represent the O/o PCCF.

A meeting in this regard is fixed on 20.08.2024 at 11:00 a.m at the office of undersigned to discuss the matter and to take the follow up actions. It is therefore requested to make it convenient to attend the meeting, so that the order of Hon'ble National Green Tribunal is complied with in time.

In this regard the undersigned has personally discussed with you telephonically as well on 13.08.2024.

**AJIT KULKARNI**  
**CONSERVATOR OF**

FORESTS-SOUTH CRL

14-08-2024

Endst. No. 1/905855/2024 /4469-71

Dated. 14/8/24

A copy of the above is forwarded for information and necessary action please.

1. Principal Chief Conservator of Forests (HoFF), Punjab, SAS Nagar to his endst. No. 1/887825/2024 dated 20.07.2024
2. Chief Conservator of Forests (Plains), Punjab, SAS Nagar.
3. Divisional Forest Officer, Patiala is hereby directed to attend the meeting along with all relevant documents and information.

AJIT KULKARNI  
CONSERVATOR OF  
FORESTS-SOUTH CRL

14-08-2024

Punjab Government  
Forests and Wildlife Preservation Department  
O/o Conservator of Forests South Circle, Opp. Central Jail, Patiala.  
Ph. No. 0175-2921628, E-mail id : cfpatala@gmail.com

To

1. Deputy Director General of Forests (Central),  
Ministry of Environment Forests and Climate Change,  
Government of India, Northern Regional Office, Chandigarh.
2. Deputy Commissioner, Patiala.

No. 4630-31

Dated 20.08.2024

**Sub:** OA No. 343 of 2024 Mahendra Kumar Arora Vs State of Punjab.

**Ref:** This office letter no. 1/905855/2024/4467-68 Dated 14.08.2024.

With reference to above cited subject, proceedings of the meeting dated 20.08.2024 at 11.00 am held at this office are hereby sent for your information and needful action.

Encls : As above

Ajit Kulkarni, IFS  
Conservator of Forests,  
South Circle, Patiala.

Endst. No. 4632-34

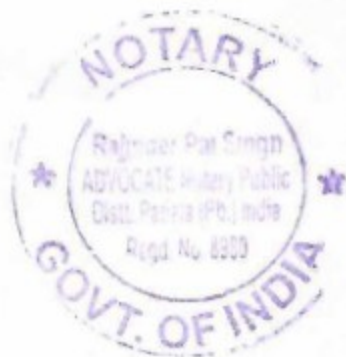
Dated. 20.08.2024

A copy of the letter along with attachments in reference to this office endst no. 1/905855/2024/4469-71 dated 14.08.2024 is being sent for information and necessary action.

1. Principal Chief Conservator of Forests (HoFF), Punjab, SAS Nagar
2. Chief Conservator of Forests (Plains), Punjab, SAS Nagar
3. Divisional Forest Officer, Patiala.

Encls : As above

Ajit Kulkarni, IFS  
Conservator of Forests,  
South Circle, Patiala.



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Distt. PATIALA. (Pb.)

16 SEP 2024

ਪੰਜਾਬ ਸਰਕਾਰ

ਵਣ ਅਤੇ ਜੰਗਲੀ ਜੀਵ ਸੁਰੱਖਿਆ ਵਿਭਾਗ

ਦਫਤਰ ਵਣ ਪਾਲ ਸਾਊਥ ਸਰਕਲ, ਸਾਹਮਣੇ ਸੈਂਟਰਲ ਜੇਲ੍ਹ, ਪਟਿਆਲਾ

ਟੈਲੀਫੋਨ ਨੰ. 0175-2921628, ਈ.ਮੇਲ [cfpatiala@gmail.com](mailto:cfpatiala@gmail.com)

ਸੇਵਾ ਵਿਖੇ

1. ਡਿਪਟੀ ਡਾਇਰੈਕਟਰ ਜਨਰਲ ਆਫ ਫਾਰੈਸਟ (ਕੇਂਦਰੀ), ਵਾਤਾਵਰਣ ਜੰਗਲਾਤ ਅਤੇ ਜਲਵਾਯੂ ਪਰਿਵਰਤਨ ਮੰਤਰਾਲਾ, ਭਾਰਤ ਸਰਕਾਰ, ਉੱਤਰੀ ਖੇਤਰੀ ਦਫਤਰ, ਚੰਡੀਗੜ੍ਹ।

2. ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਪਟਿਆਲਾ।

ਨੰਬਰ: 4630-31

ਮਿਤੀ 20.8.24

ਵਿਸ਼ਾ: OA No. 343 of 2024 Mahendra Kumar Arora Vs State of Punjab.

ਹਵਾਲਾ: ਇਸ ਦਫਤਰ ਦਾ ਪੱਤਰ ਨੰ. 1/905855/2024/4467-68 ਮਿਤੀ 14.08.2024.

ਉਪਰੋਕਤ ਵਿਸ਼ਾ ਅੰਕਿਤ ਮਾਮਲੇ ਸਬੰਧੀ ਵਿਚਾਰ-ਵਟਾਂਦਰਾ ਕਰਨ ਲਈ ਮਿਤੀ 20.08.2024 ਨੂੰ ਸਵੇਰੇ 11.00 ਵਜੇ ਇਸ ਦਫਤਰ ਵਿਖੇ ਹੋਈ ਮੀਟਿੰਗ ਦੀ ਕਾਰਵਾਈ ਆਪ ਜੀ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਲਈ ਭੇਜੀ ਜਾਂਦੀ ਹੈ।  
ਨੱਥੀ- ਉੱਪਰਵਾਂਗ।

20.8.24  
ਵਣ ਪਾਲ ਸਾਊਥ ਸਰਕਲ,  
ਪੰਜਾਬ, ਪਟਿਆਲਾ।

ਪਿੱਠ ਅੰਕਣ ਨੰ. 4630-34

ਮਿਤੀ 20.8.24

ਪੱਤਰ ਦੀ ਕਾਪੀ ਸਮੇਤ ਸਹਿਪੱਤਰ ਹੇਠ ਲਿਖਿਆਂ ਨੂੰ ਇਸ ਦਫਤਰ ਦੇ ਪਿੱਠ ਅੰਕਣ ਨੰ. 1/905855/2024/4469-71 ਮਿਤੀ 14.08.2024 ਦੇ ਹਵਾਲੇ ਵਿੱਚ ਸੂਚਨਾ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਲਈ ਭੇਜੀ ਜਾਂਦੀ ਹੈ-

- 1) ਪ੍ਰਧਾਨ ਮੁੱਖ ਵਣ ਪਾਲ (HoFF), ਪੰਜਾਬ, ਐਸ.ਏ.ਐਸ ਨਗਰ।
- 2) ਮੁੱਖ ਵਣ ਪਾਲ (ਪਲੇਨਜ਼), ਪੰਜਾਬ, ਐਸ.ਏ.ਐਸ ਨਗਰ।
- 3) ਵਣ ਮੰਡਲ ਅਫਸਰ, ਪਟਿਆਲਾ।

ਨੱਥੀ- ਉੱਪਰਵਾਂਗ।

20.8.24  
ਵਣ ਪਾਲ ਸਾਊਥ ਸਰਕਲ,  
ਪੰਜਾਬ, ਪਟਿਆਲਾ।



16 SEP 2024

Subject - Proceeding of the meeting held on 20.08.2024 at 11.00 am in the office of Conservator of Forest, South Circle, Patiala regarding OA No. 343 of 2024 Mahendra Kumar Arora Vs State of Punjab.

With reference to above mentioned subject a meeting held on 20.08.2024 at 11.00 am. The following officers attended the meeting.

- 1) Shri. Rajaram Rai, IFS, regional officer , MoEFCC .
- 2) Shri. Ajit Kulkarni, IFS, Conservator of South circle , Patiala.
- 3) Smt. Vidya Sagri RU, IFS, Forest Division Officer, Patiala.
- 4) Ms. Kanchan, ADC (G) Office of Deputy Commissioner, Patiala.

In meeting, Divisional Forest Officer, Patiala provided detained information about the case to the committee members. After discussion, committee agreed to visit the site concerned with the case during the next week for inspection.

The meeting ended with the vote of thanks.

Ajit Kulkarni, IFS  
Conservator of Forests,  
South Circle, Patiala.



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16 SEP 2024

ਵਿਸ਼ਾ - OA No. 343 of 2024 Mahendra Kumar Arora Vs State of Punjab  
 ਸਬੰਧੀ ਦਫਤਰ ਵਣ ਪਾਲ ਸਾਊਥ ਸਰਕਲ, ਪਟਿਆਲਾ ਵਿਖੇ ਮਿਤੀ 20.08.2024 ਨੂੰ ਸਵੇਰੇ  
 11.00 ਵਜੇ ਹੋਈ ਮੀਟਿੰਗ ਦੀ ਕਾਰਵਾਈ ਸਬੰਧੀ ।

ਮਿਤੀ 20.08.2024 ਨੂੰ ਸਵੇਰੇ 11.00 ਵਜੇ ਵਿਸ਼ਾ ਅੰਕਿਤ ਕੇਸ ਸਬੰਧੀ ਮੀਟਿੰਗ ਕੀਤੀ  
 ਗਈ। ਮੀਟਿੰਗ ਵਿੱਚ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਅਧਿਕਾਰੀ ਹਾਜ਼ਰ ਹੋਏ-

- 1) ਸ੍ਰੀ ਰਾਜਾਰਾਮ ਆਈ.ਐਫ.ਐਸ, ਰੀਜ਼ਨਲ ਅਫਸਰ, MoEFCC ।
- 2) ਸ੍ਰੀ ਅਜੀਤ ਕੁਲਕਰਨੀ, ਆਈ.ਐਫ.ਐਸ ਵਣ ਪਾਲ ਸਾਊਥ ਸਰਕਲ, ਪਟਿਆਲਾ।
- 3) ਸ੍ਰੀਮਤੀ ਵਿੰਦਿਆ ਸਾਗਰੀ ਆਰ.ਯੂ, ਆਈ.ਐਫ.ਐਸ ਵਣ ਮੰਡਲ ਅਫਸਰ, ਪਟਿਆਲਾ।
- 4) ਮਿਸ. ਕੰਚਨ, ਏ.ਡੀ.ਸੀ (ਜ), ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਪਟਿਆਲਾ।

ਮੀਟਿੰਗ ਵਿੱਚ ਵਣ ਮੰਡਲ ਅਫਸਰ, ਪਟਿਆਲਾ ਵੱਲੋਂ ਸਮੂਹ ਕਮੇਟੀ ਮੈਂਬਰਾਂ ਨੂੰ ਕੇਸ ਦੀ  
 ਡਿਟੇਲਡ ਜਾਣਕਾਰੀ ਦਿੱਤੀ ਗਈ। ਵਿਚਾਰ-ਵਟਾਂਦਰਾ ਕਰਨ ਉਪਰੰਤ ਕਮੇਟੀ ਵੱਲੋਂ ਕੇਸ ਨਾਲ  
 ਸਬੰਧਤ ਸਾਈਟ ਦਾ ਜਾਇਜ਼ਾ ਲੈਣ/Visit ਕਰਨ ਲਈ ਅਗਲੇ ਹਫਤੇ ਵਿੱਚ ਕਰਨ ਤੇ ਸਹਿਮਤੀ  
 ਜਤਾਈ ਗਈ ਹੈ।

ਮੀਟਿੰਗ ਧੰਨਵਾਦ ਦੇ ਮਤੇ ਨਾਲ ਸਮਾਪਤ ਹੋਈ।



20.8.24  
 ਵਣ ਪਾਲ ਸਾਊਥ ਸਰਕਲ,  
 ਪੰਜਾਬ, ਪਟਿਆਲਾ।  
 20/8/24

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16 SEP 2024

Subject – In the meeting dated 20.08.2024 at 11.00 am held at the office of the Conservator of Forests regarding OA No. 343 of 2024 Mahendra Kumar Arora Vs State of Punjab the following officers/officials participated.

Sr. No	Officer/Employee Name	Name of Office	Singagture
1	Kanchan ADC (G)	DC OFFICE	sd
2	Vidyasagari	DFO Patiala	Sd
3	Ajit Kulkarni	CF South	sd

Sh Rajaram IFS, RO, MoEFCC attended online.

- Sd -

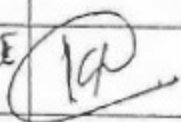
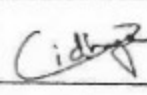
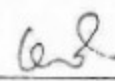


TRUE TRANSLATION FROM  
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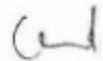
NOTARY PUBLIC (Govt. of India)  
Distt. PATIALA. (Pb.)

16 SEP 2024

ਵਿਸ਼ਾ - OA No. 343 of 2024 Mahendra Kumar Arora Vs State of Punjab.  
 ਦਫਤਰ ਵਣ ਪਾਲ ਸਾਊਥ ਸਰਕਲ, ਪਟਿਆਲਾ ਵਿਖੇ ਵਿਸ਼ਾ ਅੰਕਿਤ ਕੇਸ ਸਬੰਧੀ ਮਿਤੀ 20.08.2024 ਨੂੰ  
 ਸਵੇਰੇ 11.00 ਵਜੇ ਹੋਈ ਮੀਟਿੰਗ ਵਿੱਚ ਹੇਠ ਲਿਖੇ ਅਧਿਕਾਰੀਆਂ/ਕਰਮਚਾਰੀਆਂ ਵੱਲੋਂ ਭਾਗ ਲਿਆ ਗਿਆ-

ਲੜੀ ਨੰ.	ਅਧਿਕਾਰੀ/ਕਰਮਚਾਰੀ ਦਾ ਨਾਂ	ਦਫਤਰ ਦਾ ਨਾਂ	ਹਸਤਾਖਰ
01	Canchan, ADC(G)	DC OFFICE	
2	Vidhyasagari	Dfo Patiala	
3.	Ajit Kulkarni	CF S.M.	

Sh. Rajaram IPC, RD, MoEFCC attended online.



20.8.24.



16 SEP 2024

**Punjab Government**  
**Forests and Wildlife Preservation Department**  
 O/o Conservator of Forests South Circle, Opp. Central Jail, Patiala.  
 Ph. No. 0175-2921628, E-mail Id : cfpatiala@gmail.com

To

1. Deputy Director General of Forests (Central), Ministry of Environment Forests and Climate Change, Government of India, Northern Regional Office, Chandigarh.
2. Deputy Commissioner, Patiala.

No. 4706-07.

Dated. 23.8.24


Sub:

OA No. 343 of 2024 Mahendra Kumar Arora Vs State of Punjab.

Ref:

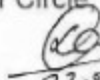
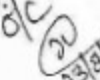
This office letter no.4630-31 dated 20.08.2024

With reference to above cited subject, it is informed that the date of site visit fixed on 28<sup>th</sup> August 2024 at 10:30 a.m. It is therefore requested to make it convenient to be present for the site inspection, so that necessary report be prepared and submitted to Hon'ble National Green Tribunal.

  
 Ajit Kulkarni, IFS  
 Conservator of Forests,  
 South Circle, Patiala.


Endst. No. 4708-10


Dated. 23-8-24

  
 23.08.24   
 23/8/24

A copy of the above is forwarded in reference to this office endst. No. 4632-34 dated 20.08.2024 for information and necessary action please.

1. Principal Chief Conservator of Forests (HoFF), Punjab, SAS Nagar.
2. Chief Conservator of Forests (Plains), Punjab, SAS Nagar.
3. Divisional Forest Officer, Patiala be present for the site visit with all relevant documents/ information and concerned field staff.

  
 Ajit Kulkarni, IFS  
 Conservator of Forests,  
 South Circle, Patiala.

  
 23.08.24

  
 23/8/24

Punjab Government  
Forests and Wildlife Preservation Department  
O/o Conservator of Forests South Circle, Opp. Central Jail, Patiala.  
Ph. No. 0175-2921628, E-mail id : cfpatala@gmail.com

=====

To

1. Deputy Director General of Forests (Central),  
Ministry of Environment Forests and Climate Change,  
Government of India, Northern Regional Office, Chandigarh.
2. Deputy Commissioner, Patiala.

No. 4753 - 54

Dated 28.08.2024

**Sub:** OA No. 343 of 2024 Mahendra Kumar Arora Vs State of Punjab.  
**Ref:** This office letter no. 4706-07 Dated 23.08.2024.

With reference to the above mentioned subject and letter, it is requested that field visit was carried out by the committee members on 28.08.2024. in this respect the proceedings are being sent for your information and necessary action.

Encls : As above

Sd-

Conservator of Forests,  
South Circle, Patiala.

Endst. No. 475557

Dated. 28.02.2024

A copy of the letter along with attachments in reference to this office endst no. 4708-10 dated 23.08.2024 is being sent for information and necessary action.

1. Principal Chief Conservator of Forests (HoFF), Punjab, SAS Nagar
2. Chief Conservator of Forests (Plains), Punjab, SAS Nagar.
3. Divisional Forest Officer, Patiala.

Encls : As above

Sd-

Conservator of Forests,  
South Circle, Patiala.



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16 SEP 2024

101

ਪੰਜਾਬ ਸਰਕਾਰ  
 ਵਣ ਅਤੇ ਜੰਗਲੀ ਜੀਵ ਸੁਰੱਖਿਆ ਵਿਭਾਗ  
 ਦਫਤਰ ਵਣ ਪਾਲ ਸਾਊਥ ਸਰਕਲ, ਸਾਹਮਣੇ ਸੈਂਟਰਲ ਜੇਲ੍ਹ, ਪਟਿਆਲਾ  
 ਟੈਲੀਫੋਨ ਨੰ. 0175-2921628, ਈ.ਮੇਲ cfpatiala@gmail.com

ਸੇਵਾ ਵਿਖੇ

1. ਡਿਪਟੀ ਡਾਇਰੈਕਟਰ ਜਨਰਲ ਆਫ ਫਾਰੈਸਟ (ਕੇਂਦਰੀ), ਵਾਤਾਵਰਣ ਜੰਗਲਾਤ ਅਤੇ ਜਲਵਾਯੂ ਪਰਿਵਰਤਨ ਮੰਤਰਾਲਾ, ਭਾਰਤ ਸਰਕਾਰ, ਉੱਤਰੀ ਖੇਤਰੀ ਦਫਤਰ, ਚੰਡੀਗੜ੍ਹ।
2. ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਪਟਿਆਲਾ।

ਨੰਬਰ: 4753-54 ਮਿਤੀ 28/8/24

ਵਿਸ਼ਾ: OA No. 343 of 2024 Mahendra Kumar Arora Vs State of Punjab.

ਹਵਾਲਾ: ਇਸ ਦਫਤਰ ਦਾ ਪੱਤਰ ਨੰ. 4706-07 ਮਿਤੀ 23.08.2024.

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਅਤੇ ਹਵਾਲੇ ਅਧੀਨ ਪੱਤਰ ਦੇ ਸਬੰਧ ਵਿੱਚ ਆਪ ਜੀ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਮਿਤੀ 28.08.2024 ਨੂੰ ਕਮੇਟੀ ਮੈਂਬਰਾਂ ਵੱਲੋਂ ਸਬੰਧਤ ਜਗ੍ਹਾ ਦਾ ਜਾਇਜ਼ਾ ਲਿਆ ਗਿਆ ਜਿਸ ਸਬੰਧੀ ਕਾਰਵਾਈ ਰਿਪੋਰਟ ਨਾਲ ਨੱਥੀ ਕਰਕੇ ਆਪ ਜੀ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਲਈ ਭੇਜੀ ਜਾਂਦੀ ਹੈ।

ਨੱਥੀ- ਉੱਪਰਵਾਂਗ ।

ਵਣ ਪਾਲ ਸਾਊਥ ਸਰਕਲ,  
 ਪੰਜਾਬ, ਪਟਿਆਲਾ।  
 ਮਿਤੀ 28/8/24

ਪਿੱਠ ਅੰਕਣ ਨੰ. 4755-57

ਪੱਤਰ ਦੀ ਕਾਪੀ ਸਮੇਤ ਸਹਿਪੱਤਰ ਹੇਠ ਲਿਖਿਆ ਨੂੰ ਇਸ ਦਫਤਰ ਦੇ ਪਿੱਠ ਅੰਕਣ ਨੰ. 4708-10 ਮਿਤੀ 23.08.2024 ਦੇ ਹਵਾਲੇ ਵਿੱਚ ਸੂਚਨਾ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਲਈ ਭੇਜੀ ਜਾਂਦੀ ਹੈ-

- 1) ਪ੍ਰਧਾਨ ਮੁੱਖ ਵਣ ਪਾਲ (HoFF), ਪੰਜਾਬ, ਐਸ.ਏ.ਐਸ ਨਗਰ।
- 2) ਮੁੱਖ ਵਣ ਪਾਲ (ਪਲੇਨਜ਼), ਪੰਜਾਬ, ਐਸ.ਏ.ਐਸ ਨਗਰ।
- 3) ਵਣ ਮੰਡਲ ਅਫਸਰ, ਪਟਿਆਲਾ।

ਨੱਥੀ- ਉੱਪਰਵਾਂਗ ।



ਵਣ ਪਾਲ ਸਾਊਥ ਸਰਕਲ,  
 ਪੰਜਾਬ, ਪਟਿਆਲਾ।  
 ਮਿਤੀ 28/8/24

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16 SEP 2024

**Subject - Proceeding of the field inspection by the committee members on 28.08.2024 regarding OA No. 343 of 2024 Mahendra Kumar Arora Vs State of Punjab.**

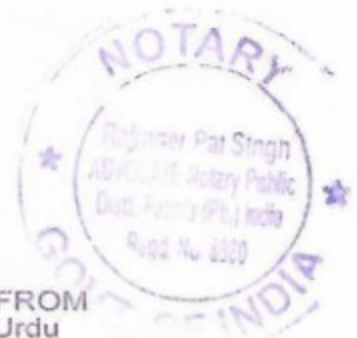
With reference to above mentioned case, filed inspection of private school British Co-Ed School was done on 28.08.2024 at 10.30 am. The details of the officials who attended is as follows.

- 1) Shri. N.K.Dimri, Technical Assistant, Regional Office, MoEFCC Chandigarh.
- 2) Shri. Ajit Kulkarni, IFS, Conservator of South circle , Patiala.
- 3) Smt. Vidya Sagri RU, IFS, Forest Division Officer, Patiala.
- 4) Ms. Kanchan, ADC (G), Office of Deputy Commissioner, Patiala.

Committee members have done the field inspection of the concerned area. DFO Patiala briefed about the case at site. Committee members after discussing, decided to provide time to the applicant to present his version. As per the decision of the committee, vide this office letter no 4747 dated 28.08.24 applicant is given time on 02.09.2024 at 11.00 am.

Sd-

Conservator of Forests,  
South Circle, Patiala.



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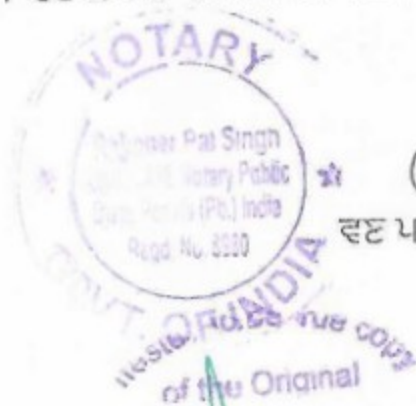
ਵਿਸ਼ਾ - OA No. 343 of 2024 Mahendra Kumar Arora Vs State of Punjab ਸਬੰਧੀ ਮਿਤੀ  
28.08.2024 ਨੂੰ ਕਮੇਟੀ ਮੈਂਬਰਾਂ ਵੱਲੋਂ ਸਬੰਧਤ ਜਗ੍ਹਾਂ ਦਾ ਜਾਇਜ਼ਾ ਲੈਣ ਸਬੰਧੀ ਕਾਰਵਾਈ ਰਿਪੋਰਟ।

ਮਿਤੀ 28.08.2024 ਨੂੰ ਸਵੇਰੇ 10.30 ਵਜੇ ਵਿਸ਼ਾ ਅੰਕਿਤ ਕੇਸ ਸਬੰਧੀ ਪਟਿਆਲਾ ਦੇਵੀਗੜ੍ਹ ਰੋਡ ਵਿਖੇ  
ਸਥਿਤ ਪ੍ਰਾਈਵੇਟ ਬ੍ਰਿਟਿਸ਼ ਕੋ-ਐਡ ਸਕੂਲ ਦਾ ਮੌਕਾ ਹੇਠ ਦਰਸਾਏ ਅਧਿਕਾਰੀਆਂ ਵੱਲੋਂ ਚੈੱਕ ਕੀਤਾ ਗਿਆ,  
ਰਾਜ਼ਰ ਹੋਏ ਅਧਿਕਾਰੀਆਂ ਦਾ ਵੇਰਵਾ ਨਾਲ ਨੱਥੀ ਹੈ।

- 1) ਸ਼੍ਰੀ ਐਨ.ਕੇ.ਡੀਮਰੀ, ਟੈਕਨੀਕਲ ਅਸਿਸਟੈਂਟ ਦਫਤਰ ਵਾਤਾਵਰਣ ਜੰਗਲਾਤ ਅਤੇ ਜਲਵਾਯੂ  
ਪਰਿਵਰਤਨ ਮੰਤਰਾਲਾ, ਭਾਰਤ ਸਰਕਾਰ, ਉੱਤਰੀ ਖੇਤਰੀ ਦਫਤਰ, ਚੰਡੀਗੜ੍ਹ।
- 2) ਸ਼੍ਰੀ ਅਜੀਤ ਕੁਲਕਰਨੀ, ਆਈ.ਐਫ.ਐਸ ਵਣ ਪਾਲ ਸਾਊਥ ਸਰਕਲ, ਪਟਿਆਲਾ।
- 3) ਸ਼੍ਰੀਮਤੀ ਵਿੱਦਿਆ ਸਾਗਰੀ ਆਰ.ਯੂ, ਆਈ.ਐਫ.ਐਸ ਵਣ ਮੰਡਲ ਅਫਸਰ, ਪਟਿਆਲਾ।
- 4) ਮਿਸ. ਕੰਚਨ, ਏ.ਡੀ.ਸੀ (ਜ), ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਪਟਿਆਲਾ।

ਸਮੂਹ ਕਮੇਟੀ ਮੈਂਬਰਾਂ ਵੱਲੋਂ ਸਬੰਧਤ ਜਗ੍ਹਾਂ ਦਾ ਮੌਕਾ ਚੈੱਕ ਕੀਤਾ ਗਿਆ। ਮੌਕੇ ਤੇ ਵਣ ਮੰਡਲ ਅਫਸਰ,  
ਪਟਿਆਲਾ ਵੱਲੋਂ ਕੇਸ ਸਬੰਧੀ Brief ਕੀਤਾ ਗਿਆ। ਕਮੇਟੀ ਮੈਂਬਰਾਂ ਵੱਲੋਂ ਆਪਸੀ ਵਿਚਾਰ-ਵਟਾਂਦਰਾ ਕਰਨ  
ਉਪਰੰਤ ਪ੍ਰਾਰਥੀ ਨੂੰ ਆਪਣਾ ਪੱਖ ਪੇਸ਼ ਕਰਨ ਲਈ ਸਮਾਂ ਦੇਣ ਸਬੰਧੀ ਫੈਸਲਾ ਲਿਆ ਗਿਆ। ਕਮੇਟੀ ਵੱਲੋਂ ਲਏ  
ਗਏ ਫੈਸਲੇ ਅਨੁਸਾਰ ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰ.....4747..... ਮਿਤੀ 28/8/24 ਰਾਹੀਂ ਪ੍ਰਾਰਥੀ ਨੂੰ ਮਿਤੀ  
02.09.2024 ਸਮਾਂ ਸਵੇਰੇ 11.00 ਵਜੇ ਦਾ ਸਮਾਂ ਦੇਣ ਸਬੰਧੀ ਪੱਤਰ ਜਾਰੀ ਕਰ ਦਿੱਤਾ ਗਿਆ ਹੈ।

ਧੰਨਵਾਦ ਸਹਿਤ।



22.8.24  
ਵਣ ਪਾਲ ਸਾਊਥ ਸਰਕਲ,

NOTARY PUBLIC  
Mahendra Kumar Arora (Pb.) India

16 SEP 2024

**Subject:** OA No. 343 of 2024 Mahendra Kumar Arora Vs State of Punjab

With respect above subject, the following officers/employees have done the inspection of concerned site.

Sr. No	Officer/Employee Name	Name of Office	Singagture
01	Kanchan ADC (G), Patiala	DC OFFICE	sd
2	Vidyasagari	DFO Patiala	Sd
3	N K Dimri	MoEF&CC RO, CHD	Sd
4	Ajit Kulkarni	CF South	sd



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16 SEP 2024

ਵਿਸ਼ਾ - OA No. 343 of 2024 Mahendra Kumar Arora Vs State of Punjab.

ਵਿਸ਼ਾ ਅੰਕਿਤ ਕੇਸ ਸਬੰਧੀ ਅੱਜ ਮਿਤੀ 28.08.2024 ਨੂੰ ਸਬੰਧਤ ਜਗਾਂ ਦਾ ਹੇਠ ਲਿਖੇ ਅਧਿਕਾਰੀਆਂ/ਕਰਮਚਾਰੀਆਂ ਵੱਲੋਂ ਮੁਆਇਨਾ ਕੀਤਾ ਗਿਆ-

ਲੜੀ ਨੰ.	ਅਧਿਕਾਰੀ/ਕਰਮਚਾਰੀ ਦਾ ਨਾਂ	ਦਫਤਰ ਦਾ ਨਾਂ	ਹਸਤਾਖਰ
1	Kanchan, A.P.(G) Pahala	DC OFFICE	Caral
2	Vidhya sagari	DFO Pahala	Cidra
3	N. K. Dour	M. P. E & C R.D. CHD	J. Dour
4	Ajit Kulkarni	CF. South side	CS 28.8.24



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16 SEP 2024

Punjab Government  
 Forest and Wildlife Protection Department  
 Office Forest Pal South Circle, Opposite Central Jail, Patiala  
 Telephone No. 0175-2921628, Email: cfpatiala@gmail.com

To

Through registered post

Shri Mahendra Kumar Arora,  
 12/3 Guru Nanak Nagar, Tripuri, Patiala.  
 Mobile no. 981500433

No. 4747

Dated 28.08.2024

**Sub: OA No. 343 of 2024 Mahendra Kumar Arora Vs State of Punjab.**

Regarding the above subject, a representation has been given by you to the Hon'ble National Green Tribunal regarding the illegal cutting of trees on 20.09.2023. Pursuant to the order passed by the Hon'ble Tribunal on 01.07.2024, the undersigned has given time to appear before the committee members on 02.09.2024 at 11.00 a.m. at the office of Conservator of South Circle, Patiala to his version.

Sd-

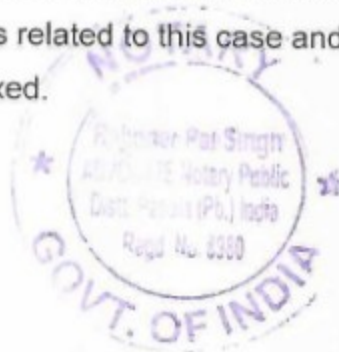
Conservator of South Circle,  
 Punjab, Patiala.

Endst No. 4748-52

Dated: 28.08.24

A copy of the letter is forwarded to the following for information and necessary action-

- 1) Principal Chief Conservator of Forest (HoFF), Punjab, SAS Nagar.
- 2) The Deputy Director General of Forests (Central), Ministry of Environment Forests and Climate Change, Government of India, Northern Regional Office, Chandigarh is requested to attend the meeting on the fixed date.
- 3) Chief Conservator of Forest (Plains), Punjab, SAS Nagar.
- 4) The Deputy Commissioner, Patiala is requested to attend the meeting on the date fixed.
- 5) It is written to the Divisional Forest Officer, Patiala, that he should take the records related to this case and make sure to attend this office on the date fixed.



Sd-

Conservator of South Circle,  
 Punjab, Patiala.

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16 SEP 2024

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ਪੰਜਾਬ ਸਰਕਾਰ  
 ਵਧ ਅਤੇ ਜੰਗਲੀ ਜੀਵ ਸੁਰੱਖਿਆ ਵਿਭਾਗ  
 ਦਫਤਰ ਵਣ ਪਾਲ ਸਾਹੂਬ ਸਰਕਲ, ਸਾਹਾਣੇ ਮੰਟਰਲ ਜਿਲ੍ਹਾ, ਪਟਿਆਲਾ  
 ਟੈਲੀਫੋਨ ਨੰ. 0175-2021020, ਈ.ਮੇਲ [cfpallala@gmail.com](mailto:cfpallala@gmail.com)

ਹਜਿਸਟਰਡ ਪੇਸਟ ਕਾਰੀ

ਸੇਵਾ ਵਿਖੇ

ਸ਼੍ਰੀ ਮਹਿੰਦਰ ਕੁਮਾਰ ਆਰੋੜਾ,  
 12/3 ਗੁਰੂ ਨਾਨਕ ਨਗਰ, ਤ੍ਰਿਪਤੀ, ਪਟਿਆਲਾ।  
 ਮੋਬਾਇਲ ਨੰ. 981500433

ਨੰਬਰ: ੫੭੫੭ ਮਿਤੀ 28/8/24

ਵਿਸ਼ਾ: OA No. 343 of 2024 Mahendra Kumar Arora Vs State of Punjab.

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਆਪ ਵੱਲੋਂ ਮਿਤੀ 20.09.2023 ਨੂੰ ਰੁੱਖਾਂ ਦੀ ਨਜਾਇਜ਼ ਕਟਾਈ  
 ਸਬੰਧੀ ਮਾਨਯੋਗ ਨੋਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਵਿਖੇ ਪ੍ਰਤੀਬੇਨਤੀ ਦਿੱਤੀ ਗਈ ਹੈ। ਮਾਨਯੋਗ ਟ੍ਰਿਬਿਊਨਲ ਵੱਲੋਂ ਮਿਤੀ  
 01.07.2024 ਨੂੰ ਪਾਸ ਕੀਤੇ ਗਏ ਹੁਕਮਾਂ ਦੀ ਪਾਲਣਾ ਕਰਦੇ ਹੋਏ ਨਿਮਨਹਸਤਾਖਰ ਵੱਲੋਂ ਆਪ ਨੂੰ ਆਪਣਾ ਪੱਖ  
 ਕਮੇਟੀ ਮੈਂਬਰਾਂ ਦੇ ਸਨਮੁੱਖ ਪੇਸ਼ ਕਰਨ ਲਈ ਮਿਤੀ 02.09.2024 ਸਮਾਂ ਸਵੇਰੇ 11.00 ਵਜੇ ਦਫਤਰ ਵਣ ਪਾਲ  
 ਸਾਹੂਬ ਸਰਕਲ, ਪਟਿਆਲਾ ਵਿਖੇ ਹਾਜ਼ਰ ਹੋਣ ਦਾ ਸਮਾਂ ਦਿੱਤਾ ਜਾਂਦਾ ਹੈ।

*(Signature)*  
 ਵਣ ਪਾਲ ਸਾਹੂਬ ਸਰਕਲ  
 ਪੰਜਾਬ, ਪਟਿਆਲਾ 28/8/2024  
 ਮਿਤੀ 28/8/24  
 28.08.2024

ਪਿਠਿ ਖੰਕਟ ਨੰ. ੫੭੫੮-52

ਪੱਤਰ ਦੀ ਕਾਪੀ ਹੇਠ ਲਿਖਿਆਂ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਲਈ ਭੇਜੀ ਜਾਂਦੀ ਹੈ

- 1) ਮੁਖ ਮੁੱਖ ਵਣ ਪਾਲ (HoFF), ਪੰਜਾਬ, ਐਸ.ਏ.ਐਸ ਨਗਰ।
- 2) ਟਿਪਟੀ ਟਾਇਰੈਕਟਰ ਜਨਰਲ ਆਰ ਟਾਰੇਸਟ (ਕੋਂਟਰੀ), ਵਾਤਾਵਰਣ ਜੰਗਲਾਤ ਅਤੇ ਜਲਵਾਯੂ ਪਰਿਵਰਤਨ ਮੰਤਰਾਲਾ, ਭਾਰਤ ਸਰਕਾਰ, ਉੱਤਰੀ ਖੇਤਰੀ ਦਫਤਰ, ਚੰਡੀਗੜ੍ਹ ਜੀ ਨੂੰ ਭੇਜ ਕੇ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਨਿਯਤ ਮਿਤੀ ਨੂੰ ਮੀਟਿੰਗ ਵਿੱਚ ਭਾਗ ਲੈਣ ਦੀ ਖੋਚਲ ਕੀਤੀ ਜਾਵੇ।
- 3) ਮੁੱਖ ਵਣ ਪਾਲ (ਪਲੇਨਰ), ਪੰਜਾਬ, ਐਸ.ਏ.ਐਸ ਨਗਰ।
- 4) ਟਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਪਟਿਆਲਾ ਨੂੰ ਭੇਜ ਕੇ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਨਿਯਤ ਮਿਤੀ ਨੂੰ ਮੀਟਿੰਗ ਵਿੱਚ ਭਾਗ ਲੈਣ ਦੀ ਖੋਚਲ ਕੀਤੀ ਜਾਵੇ।
- 5) ਵਣ ਮੰਡਲ ਅਫਸਰ, ਪਟਿਆਲਾ ਨੂੰ ਭੇਜ ਕੇ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਉਸ ਨੂੰ ਸਮੇਂ ਸਿਰ ਹਿਕਾਇਤ ਲੈ ਕੇ ਨਿਯਤ ਮਿਤੀ ਨੂੰ ਇਸ ਦਫਤਰ ਵਿਖੇ ਹਾਜ਼ਰ ਹੋਣਾ ਯਕੀਨੀ ਬਣਾਉਣਾ ਹੈ।



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*(Signature)*  
 ਵਣ ਪਾਲ ਸਾਹੂਬ ਸਰਕਲ  
 ਪੰਜਾਬ, ਪਟਿਆਲਾ 28/8/2024  
 28.08.2024

To

Hon'ble Conservator of Forest,  
South Circle  
Patiala

Subject OA 343 of 2024 Mahendra Kumar Arora and State  
of Punjab

Sir,

I request to your goodself that I have made a complaint through mail to the National Green Tribunal regarding which you have called me on 2/9/2024. In this regard I want to disclose you that I am sick as I am kidney patient. I am attaching my statement and sending my complaint by mail.

With thanks

Dale 31/8/2024

Sd/- Mahendra Kumar Arora  
Naresh General Store  
Police Station Road  
Main Bazar Tripuri Patiala 9815004338



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Distt. PATIALA. (Pb.)

16 SEP 2024

I declare that I am Mohinder Kumar Arora, resident of Naresh General Store, Police Station Road, Main Bazar Tripuri, Patiala and that the complaint I have made to you is absolutely correct.

- (1) That the officers of Forest Department Patiala DSFO Madam, DFO Balveer Singh Dhillon Officer Sanaur, Ramanpreet Singh Block Officer, Sarwan Singh Block Officer Sanaur Patiala in connivance with a private school on Devigarh Road British Co ed School and a private residential colony has cut down 250 Trees from Sanour to Devigarh Road and adjoining Pehowa Road and on the right side of Sanour Distributary to benefit the both mentioned agencies.
- (2) That after cutting the trees the enteries in official record have been deleted by the said officials. The trees were visible on Google Map and Google Earth in October 2021 and are not present in November 2021. To check, a report should be taken from the RT expert and the trees should be counted as per record register.
- (3) Attempts were being made to suppress the matter by sending notices to the school regarding illegal encroachment and planting saplings in front of the school. But the colony owner in connivance with the officials of the forest department had installed electric poles in forest land without any NOC. The forest department's land has been Illegally occupied and no action has been taken.
- (4) That the trees in front of the school on the left side of the Sanour Distributary in the said RD have not been entered in the record and these trees are also being prepared to be illegally cut.

The encroachment on forest land worth crores by the school and colony owner in connivance with officials should be inquired through a joint demarcation by the kunungo of Department of Forest and the Revenue Department by forming a committee in leadership of Deputy Commissioner Patiala.

TRUE TRANSLATION FROM  
Punjab/Hindi/English/Urdu

NOTARY PUBLIC (Govt. of India) 16 SEP 2021

The said colony owner in connivance with the officials of Forest Department Patiala have constructed a road on the land of lakhs of Forest Department without permission and electricity poles are also being installed on the land of the Forest Department without getting NOC. After investigation, a case should be registered under the Corruption Act against the officials.

Deponent

Sd/-

Mohinder Kumar

The above statements are true and accepted by me, action should be taken only on this.



TRUE TRANSLATION FROM  
Punjabi/Hindi/English/Urdu

NOTARY PUBLIC (Govt. of India)  
Distt. PATIALA. (Pb.)

16 SEP 2024



Conservator Patiala <cfpatiala@gmail.com>

(no subject)

1 message

Naresh Kumar <kumarnaresh78305@gmail.com>  
To: "CFPatiala@gmail.com" <CFPatiala@gmail.com>

Sat, Aug 31, 2024 at 5:17 PM

ਸੇਵਾ ਵਿਖੇ,  
ਮਾਨਯੋਗ ਵਣ ਪਾਲ ਸਾਹਿਬ ਸਰਕਲ  
ਪਟਿਆਲਾ  
ਵਿਸ਼ਾ ਕੀਤੀ ਗਈ ਸ਼ਿਕਾਇਤ ਦੇ ਸਬੂਤ ਤੇ ਬਿਆਨ ਦੇਣ ਸੰਬੰਧੀ ਪੱਤਰ ਨਾਲ ਨੱਥੀ

10 attachments



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ਸੇਵਾ ਵਿਖੇ,

ਮਾਨਯੋਗ ਵਣਪਾਲ ਸਾਹਿਬ ਦਫਤਰ ਪਟਿਆਲਾ

ਵਿਸ਼ਾ OA 343 of 2024 ਮਹਿੰਦਰ ਕੁਮਾਰ ਅਰੋੜਾ ਅਤੇ ਸਟੇਟ ਪੰਜਾਬ

ਸ੍ਰੀ ਮਾਨ ਜੀ,

ਆਪ ਜੀ ਨੂੰ ਬੇਨਤੀ ਕਰਦਾ ਹਾਂ ਕਿ ਮੇਰੇ ਵਲੋਂ ਇੱਕ ਸ਼ਿਕਾਇਤ ਮੇਲ ਰਾਹੀਂ ਨੈਸ਼ਨਲ ਗਰੀਨ  
ਟਿਰਬਿਊਨਲ ਨੂੰ ਕੀਤੀ ਸੀ ਜਿਸ ਸੰਬੰਧੀ ਆਪ ਜੀ ਵਲੋਂ ਜੇ ਮੈਨੂੰ ਮਿਤੀ 2/9/2024 ਨੂੰ ਬੁਲਾਇਆ  
ਗਿਆ ਹੈ ਉਸ ਸੰਬੰਧੀ ਦੱਸਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਮੈਂ ਕਿਡਨੀ ਕਿਡਨੀ ਦਾ ਮਰੀਜ਼ ਹੋਣ ਕਾਰਣ ਮੈਂ ਬਿਮਾਰ  
ਚੱਲ ਰਿਹਾ ਹਾਂ ਜੇ ਮੇਰੀ ਸ਼ਿਕਾਇਤ ਹੈ ਉਸ ਦੇ ਬਿਆਨ ਤੇ ਸਬੂਤ ਆਪ ਜੀ ਨੂੰ ਮੇਲ ਰਾਹੀਂ ਠੱਥੀ ਕਰ  
ਰਿਹਾ ਹਾਂ

ਧੰਨਵਾਦ ਸਹਿਤ

ਮਹਿੰਦਰ ਕੁਮਾਰ ਅਰੋੜਾ

Mohinder

ਨਰੇਸ਼ ਜਰਨਲ ਸਟੇਰ

ਪੁਲਿਸ ਥਾਣਾ ਰੋਡ

ਮੇਨ ਬਜ਼ਾਰ ਤ੍ਰਿਪਤੀ ਪਟਿਆਲਾ

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Dak  
31/8/2024



Best to be true copy of the Original

NOTARY PUBLIC Dist. PATIALA (Pb.) India

16 SEP 2024

# ਬਿਆਨਕਾਰ

ਬਿਆਨ ਕਰ ਮੈ ਮਹਿੰਦਰ ਕੁਮਾਰ ਅਰੋੜਾ ਵਾਸੀ ਨਰੇਸ਼ ਜਰਨਲ ਸਟੇਰ ਪੁਲਿਸ ਥਾਣਾ ਰੋਡ ਮੋਨ ਬਜਾਰ ਤ੍ਰਿਪਤੀ ਪਟਿਆਲਾ ਦਾ ਰਹਿਣ ਵਾਲਾ ਹਾਂ ਇਹ ਕਿ ਮੇਰੇ ਵਲੋਂ ਜੋ ਸ਼ਿਕਾਇਤ ਆਪ ਜੀ ਨੂੰ ਕੀਤੀ ਹੈ ਉਹ ਸ਼ਿਕਾਇਤ ਬਿਲਕੁਲ ਸਹੀ ਹੈ

(1) ਇਹ ਕਿ ਵਣ ਵਿਭਾਗ ਪਟਿਆਲਾ ਦੇ ਅਧਿਕਾਰੀਆਂ ਡੀ ਐਸ ਐਫ ਓ ਮੈਡਮ ਜੀ, ਡੀ ਐਫ ਓ ਬਲਵੀਰ ਸਿੰਘ ਚਿੱਲੋਂ ਅਫਸਰ ਸਨੇਰ, ਰਮਨਪ੍ਰੀਤ ਸਿੰਘ ਬਲਾਕ ਅਫਸਰ, ਸਰਵਣ ਸਿੰਘ ਬਲਾਕ ਅਫਸਰ ਸਨੇਰ ਪਟਿਆਲਾ ਵਲੋਂ ਦੇਵੀਗੜ੍ਹ ਰੋਡ ਉਪਰ ਇੱਕ ਪ੍ਰਾਈਵੇਟ ਸਕੂਲ ਬ੍ਰਿਟਿਸ਼ ਕੇ ਐਂਡ ਹਾਈ ਸਕੂਲ ਅਤੇ ਇੱਕ ਪ੍ਰਾਈਵੇਟ ਨਜਾਇਜ਼ ਜੋ ਕੱਟੀ ਗਈ ਕਲੋਨੀ ਨੂੰ ਟਾਇਦਾ ਦੇਣ ਖਾਤਿਰ ਸਨੇਰ ਡਿਸਟਰੀ ਬਿਊਟਰੀ ਦੇ ਸੱਜੇ ਪਾਸਿਓਂ ਆਰਡੀ ਸਨੇਰ ਰੋਡ ਤੋਂ ਦੇਵੀਗੜ੍ਹ ਰੋਡ ਦਰਮਿਆਨ ਅਤੇ ਉਸ ਦੇ ਨਾਲ ਲੱਗਦੀ ਪਿਰੇਵਾ ਰੋਡ ਤੋਂ ਖੱਬੇ ਪਾਸੇ ਤੋਂ 250 ਰੁਖਾ ਦਰਖਤਾਂ ਨੂੰ ਕੱਟ ਦਿਤੇ ਗਏ ਹਨ।

2/ ਇਹ ਕਿ ਦਰਖਤਾਂ ਕਟਵਾਉਣ ਤੋਂ ਬਾਅਦ ਉਕਤ ਅਧਿਕਾਰੀਆਂ ਵਲੋਂ ਸਰਕਾਰੀ ਰਿਕਾਰਡ ਨਾਲ ਵੀ ਹੋਰਾਂ ਫੇਰੀ ਕਰਕੇ ਇਨ੍ਹਾਂ ਰੁਖਾ ਦੇ ਇੰਦਰਾਜ਼ ਮਿਟਾ ਦਿਤੇ ਗਏ ਹਨ ਜੋ ਕਿ ਗੂਗਲ ਮੈਪ ਅਤੇ ਗੂਗਲ ਅਰਥ ਤੇ ਅਕਤੂਬਰ 2021 ਵਿੱਚ ਕਿਨੇ ਦਰਖਤ ਟਿਕਾਏ ਦਿਤੇ ਤੇ ਨਵੰਬਰ 2021 ਵਿੱਚ ਮੇਜੂਦ ਨਹੀਂ ਹਨ ਇਸ ਤੱਥ ਦੀ ਜਾਚ ਕਰਨ ਲਈ ਆਰ ਟੀ ਐਕਸਪਰਟ ਤੋਂ ਰਿਪੋਰਟ ਲਈ ਜਾਵੇ ਤੇ ਰੁਖਾ ਦੀ ਗਿਣਤੀ ਲਈ ਰਿਕਾਰਡ ਰਜਿਸਟਰ ਚੈਕ ਕੀਤਾ ਜਾਣ।

3/ ਇਹ ਕਿ ਬ੍ਰਿਟਿਸ਼ ਸਕੂਲ ਦੇ ਸਾਹਮਣੇ ਇੱਕ ਸਥਿਤ ਜੰਗਲਾਤ ਵਿਭਾਗ ਦੀ ਜ਼ਮੀਨ ਤੇ ਨਜਾਇਜ਼ ਕਬਜ਼ੇ ਸੰਬੰਧੀ ਲੀਗਲ ਨੋਟਿਸ ਤੇਜਕੇ ਅਤੇ ਬੂਟੇ ਲਗਵਾ ਕੇ ਮਾਮਲੇ ਨੂੰ ਦਬਾਣ ਦੀ ਕੋਸ਼ਿਸ਼ ਕੀਤੀ ਜਾ ਰਹੀ ਸੀ ਪ੍ਰੰਤੂ ਕਲੋਨੀ ਕੱਟਣ ਵਾਲਿਆਂ ਵਲੋਂ ਵਣ ਵਿਭਾਗ ਦੇ ਅਧਿਕਾਰੀਆਂ ਨਾਲ ਮਿਲ ਕੇ ਜਿਥੇ ਦਰਖਤ ਉਸ ਜਗਾ ਤੇ ਬਿਜਲੀ ਦੇ ਖੱਬੇ ਬਿੰਨਾਂ ਐਨ ਓ ਸੀ ਤੋਂ ਲਗਵਾ ਦਿਤੇ ਗਏ ਹਨ। ਵਣ ਵਿਭਾਗ ਦੀ ਜਗਾ ਤੇ ਕਬਜ਼ਾ ਕੀਤਾ ਗਿਆ ਹੈ ਜਿਸ ਤੇ ਕੋਈ ਕਾਰਵਾਈ ਨਹੀਂ ਕੀਤੀ ਗਈ

4/ ਇਹ ਕਿ ਸਕੂਲ ਦੇ ਸਾਹਮਣੇ ਸਨੇਰ ਡਿਸਟਰੀ ਬਿਊਟਰੀ ਤੇ ਉਕਤ ਆਰਡੀ ਤੇ ਹੀ ਖੱਬੇ ਪਾਸੇ ਰੁਖ ਰਿਕਾਰਡ ਵਿੱਚ ਦਰਜ ਨਹੀਂ ਕੀਤੇ ਗਏ ਅਤੇ ਇਹ ਰੁੱਖ ਵੀ ਨਜਾਇਜ਼ ਤੌਰ ਤੇ ਕਟਵਾਉਣ ਦੀ ਤਿਆਰੀ ਤੇ ਹਨ।

ਇਹ ਕਿ ਵਣ ਵਿਭਾਗ ਦੇ ਕਾਨਗੇ ਅਤੇ ਮਾਲ ਮਹਿਕਮੇ ਦੇ ਅਧਿਕਾਰੀਆਂ ਤੋਂ ਸਾਡੀ ਨਿਸ਼ਾਨਦੇਹੀ ਕਰਵਾਕੇ ਪਤਾ ਲਗਾਇਆ ਜਾ ਸਕਦਾ ਹੈ ਕਿ ਉਕਤ ਅਧਿਕਾਰੀਆਂ ਨੇ ਵਣ ਵਿਭਾਗ ਦੀ ਕਰੋੜਾਂ ਦੀ ਜ਼ਮੀਨ ਤੇ ਕਿਨਾਂ ਕਬਜ਼ਾ ਸਕੂਲ ਤੇ ਕਲੋਨੀ ਕੱਟਣ ਵਾਲਿਆਂ ਨੂੰ ਕਰਵਾਇਆ ਹੈ ਇਸ ਦੀ ਇੱਕ ਸਪੈਸ਼ਲ ਟੀਮ ਗਠਨ ਕਰਕੇ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਮੇਜੂਦਾ ਦੀ ਦੇਖ ਰੇਖ ਵਿੱਚ ਕਰਵਾਈ ਜਾਵੇ

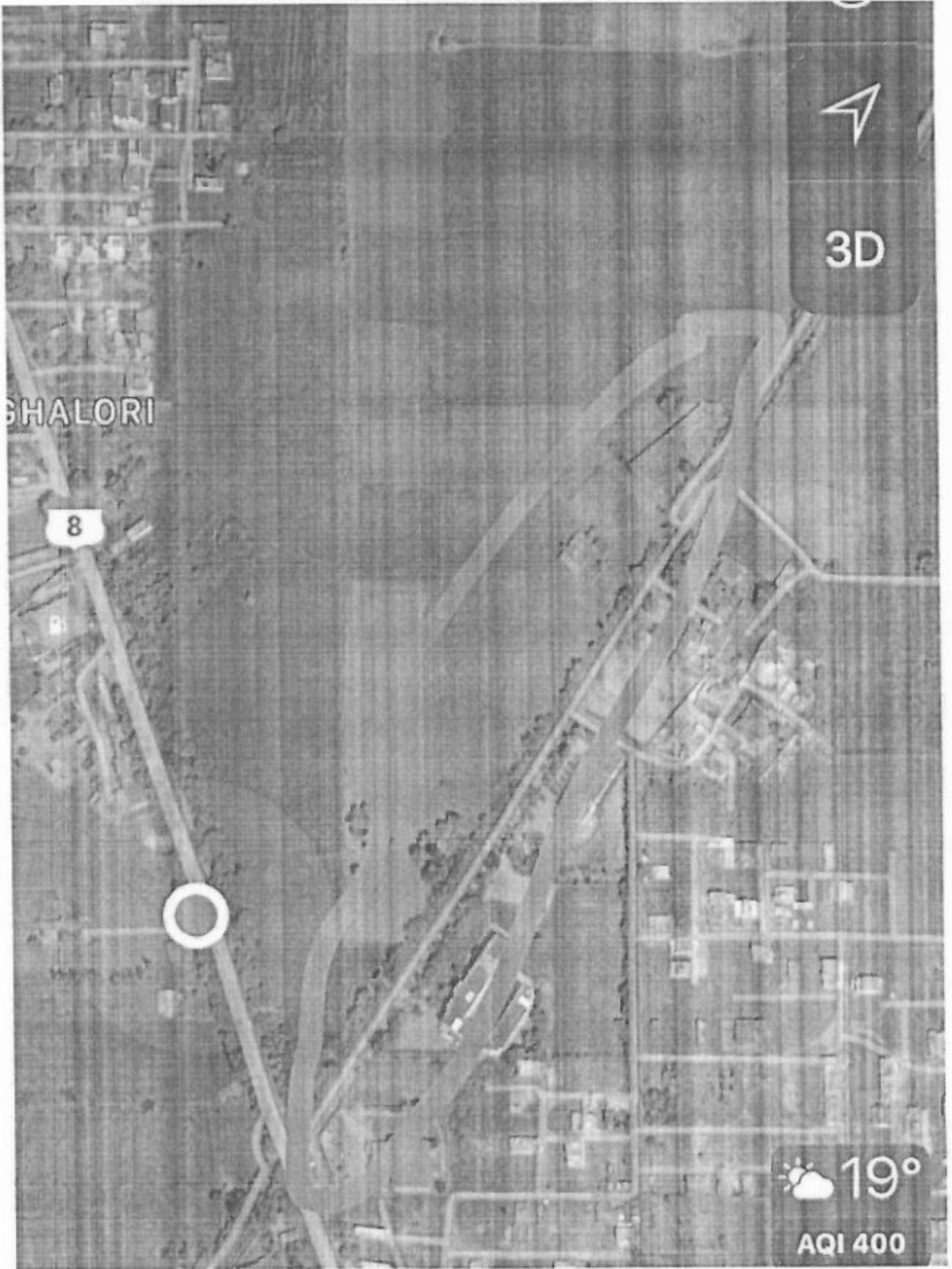
ਉਕਤ ਕਲੋਨੀ ਕੱਟਣ ਵਾਲਿਆਂ ਨੇ ਵਣ ਵਿਭਾਗ ਪਟਿਆਲਾ ਦੇ ਅਧਿਕਾਰੀਆਂ ਨਾਲ ਮਿਲ ਕੇ ਇੱਕ ਸੜਕ ਬਿੰਨਾਂ ਮਨਜੂਰੀ ਤੋਂ ਵਣ ਵਿਭਾਗ ਦੀ ਲੱਖਾਂ ਦੀ ਜ਼ਮੀਨ ਤੇ ਬਣਾ ਦਿਤੀ ਗਈ ਹੈ ਤੇ ਬਿਜਲੀ ਦੇ ਖੋਲ ਵੀ ਨਵੇਂ ਵਣ ਵਿਭਾਗ ਦੀ ਜ਼ਮੀਨ ਤੇ ਬਿਨਾਂ ਐਨ ਓ ਸੀ ਦਿਤੇ ਲਗਾਏ ਜਾ ਰਹੇ ਹਨ ਜਿਸ ਦੀ ਜਾਚ ਕਰਕੇ ਦੇਸੀਆ ਅਧਿਕਾਰੀਆਂ ਖਿਲਾਫ ਤਰਿਸਟਾਚਾਰ ਐਕਟ ਤਹਿਤ ਮੁਕਦਮਾ ਦਰਜ ਕੀਤਾ ਜਾਵੇ

ਬਿਆਨਕਾਰ *Mchiusel Kumal*

ਉਕਤ ਦਿਤੇ ਬਿਆਨ ਮੇਰੇ ਵੱਲੋਂ ਸਹੀ ਤੇ ਦਸਤੂਰ ਹਨ ਇਸ ਤੇ ਹੀ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾਵੇ

ਬਿਆਨਕਾਰ *Mchiusel*









## पटियाला-देवीगढ़ रोड पर सनौर डिस्ट्रीब्यूटरी नहर के किनारों से 250 पेड़ काटने का मामला जांच टीम को गुमराह करने के लिए प्लांटेशन का काम शुरू, सुबूत मिटाने को बनाई पुली तोड़ी जा रही

भास्कर न्यूज | पटियाला

नहर के आसपास के इलाके वन विभाग के अधीन आते हैं

नहर के आरपार बनी पुली को तोड़ने का काम शुरू

शहर से महज 6 किलोमीटर दूर पटियाला-देवीगढ़ रोड पर सनौर डिस्ट्रीब्यूटरी नहर के दोनों तरफ करीब एक किलोमीटर एरिया में एक कॉलोनाइजर और एक प्राइवेट स्कूल की तरफ से 250 पेड़ बटवाने के मामले की जांच शुरू होने ही लीपापोती भी शुरू हो गई है। जांच टीम को गुमराह करने के लिए प्लांटेशन का काम शुरू हो गया है। डिस्ट्रीब्यूटरी पर अवैध तरीके से बनाई गई पुली भी तोड़ी जा रही है। हालांकि, वन विभाग का कोई भी अधिकारी मामले में कुछ बोलने को तैयार नहीं है, लेकिन प्लांटेशन के साथ पुली को तोड़ने का काम जोर शोर से चल रहा है।

फॉरेस्ट एक्ट 1950 के मुताबिक कोई भी जमीन जो रिकॉर्ड में नहीं हो उसका मालिकाना हक वन विभाग के ही पास होता है। लेकिन फॉरेस्ट एक्ट की उस धारा को नजरअंदाज कर पेड़ों को काटने का काम किया गया। यह साबित करने की कोशिश की गई कि जमीन सिंचाई विभाग की है, लेकिन निजी फायदे के चक्कर में वन विभाग के वही कर्मचारी और अधिकारी यह भूल गए कि उर्मा कानून में कहा गया है कि नहर के आसपास वो इलाके वन विभाग के ही अधीन आते हैं।



पेड़ों के काटने के मामले को जांच चल रही है। स्कूल और कॉलोनाइजर को नोटिस भेजे जा चुके हैं। वोट इंचार्ज के अलावा सैनिटर आफिसरों से जवाबतलब किया गया है। -विद्या सागरी, डीएफओ

की बड़ी भूमिका रही है। उभर, जानकारी मिलने के बाद भी वन मंडल अधिकारियों ने जिम्मेदार कर्मचारियों पर कार्रवाई के बजाय मामले को किसी भी तरह से दबाने के लिए जोर लगा रखा है। खास यह कि अपनी ही जमीन को कब्जे

से बचाने की बजाय टाइटल्स लग पकरी सड़क बनाने का काम भी वन विभाग के वही जिम्मेदार लोग करने जा रहे थे। इसके लिए नहर के दूसरे किनारे की जमीन की लेबलिंग भी करा दी गई थी, लेकिन मामला हाईकोर्ट होने के

बाद सड़क बनाने का काम बीच में ही रुक गया। जानकारी के मुताबिक गूगल मैप में नहर के किनारे लगे पेड़ अभी भी दिखाई दे रहे हैं, लेकिन असल में अब यहां ज्यादातर पेड़ों का कोई नाम ओ निशान नहीं बाकी बचा है।



ख़तरा यह है कि वन विभाग और नहर विभाग की परमिशन के बिना नहर के एक किनारे से दूसरे किनारे तक एक पुली का भी निर्माण कराया गया। लेकिन अब मामला हाईकोर्ट में होने के बाद इसे आनन फानन में तोड़ना शुरू कर दिया गया है। मूत्र बताते हैं कि पुली का निर्माण कर नहर के दूसरे किनारे की सड़क पर भी कब्जा करने की पूरी तैयारी थी। इसके बिना दूसरे किनारे की मिट्टी को पूरी लेबलिंग भी कराई गई। यहां टाइटल्स लगाने की योजना थी लेकिन अभी यह मामला सैनिटर अधिकारियों की नॉटिस में आ गया। अब पुली को तोड़ कर सारे मयत मिटाने की कोशिश की जा रही है।

FOREST DIVISION PATIALALEGAL NOTICE

No.: Notice/ 685-P

Dated 04/03/12

1. For violation of Section 33 (C) and 63 of Indian Forest Act. 1927.
2. For violation of Section 2 of Forest Conservation Act. 1980.
3. For Criminal Contempt of Hon'ble Supreme Court Order dated 12.12.1996 in WP (C) No. 202/1995
4. In Pursuance of the CWP No. 4559 of 2007 titled Court on its own motion Vs State of Haryana and Punjab in the Hon'ble Punjab and Haryana High Court.

To,

The British, Co. Ed.  
 High School, Dwiganh  
 Road, Patiala

1. That strips of PWD lands along PWD roads are declared, as Protected Forest Vide Punjab Government Notification No. 1122 -FT-58/1195 Dated 3<sup>rd</sup> May 1958.
2. That you have created an illegal access through the Forest strip to your property situated at the above mentioned address and are using Forest land for commercial and Non-Forest purpose.
3. That you have creating the illegal access on Sarna Durg measuring 22.5 m x 3 m = 81.5 Sqm violated section 33 (C) and 63 of Indian Forest Act. 1927, section 2 of Forest Conservation Act. 1980 and committed Criminal Contempt of Hon'ble Supreme Court order dated 12.12.1996 in WP (C) No. 202/1995.

It is intimated to you that nearly 2 weeks had been passed since the issue of first notice and a Damage Report had been issued against you for violation in the forest land. Through this notice you are here by informed that a court case will be prosecuted against you if you will not compound above damage report. You are strictly instructed to use above forest land you must take permission from Forest Department under FCA 1980 Act.

Beingsh  
 Forest Range Officer,  
 Patiala.





ਆਈਲ ਪੇਟਰੋਲ ਪੰਪ

The British Co-Ed High

ਦੀ ਬ੍ਰਿਟਿਸ਼  
ਕੋ-ਐਡ ਹਾਈ



Survival path

re



2.7 km

Turn left

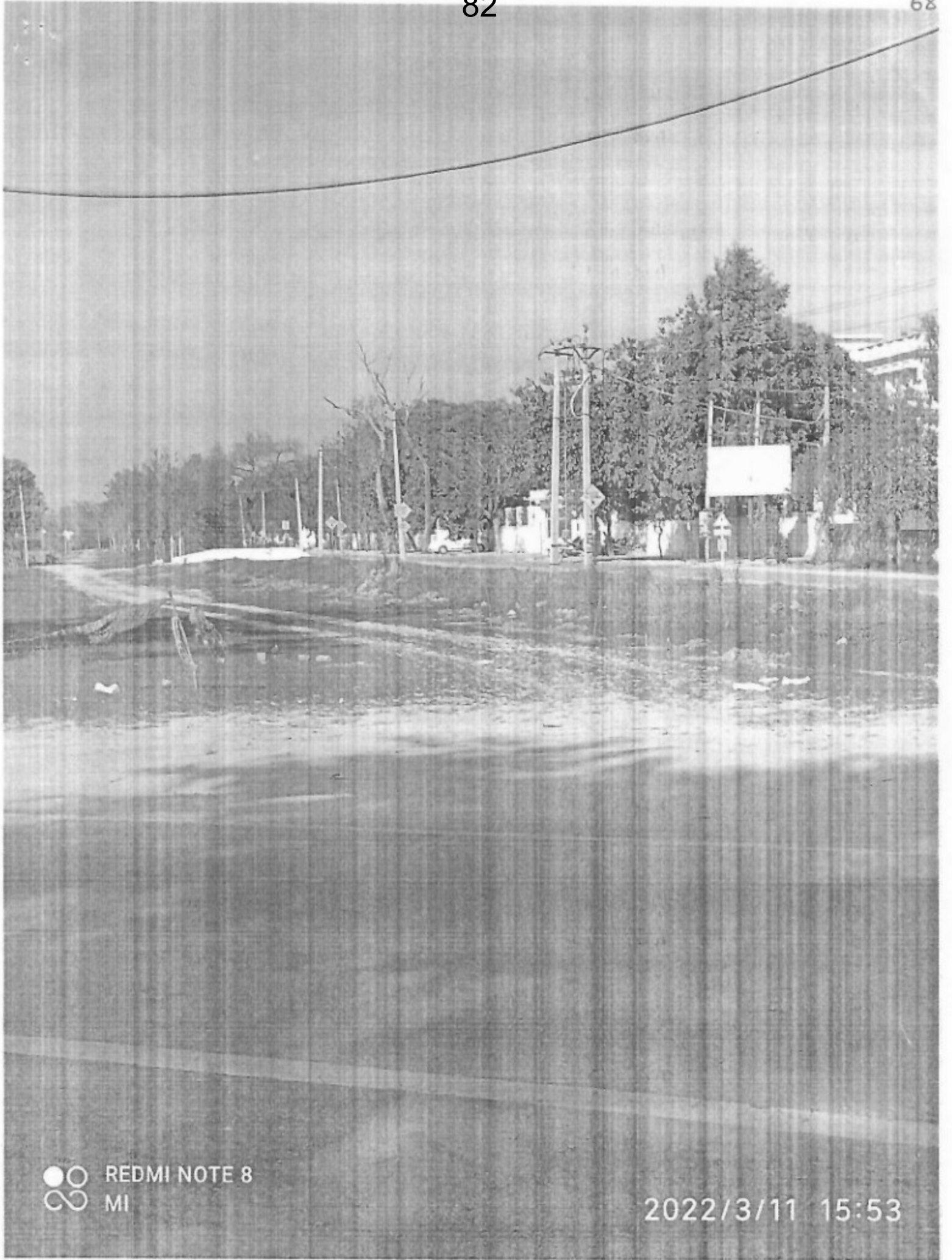
FORNITANCE

ਪੰਜੇਸ



Rana cold store





Punjab Government  
Forests and Wildlife Preservation Department  
O/o Conservator of Forests South Circle, Opp. Central Jail, Patiala.  
Ph. No. 0175-2921628, E-mail Id : cfpatala@gmail.com

To

Principal,  
British co-ed School,  
Devigarh Road, Patiala.

No. 4950

Dated 2/9/24

Sub:

OA No. 343 of 2024 Mahendra Kumar Arora Vs State of Punjab.

It is informed that Sh. Mahendra Kumer Arora 12/3 Guru Nanak Nagar, Tripuri, Patiala has filed a complaint before the Hon'ble National Green Tribunal, New Delhi stating that 250 trees have been felled illegally by your school in collusion with District Forest Officer Sanour in patiala and thereby caused damage to environment. In this regard, you are directed to submit your statement on 05.09.2024 at 10.30 am before the inquiry committee constituted as per the directions of the Hon'ble National Green Tribunal, New Delhi.

Enclosed: As above

- 1) Complaint by Sh. Mahendra Kumar Arora 12/3 Guru Nanak Nagar, Tripuri, Patiala before the Hon'ble NGT.
- 2) Order of the Hon'ble NGT dated 01.07.2024 in OA No. 343 of 2024
- 3) Statement of Sh. Mahendra Arora submitted to the inquiry committee on 31.08.2024.

*(Signature)*  
Ajit Kulkarni, IFS

Conservator of Forests,  
South Circle, Patiala.

*(Signature)*  
02/09/24  
2024

Endst. No. 4951-55 Dated. 2/9/24

A copy of the above is forwarded for information.

- 1) Principal Chief Conservator of Forests (HoFF), Punjab, SAS Nagar.
- 2) Deputy Director General of Forests (Central), Ministry of Environment Forests and Climate Change, Government of India, Northern Regional Office, Chandigarh.
- 3) Chief Conservator of Forests (Plains), Punjab, SAS Nagar.
- 4) Deputy Commissioner, Patiala.
- 5) Divisional Forest Officer, Patiala.

Enclosed: As above

*(Signature)*  
Ajit Kulkarni, IFS

Conservator of Forests,  
South Circle, Patiala.

*(Signature)*  
02/09/2024  
02/09/2024

Annexure - 8

To,

Sh. Ajit Kulkarni, IFS  
Conservator of Forest  
South Circle, Patiala

**Sub: Reply on behalf of The British Co-ed High School,  
Patiala, regarding the Complaint/AO No.343 of 2024.**

Sir,

It is respectfully submitted as under:-

That the British Co-ed High School (hereinafter referred as a School) has received a Letter dated 02.09.2024 from your Office and learnt that one Mahinder Kumar Arora has leveled allegations against the School regarding cutting of 250 trees and caused damaged to the Environment. That the British Co-Ed High School is one of the most prominent Schools in Patiala. The school provides a well-rounded education built in a foundation of Academics, Creative Arts, Sports, Adventure Camps and Community Service which includes various activities like awareness campaigns, tree plantation and community outreach programmesto name a few. Students gain international exposure through trips abroad, YFU, AFS, the International School Award and the School Enterprise Challenge. Nationally, students participate in treks and tours, IAYP, MUNs, Debates, NCC and NSS, Sports and Performing Art. School takes responsibility to prepare young people to navigate the world as confident, caring and responsible citizens. The academic standards are very high and our students always excel in ISC and ICSE Examinations. Every year students have been toppers at District, State and National level. As an Institution, we are deeply committed to maintaining our reputation and ensuring the highest standard of integrity. So, the question of involvement of the school in such like

incidents of cutting trees or encroaching any land of forest department does not arise.

**No Objection Certificates taken by School**

That we would like to clarify our position regarding the construction of our School. We have obtained the necessary permissions from Punjab Mandi Board and secured change of land use (CLU) Certificate from the Concerned Authorities for the establishment of our institution. The school has also taken NOC from Punjab Mandi Board to open the main gates of the School towards road. Copy of the NOC bearing No. 6099 dated 22.03.2022 is attached herewith as **Annexure R-1** and Copy of C.L.U. issued by concerned authority is attached herewith as **Annexure R-1/A**. Earlier, the School has no knowledge that there is any land of forest department. It has come to our knowledge that the land adjoining the link road near our School belongs to forest land. Our School has taken the NOC from Punjab Mandi Board under good faith assuming that the land belonged to Mandi Board. Thereafter, the School, immediately applied for NOC's from forest department regarding school entrance/gate. Copy of the NOC's applied to the Forest Department is attached herewith as **Annexure R-2**. School has also obtained NOC from Punjab Mandi Board to construct a bridge over Canal duly shown in the site plan. Copy of the NOC is attached herewith as **Annexure R-3**.

**Allegations of Encroachment**

I want to clarify that our School's boundary is clearly defined and ends at Point-B on the site plan, we submitted. There had been no encroachment into forest area and we are committed to upholding environmental regulations. Even, the School has left eight feet, its own land outside the School Premises/Boundary for parking. The complainant leveled false allegations regarding encroachment. Moreover,

a site plan and photographs showing the actual position are attached herewith.

**Allegations regarding Cutting of Trees**

That the allegations regarding cutting or felling any trees mentioned in complaint are baseless, not substantiated by actual position on the ground. The School has never cut or fell any trees as alleged in the complaint. School clarifies that no activity of cutting or felling of trees has taken on our premises or outside the premises. Our school has implemented various initiatives aimed at promoting environmental awareness, including tree planting drive and educational programs on conversation. The allegations levelled by the complainant are false and frivolous. Which is clearly established from following points:-

- i. That the Building of the School is **segregated/Separated by Canal and a (interlocking tiles) road** shown in the site plan attached herewith as **Annexure R-4**. So, the School has no concern with the land of forest department adjoining with the (interlocking tiles)/road. That one Private Colonizer has developed a Private Colony at Point-A duly shown in the Site Plan as (Annexure R-4), under the name of "R.S. Enclave". Moreover, the above said Colonizer has also got constructed an interlocking tiles road with the help of Nagar Council, Sanaur, which is clearly established from photographs taken on inauguration. Copy of the Photographs showing the Board of 'R.S. enclave' is attached herewith as **Annexure R-5** and Copy of the photographs showing the interlocking road, are also attached herewith as **Annexure R-6 to R-8**. Moreover, the above said Private Colonizer has also affixed four pillars in front of the road to stop the General Public from the use of this road. Copy of the photographs showing the pillars affixed on the road

are attached herewith as **Annexure R-9**. The Private Colonizer has got constructed the road with the purpose to approach his Colony "R.S. Enclave" duly shown in the Site Plan as well as in the photographs. The School is neither the **beneficiary** of the above said road nor have any concern/contribution in the construction of road. So the question of cutting any trees or encroaching on any area of forest land by the School does not arise. For more clarity of the facts, deponent has attached a site plan (Annexure R-4), in which, the Building of the School is duly shown at **Point-A** in the site plan and the boundary wall of the school at **Point-B** of the site plan. Then, there is a Green Zone/Green Area duly shown at **Point-C** in the site plan. The road leads towards the Village JaurianSadkan from main road duly shown at **Point-D** in the site plan. Then, there is a Green Zone/Green Area duly shown at **Point-E** in the site plan. Then, a Canal duly shown in Blue Colour at **Point-F** segregated/divide the area of School from the land of forest department. Then there is a road constructed by one Private Colonizer duly shown in Yellow Colour at **Point-G**. All the above said facts are also corroborated from photographs already attached above. So, the deponent has no concern with the land of forest department and has no reason to cut any such trees. In fact, the land of forest department is far away from the boundary wall of School. Moreover, School is fully prepared to cooperate with any investigating authorities to clear up this misunderstanding.

- ii. That the complainant with malafide intention has not mentioned any date, month or year, when the School allegedly cut the trees or allegedly encroached over any area of forest land.

- iii. That our School also organizes many plantation drives. Copy of the photographs regarding our past and ongoing projects aimed at increasing green cover are attached herewith as **Annexure R-11 to R-21**.

**Reason to move false complaints:**

It has come to our notice that individuals who were unsuccessful in securing admission for their children, despite their political connections, have initiated these baseless complaints themselves or through some third person. Moreover, the School has inquired about the complainant after receiving this complaint and has come to know that complainant is used to file false and frivolous application against various persons and institutions just to extract money. The complainant is a habitual litigant. The British Co-Ed High School Categorically deny these allegations, which the School believe have been made just to extract money and lower the reputations of the School. The school reserves his right to initiate legal proceedings against complainant for moving false and frivolous complaints.

It is therefore, prayed that the complaint moved by the complainant against the British Co-Ed High School is based upon false and frivolous facts and same is liable to be dismissed with heavy cost. Moreover, legal proceedings are liable to be initiated against the complainant for providing wrong and false information.

Submitted by:

*Urmandanra*

Principal  
British Co-ed High School,  
Patiala

*6th Sep 2024*

Annexure R-1

ਦਫਤਰ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਉਸਾਰੀ ਮੰਡਲ, ਲੋ.ਨਿ.ਵਿ.ਭਤੇਮ ਸ਼ਾਖਾ,  
ਚੌਥੀ ਮੰਜਿਲ, ਬਲਾਕ-ਸੀ, ਮਿੰਨੀ ਸਕੱਤਰੇਤ, ਪਟਿਆਲਾ।

Email id: [eecdptapwdpb@gmail.com](mailto:eecdptapwdpb@gmail.com)

Tel No. 0175-2355800

ਸੇਵਾ ਵਿਖੇ,

ਸ਼੍ਰੀਮਤੀ ਕਿਰਨ ਹਰੀਕਾ,  
ਪ੍ਰਿੰਸੀਪਲ  
ਦ. ਬ੍ਰਿਟਿਸ਼ ਕੋ-ਐਡ ਹਾਈ ਸਕੂਲ,  
ਪਟਿਆਲਾ।


ਮੀਮੋ ਨੰ. 6099

ਮਿਤੀ: 22-03-2022

ਵਿਸ਼ਾ:- ਸਕੂਲ ਦੀ ਐਨ.ਓ.ਸੀ. ਲੈਣ ਸਬੰਧੀ।

ਹਵਾਲਾ:- ਆਪ ਦਾ ਪੱਤਰ ਨੰ: ਨਿੱਲ ਮਿਤੀ 25-02-2022

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਆਪ ਜੀ ਨੂੰ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਆਪ ਜੀ ਦੇ ਸਕੂਲ ਦੀ ਬਿਲਡਿੰਗ ਦੇ ਸਾਹਮਣੇ ਵਾਲੀ ਸੜਕ ਪੰਜਾਬ ਮੰਡੀ ਬੋਰਡ ਦੇ ਅਧਿਕਾਰ ਖੇਤਰ ਵਿੱਚ ਪੈਂਦੀ ਹੈ। ਇਸ ਲਈ ਜੇਕਰ ਸਕੂਲ ਦੀ ਬਿਲਡਿੰਗ ਦਾ ਗੇਟ ਇਸ ਸੜਕ ਤੋਂ ਖੋਲਿਆ ਜਾਂਦਾ ਹੈ ਤਾਂ ਇਸ ਦਫਤਰ ਨੂੰ ਕੋਈ ਇਤਰਾਜ਼ ਨਹੀਂ ਹੋਵੇਗਾ।

  
ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ,  
ਉਸਾਰੀ ਮੰਡਲ ਲੋ.ਨਿ.ਵਿ. ਭਤੇਮ ਸ਼ਾਖਾ,  
ਪਟਿਆਲਾ।

Gmail

Annexure R-2  
Admin Office <office@britishcoed.edu.in>


## Fwd: Application Submission - Acknowledgment

Principal Office <principal@britishcoed.edu.in>  
To: Admin Office <office@britishcoed.edu.in>

Thu, Sep 5, 2024 at 1:42 PM

Forwarded message

From: <monitoring-ec@nic.in>  
Date: Mon, Jun 19, 2023 at 4:54 PM  
Subject: Application Submission - Acknowledgment  
To: <principal@britishcoed.edu.in>

moefcc	<b>Government of India</b> <b>Ministry of Environment Forest and Climate Change</b> <b>Centralized Processing Centre - Green</b>	
<div style="border: 1px solid black; padding: 5px; display: inline-block;"> <b>Acknowledgement</b> </div>		
<p>You have successfully submitted your application detailed below:</p>		
i) Proposal For	Form-A (Part-I): Diversion of Forest Land	
ii) Proposal No.	FP/PB/OTHERS/433877/2023	
iii) Name of the Project	Permission for construction of approach Access to "THE BRITISH CO-ED HIGH SCHOOL" at Vill: Sanour Tehsil: & Distt: Patiala	
iv) Name of the User Agency	KIRAN HARIKA	
v) Forest Land Proposed for Diversion	0.1022 Ha.	
vi) Shape of Project	Non - Linear	
vii) Proposal Applied for	Form-A (Part-I): Diversion of Forest Land	
viii) Approval Granting Authority	N/A	
ix) Location of Project	PATIALA - PUNJAB	
x) Category of Proposal	OTHERS	
xi) Status of Application	DRAFT	
<p>The proposal will be examined by the DFO on its merits. You will be intimated about the various development while processing your case through email or SMS alert.</p>		
<p><i>Address: CPC Green, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh New Delhi - 110003</i>  <i>FC Division, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh New Delhi - 110003</i></p>		
Date:	19/06/2023	

# SBI ePay Lite

Depositor Copy

Pre Acknowledgement Payment(PAP) Form for Payment through any SBI Branch

Date: 20-06-2023

Beneficiary/Remittance Details		
SBIePay Lite Reference No. (formerly SBMOPS)	CPACVQFSNS	
Beneficiary:	Punjab Government	
Merchant Reference No:	6645271	
	Rs	P
Collection Amount	51134	00
Commission		00
Total ( Fifty One Thousand And One Hundred And Thirty Four Rupees Only)	51134	00
Details of Cash / Cheques		
	Rs	P
Total Rs		

Instructions for Depositor: This is not an e-receipt.

(To be Filled in by the Bank)

Journal No:

Branch Name: \_\_\_\_\_

Branch Code:

Deposit Date:

51134  
21 JUN 2023  
Branch Stamp  
Authorized Signatory  
*[Signature]*

C  
C  
C  
D

# SBI ePay Lite

Depositor Copy

Date: 20-06-2023

Pre Acknowledgement Payment(PAP) Form for Payment through any SBI Branch

Beneficiary/Remittance Details		
SBIePay Lite Reference No. (formerly SBMOPS)	CPACVQFNN4	
Beneficiary:	Punjab Government	
Merchant Reference No:	6645175	
	Rs	P
Collection Amount	2000	00
Commission		00
Total ( Two Thousand Rupees Only)	2000	00
	Rs	P
Details of Cash / Cheques		
Total Rs		

Instructions for Depositor: This is not an e-receipt.

(To be Filled in by the Bank)

Journal No:

Branch Name:

Branch Code:

Deposit Date:

Branch Stamp

Authorised Signatory

*Handwritten signature*

*2000*  
*21 JUL 2023*  
*[Signature]*

# SBI ePay Lite

Depositor Copy

Date: 20-06-2023

Pre Acknowledgement Payment(PAP) Form for Payment through any SBI Branch

Beneficiary/Remittance Details		
SBIePay Lite Reference No. (formerly SBMOPS)	CPACVQFQI4	
Beneficiary:	Punjab Government	
Merchant Reference No:	6645245	
	Rs	P
Collection Amount		60 00
Commission		0 00
Total ( Sixty Rupees Only)		60 00
	Rs	P
Details of Cash / Cheques		
Total Rs		

Instructions for Depositor: This is not an e-receipt.

(To be Filled in by the Bank)

Journal No:

Branch Name: \_\_\_\_\_

Branch Code:

Deposit Date:

Branch Stamp

Authorized Signatory

21 JUN 2023

*[Handwritten Signature]*



Admin Office &lt;office@britishcoed.edu.in&gt;

## Fwd: Application Submission - Acknowledgment

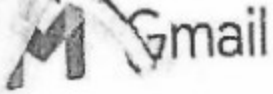
Principal Office <principal@britishcoed.edu.in>  
To: Admin Office <office@britishcoed.edu.in>

Thu, Sep 5, 2024 at 1:41 PM

----- Forwarded message -----

From: <monitoring-ec@nic.in>  
Date: Fri, Mar 29, 2024 at 10:34 PM  
Subject: Application Submission - Acknowledgment  
To: <principal@britishcoed.edu.in>

moefcc	<b>Government of India</b> <b>Ministry of Environment Forest and Climate</b> <b>Change</b> <b>Centralized Processing Centre - Green</b>	
	<div style="border: 1px solid black; padding: 5px; display: inline-block;"> <b>Acknowledgement</b> </div>	
<p>You have successfully submitted your application detailed below:</p>		
i) Proposal For	Form-A (Part-I): Diversion of Forest Land	
ii) Proposal No.	FP/PB/OTHERS/433877/2023	
iii) Name of the Project	Permission for construction of approach Access to "THE BRITISH CO-ED HIGH SCHOOL" at Vill: Sanour Tehsil: & Distt: Patiala	
iv) Name of the User Agency	KIRAN HARIKA	
v) Forest Land Proposed for Diversion	0.1022 Ha.	
vi) Shape of Project	Non - Linear	
vii) Proposal Applied for	Form-A (Part-I): Diversion of Forest Land	
viii) Approval Granting Authority	State Secretary (SS)	
ix) Location of Project	PATIALA - PUNJAB	
x) Category of Proposal	OTHERS	
xi) Status of Application	EDS_RAISED	
<p>The proposal will be examined by the DFO on its merits. You will be intimated about the various development while processing your case through email or SMS alert.</p>		
<div style="border: 1px solid black; padding: 10px;"> <p><i>Address: CPC Green, Ministry of Environment, Forest and Climate Change, Indra Paryavaran Bhawan, Jor Bagh New Delhi - 110003 FC Division, Ministry of Environment, Forest and Climate Change, Indra Paryavaran Bhawan, Jor Bagh New Delhi - 110003</i></p> </div>		
Date:	29/03/2024	



Admin Office &lt;office@britishcoed.edu.in&gt;

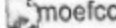

**Fwd: Application Submission - Acknowledgment**

Principal Office <principal@britishcoed.edu.in>  
 To: Admin Office <office@britishcoed.edu.in>

Thu, Sep 5, 2024 at 1:41 PM

----- Forwarded message -----

From: <monitoring-ec@nic.in>  
 Date: Fri, Aug 16, 2024 at 1:17 AM  
 Subject: Application Submission - Acknowledgment  
 To: <principal@britishcoed.edu.in>

	<b>Government of India</b> <b>Ministry of Environment Forest and Climate</b> <b>Change</b> <b>Centralized Processing Centre - Green</b>	
<b>Acknowledgement</b>		
You have successfully submitted your application detailed below:		
i) Proposal For	Form-A (Part-I): Diversion of Forest Land	
ii) Proposal No.	FP/PB/OTHERS/433877/2023	
iii) Name of the Project	Permission for construction of approach Access to "THE BRITISH CO-ED HIGH SCHOOL" at Vill: Sanour Tehsil: & Dist: Patiala	
iv) Name of the User Agency	KIRAN HARIKA	
v) Forest Land Proposed for Diversion	0.0156 Ha.	
vi) Shape of Project	Non - Linear	
vii) Proposal Applied for	Form-A (Part-I): Diversion of Forest Land	
viii) Approval Granting Authority	State Secretary (SS)	
ix) Location of Project	PATIALA - PUNJAB	
x) Category of Proposal	OTHERS	
xi) Status of Application	EDS_RAISED	
The proposal will be examined by the DFO on its merits. You will be intimated about the various development while processing your case through email or SMS alert.		
<p><i>Address: CPC Green, Ministry of Environment, Forest and Climate            Change, Indira Paryavaran            Bhawan, Jor Bagh New Delhi - 110003            FC Division, Ministry of Environment, Forest and Climate Change, Indira            Paryavaran Bhawan,            Jor Bagh New Delhi - 110003</i></p>		
Date:	16/08/2024	

6

Annexure R-3

ਪੰਜਾਬ ਮੈਂਡੀ ਬੋਰਡ ਕੰਪੋਜ਼ਿਟ ਆਫਿਸ ਬਿਲਡਿੰਗ,  
ਨਵੀ ਅਨਾਜ ਮੈਂਡੀ ਸੁਰਹਿੰਦ ਰੋਡ ਪਟਿਆਲਾ।  
Email:- pmh.sensual@punjab.gov.in  
0175-2364136

Chairman  
The British Co-Ed High School  
Patiala

ਨੰ: 4282  
ਮਿ: 27-11-19

ਵਿਸ਼ਾ: ਪੁਲ ਦੀ ਉਸਾਰੀ ਲਈ ਇਤਰਾਜ਼ਹੀਲਤ (N.O.C) ਸਰਟੀਫਿਕੇਟ ਲੈਣ ਸਬੰਧੀ।

ਹਵਾਲਾ: ਆਪ ਜੀ ਦਾ ਮੀਮੋ ਨੰ: BCEHS/GEN/3 ਮਿਤੀ 21-11-2019

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਆਪ ਨੂੰ ਪੁਲ ਦੀ ਉਸਾਰੀ ਲਈ ਇਤਰਾਜ਼ਹੀਲਤਾ ਸਰਟੀਫਿਕੇਟ ਹੇਠ ਲਿਖਿਆਂ ਸ਼ਰਤਾਂ ਤਹਿਤ ਜਾਰੀ ਕੀਤਾ ਜਾਂਦਾ ਹੈ:-

- 1) ਪੁਲੀ ਦੇ ਬਣਨ ਨਾਲ ਸੜਕ ਨੂੰ ਕੋਈ ਨੁਕਸਾਨ ਨਹੀਂ ਹੋਣਾ ਚਾਹੀਦਾ ਹੈ, ਜੇਕਰ ਕੋਈ ਨੁਕਸਾਨ ਹੁੰਦਾ ਹੈ ਤਾਂ ਇਸ ਦੀ ਜ਼ਿੰਮੇਵਾਰੀ ਸਕੂਲ ਦੀ ਹੋਵੇਗੀ।
- 2) ਪੁਲੀ ਦੀ ਉਸਾਰੀ ਦੌਰਾਨ ਟਰੈਫਿਕ ਨੂੰ ਕੋਈ ਵਿਘਨ ਨਹੀਂ ਪੈਣਾ ਚਾਹੀਦਾ।
- 3) ਨਹਿਰੀ ਵਿਭਾਗ ਤੋਂ ਐਨ.ਓ.ਸੀ ਲੈਣ ਦੀ ਜ਼ਿੰਮੇਵਾਰੀ ਸਕੂਲ ਦੀ ਹੋਵੇਗੀ।
- 4) ਇਹ ਪ੍ਰਵਾਨਗੀ ਕਿਸੇ ਕਾਨੂੰਨੀ ਕਾਰਵਾਈ ਦੇ ਹਿੱਤ ਵਿੱਚ ਨਹੀਂ ਹੈ।

*[Signature]*  
ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ(ਸ)  
ਪੰਜਾਬ ਮੈਂਡੀ ਬੋਰਡ  
ਪਟਿਆਲਾ

*[Signature]*



Gmail

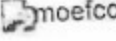

Admin Office &lt;office@britishcoed.edu.in&gt;

## Fwd: Application Submission - Acknowledgment

Wed, Jan 24, 2024 at 10:53 AM

Principal Office <principal@britishcoed.edu.in>  
 To: Harvinderjit Singh <hvs@britishcoed.edu.in>, Admin Office <office@britishcoed.edu.in>

----- Forwarded message -----  
 From: <monitoring-ec@nic.in>  
 Date: Wed, Jan 24, 2024 at 10:36 AM  
 Subject: Application Submission - Acknowledgment  
 To: <principal@britishcoed.edu.in>

		<b>Government of India</b> <b>Ministry of Environment Forest and Climate</b> <b>Change</b> <b>Centralized Processing Centre - Green</b>	
<div style="border: 1px solid black; padding: 5px; display: inline-block;"> <b>Acknowledgement</b> </div>			
You have successfully submitted your application detailed below:			
i) Proposal For		Form-A (Part-I): Diversion of Forest Land	
ii) Proposal No.		FP/PB/OTHERS/433877/2023	
iii) Name of the Project		Permission for construction of approach	
		Access to "THE BRITISH CO-ED HIGH	
		SCHOOL" at Vill: Sanour Tehsil: & Distt:	
		Patiala	
iv) Name of the User Agency		KIRAN HARIKA	
v) Forest Land Proposed for		0.1022 Ha.	
vi) Shape of Project		Non - Linear	
vii) Proposal Applied for		Form-A (Part-I): Diversion of Forest Land	
viii) Approval Granting Authority		State Secretary (SS)	
ix) Location of Project		PATIALA - PUNJAB	
x) Category of Proposal		OTHERS	
xi) Status of Application		EDS_RAISED	
The proposal will be examined by the DFO on its merits. You will be intimated about the various development while processing your case through email or SMS alert.			
<div style="border: 1px solid black; padding: 10px;"> <p>Address: CPC Green, Ministry of Environment, Forest and Climate            Change, Indira Paryavaran            Bhawan, Jor Bagh New Delhi - 110003            FC Division, Ministry of Environment, Forest and Climate Change, Indira            Paryavaran Bhawan,            Jor Bagh New Delhi - 110003</p> </div>			
Date:	24/01/2024		

## DEPARTMENT OF TOWN &amp; COUNTRY PLANNING, PUNJAB

Simon Kamboj, Chairman,  
S/o Sh. Tajinder Singh Kamboj,  
The British Co-ed high School,  
Devigarh road, Vill. Sanour, Distt. Patiala.

Memo No. 3117 -DTP(P)/CP-1

Dated: 3.10.2018

**Subject:-** Change of Land use for educational purpose under Compounding/Regularization of the Building of the school under the name and title of Simon Kamboj, Chairman S/o Sh. Tajinder Singh Kamboj, The British Co-ed high School, Devigarh road, Vill. Sanour, Distt. Patiala. Part-II (Total =1.598 acre).

**Ref:** Your letter No.Nil, dated 17.9.2018

Your request for change of land use of Total area 1.598 acres out of which area left for road widening 0.1613 acres, for Educational purpose (High School) name as The British Co-Ed High School at Devigarh road, Vill. Sanour, Teh. & Distt. Patiala. Part-II under Compounding Policy has been considered and the permission for change of land use is hereby granted as per notification no. 1126-CTP (Pb)/SP-432(Gen) dt. 26.2.2018 on the following terms and conditions. The detail of land as verified by Tehsildar, Teh. & Distt. Patiala is given below:-

Khasra No.(B-B-B)	Area for CLU Permission granted (In acre)
62//8/2/2(0-19), 162//8/2/1(0-1), 162//13(8-12), 62//18 mm (3-3.75)	12 K-15.75 M
	Total area of Site = 1.598 acre
	Area left for Road Widening=0.1613 acre
<b>Area for CLU Permission granted</b>	<b>1.4367 acre</b>

The change of land use shall be in the hands of Simon Kamboj (Chairman) S/o Sh. Tajinder Singh Kamboj, The British Co-ed high School, Devigarh road, Vill. Sanour, Distt. Patiala.

Applicant shall deposit CLU, license fee, EDC and all other charges levied or to be levied by the Housing and Urban Development Department from time to time.

Applicant shall get the Building Plans approved from the Competent Authority and shall deposit the compounding fee along with interest as applicable to the Competent Authority as per the notification dated 08.2016/15.12.2016 while getting the structures compounded, which are already constructed in the site and shall rectify the Building accordingly.

The issue of ownership of land is independent and exclusive of permission of Change of Land Use. Therefore, this permission of CLU does not in any manner grant or effect ownership right of this land, which have to be determined by Competent Authority. The applicant in whose hands this Change of Land Use lies shall be bound by the decision of such Competent Authority.

Applicant shall be responsible for litigation, if any regarding land in any court of law.

Applicant shall obtain NOC from PPCB, if required under the Water (Prevention and Control of Pollution) Act, 1974, Municipal Solid Waste Management and Handling Rules, 2008 or any other relevant Act before undertaking any development at the site.

This permission will not provide any immunity from any other Act/Rules/Regulations applicable to the land.

Applicant shall make provision of rain water harvesting and solar water heating within the project area at his own cost.

Applicant shall make its own suitable provision for drinking water supply and disposal of sewage & solid waste management and shall not obstruct the flow of storm water/ rain water of the surrounding areas.

Applicant shall obtain any other permission required under any other Act at his own level.

Applicant shall be bound to abide by the conditions imposed in the Fire N.O.C. issued by Fire Station Officer, Patiala vide no. TB/18/260 dated 30.7.2018 and got it renewed from time to time.

Applicant shall obtain NOC from forest Deptt., Govt of India under forest act 1980.

PLU

- iii) applicant shall obtain approval/NOC from competent authority to fulfill the requirement of notification dt. 14.09.2006 of Ministry of Environment and Forest, Govt. of India before starting the development works.
- xiv) As per notification issued vide Memo No.PUDA/CA/2013/1 713-16, dated 27.02.2013, that the restrictions in the area are imposed on construction and installation of any new structure for extraction of ground water resources without prior specific approval of the authorized officer (Deputy Commissioner) of the district and subject to the guidelines and safe guards envisaged from time to time in this connection by authority for ground water extraction and rain water harvesting/recharge etc.
- xv) CLU Charges for institutions are exempted as per notification No.17/17/2001-5Hg2/PF/748168/17 dt. 06.05.2016.
- xvi) Promoter shall not make any construction under HT electrical lines if any, passing through site or shall get these lines shifted by applying to the concerned authority.
- xvii) Applicant shall be bound the leave 22'-10" wide strip of land from her site along the existing 37'-2" road to widen it to 60'-0".
- xviii) The promoter shall ensure the minimum distance from the nearby industry as per prescribed by PPCB, Department of Environment or other competent authority in this regard.
- xix) Applicant shall abide by the proposals of Master Plan Patiala.
- xx) Applicant shall ensure that the compounding of construction shall be got done within two months and the non compoundable construction shall be demolished within four months.
- xxi) This CLU has been issued in light of documents/facts issued by the applicant in this office regarding establishment of structure/institute. if any discrepancy is found in the documents submitted then the applicant himself shall be responsible for this.

*Rajinder Kumar*  
(Rajinder Kumar)  
District Town Planner,  
Patiala.  
Dated:

Endst.No. DTP(P)

A copy is forwarded to Chief Administrator, Patiala Development Authority, Patiala alongwith D.D.No. 016197 dated 17.09.2018 amounting to Rs.2,09,700/- issued by Oriental Bank of commerce, Patiala towards EDC charges and D.D.No. 016196 dated 17.09.2018 amounting to Rs.30,000/- issued by Oriental Bank of commerce, Patiala towards License fee are attached for information and necessary action. Difference if any, shall be recovered from the applicant at your own level.

DA/ As above

*Sd/-*  
(Rajinder Kumar)  
District Town Planner,  
Patiala.  
Dated:

Endst. No. DTP(P)

A copy is forwarded to Chief Administrator, PUDA alongwith D.D.No. 016198 dated 17.09.2018 amounting to Rs.12,000/- issued by Oriental Bank of commerce, Patiala towards S.I.F. charges for information and necessary action. Difference if any, shall be recovered from the applicant at your own level.

DA/As above

*Sd/-*  
(Rajinder Kumar)  
District Town Planner,  
Patiala.  
Dated:

Endst.No. DTP(P)

Copy is forwarded to the following for information and necessary action:-

- 1) Chief Town Planner (UE), Punjab Chandigarh .
- 2) Chairman Punjab Pollution Control Board, Patiala.
- 3) Chief Conservator of Forests, Punjab, Chandigarh.
- 4) Senior Town Planner, Patiala.
- 5) Fire Officer, Patiala.
- 6) Tehsildar Patiala.

*Sd/-*  
(Rajinder Kumar)  
District Town Planner,  
Patiala.

A

## DEPARTMENT OF TOWN &amp; COUNTRY PLANNING, PUNJAB

To  
Simon Kamboj, Sh. Tajiinder Singh Kamboj,  
The British Co-ed high school,  
Devigarh road, Distt. Patiala.

Memo No. 3284 -D:P(P)/CP-1  
Dated: 16.7.18

Subject:- Change of Land use for educational purpose under Compounding/Regularization of the Building of the school under the name and title of British Co-Ed High School at Vill. Sanour, Teh. & Distt. Patiala. Part-I (Total 2.1239 acre).  
Ref: Your letter No.Nil, dated 10.7.2018

Your request for change of land use (established after 17.8.2007) of 16 Kanal (2 acre) and new construction in existing school established before 20.1.2005 area 0.1239 acre for Educational purpose (upto 10+2 School) British Co-Ed High School at Vill. Sanour, Teh. & Distt. Patiala. Part-I under Compounding Policy has been considered and the permission for change of land use is hereby granted as per notification no. 1126-CTP (Pb)/SP-432(Gen) dt. 26.2.2018 on the following terms and conditions. The detail of land as verified by Tehsildar, Patiala is given below:-

Khasra No.(B-B-B)	Area for CLU Permission granted (In acre)
162//18 min (4-16.25), 23(7-12), 179//3(11.75) Total 16 Kanal (Total 2 acres)	2.00 acre
Part of khasra no. 162//19 min (4-18), 21/2(1-17), 22(7.18), 169//1(2-8), 2(3-15)	0.1239 acre
Total	2.1239 acre

- i) The change of land use shall be in the hands of British Co-Ed High School at Vill. Sanour, Teh. & Distt. Patiala. Block. I.
- ii) Applicant shall deposit CLU, license fee, EDC and all other charges levied or to be levied by the Housing and Urban Development Department from time to time.
- iii) Applicant shall get the Building Plans approved from the Competent Authority and shall deposit the compounding fee along with interest as applicable to the Competent Authority as per the notification dated 17.08.2016/15.12.2016 while getting the structures compounded, which are already constructed in the site and shall rectify the Building accordingly.
- iv) The issue of ownership of land is independent and exclusive of permission of Change of Land Use. Therefore, this permission of CLU does not in any manner grant or effect ownership right of this land, which have to be determined by Competent Authority. The applicant in whose hands this Change of Land Use lies shall be bound by the decision of such Competent Authority.
- v) Applicant shall be responsible for litigation, if any regarding land in any court of law.
- vi) Applicant shall obtain NOC from PPCB, if required under the Water (Prevention and Control of Pollution) Act, 1974, Municipal Solid Waste Management and Handling Rules, 2008 or any other relevant Act before undertaking any development at the site.
- vii) This permission will not provide any immunity from any other Act/Rules/Regulations applicable to the land in question.
- viii) Applicant shall make provision of rain water harvesting and solar water heating within the project area at its own cost.
- ix) Applicant shall make its own suitable provision for drinking water supply and disposal of sewage & solid waste management and shall not obstruct the flow of storm water/ rain water of the surrounding areas.
- x) Applicant shall obtain any other permission required under any other Act at his own level.
- xi) Applicant shall be bound to abide by the conditions imposed in the Fire N.O.C. issued by Fire Station Officer, Patiala and got it renewed from time to time.
- xii) Applicant shall obtain NOC from forest Deptt., Govt of India under forest act 1980.
- xiii) The applicant shall obtain approval/NOC from competent authority to fulfill the requirement of notification dt. 14.09.2006 of Ministry of Environment and Forest, Govt. of India before starting the development works.
- xiv) As per notification issued vide Memo No.PUDA/CA/2013/1 713-16, dated 27.02.2013, that the restrictions in the area are imposed on construction and installation of any new structure for

extraction of ground water resources without prior specific approval of the authorized officer (Deputy Commissioner) of the district and subject to the guidelines and safe guards envisaged from time to time in this connection by authority for ground water extraction and rain water harvesting/recharge etc.

- xv) CLU Charges for Institutions are exempted as per notification No.17/17/2001-5Hg2/PF/748168/17 dt. 06.05.2016.
- xvi) Promoter shall not make any construction under HT electrical lines if any, passing through site or shall get these lines shifted by applying to the concerned authority.
- xvii) Applicant shall be bound to leave 22'-10" wide strip of land from her site along the existing 37'-2" road to widen it to 60'-0".
- xviii) The promoter shall ensure the minimum distance from the nearby industry as per prescribed by PPCB, Department of Environment or other competent authority in this regard.
- xix) Applicant shall abide by the proposals of Master Plan Patiala.
- xx) Applicant shall ensure that the compounding of construction shall be got done within two months and the non compoundable construction shall be demolished within four months.
- xxi) This CLU has been issued in light of documents/facts issued by the applicant in this office regarding establishment of structure/institute. If any discrepancy is found in the documents submitted then the applicant himself shall be responsible for this.

*Rajinder Kumar*  
(Rajinder Kumar)  
District Town Planner,  
Patiala.

Endst.No. DTP(P)

Dated:

A copy is forwarded to Chief Administrator, Patiala Development Authority, Patiala alongwith D.D.No. 015992 dated 27.04.2018 amounting to Rs.3,03,700/- and D.D.O.No. 016101 dated 10.07.2018 amounting to Rs.15,800/- thus total amounting to Rs. 3,19,500/- issued by Oriental Bank of commerce, Patiala towards EDC charges and D.D.No. 015991 dated 27.04.2018 amounting to Rs.43400/- and D.D.O.No. 016100 dated 10.07.2018 amounting to Rs.2300/- thus total amounting to Rs. 45700/- issued by Oriental Bank of commerce, Patiala towards License fee are attached respectively for information and necessary action. Difference if any, shall be recovered from the applicant at your own level.

DA/ As above

*sl*  
(Rajinder Kumar)  
District Town Planner,  
Patiala.

Endst. No. DTP(P)

A copy is forwarded to Chief Administrator, PUDA alongwith D.D.No. 015990 dated 27.04.2018 amounting to Rs.17400/- and D.D.O.No. 016099 dated 10.07.2018 amounting to Rs.920/- thus total amounting to Rs. 18320/- issued by Oriental Bank of commerce, Patiala towards S.I.F. charges for information and necessary action. Difference if any, shall be recovered from the applicant at your own level.

DA/As above.

*sl*  
(Rajinder Kumar)  
District Town Planner,  
Patiala.

Endst.No.

DTP(P)

Copy is forwarded to the following for information and necessary action:-

- 1) Chief Town Planner (UE), Punjab Chandigarh.
- 2) Chairman Punjab Pollution Control Board, Patiala.
- 3) Chief Conservator of Forests, Punjab, Chandigarh.
- 4) Senior Town Planner, Patiala.
- 5) Fire Officer, Patiala.
- 6) Tehsildar Patiala.

*sl*  
(Rajinder Kumar)  
District Town Planner,  
Patiala.

Annexure R-5

"ਇੰਟਰਲੋਕਿੰਗ ਟਾਇਲਾਂ ਸਤੁਕ ਦੀ ਉਸਾਰੀ ਦਾ ਕੰਮ  
 (ਆਰ. ਐਸ. ਇੰਠਕਲੇਵ ਦੇ ਸਹਿਯੋਗ ਨਾਲ)  
 ਬੁਟਾ ਸਿੰਘ ਚਾਲਾ ਦੀ ਪੁਲੀ ਤੋਂ ਦੇਵਗਿਰੀ ਰੋਡ ਤੱਕ"  
 ਦਾ ਉਦਘਾਟਨ  
**ਮਾਨਯੋਗ ਸ. ਹਰਮੀਤ ਸਿੰਘ ਪਠਾਣਮਾਜਰਾ**  
 ਲੋਮਨੋਲ ਦੇ ਹਠਕਾ ਸੌਰ  
 ਵਲੋਂ ਅੱਜ ਮਿਤੀ 22-05-2023 ਨੂੰ ਕੀਤਾ ਗਿਆ।  
 ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ  
 ਦੇਵਗਿਰੀ ਮੰਡਲ ਆਈ.ਐੱਸ.  
 ਪਟਿਆਲਾ  
 ਕਰਜ ਸਾਧਕ ਮਦਾਰ  
 ਨਗਰ ਕੋਸ਼ਾਂ  
 ਜਲੰਡਰ

Annexure R-6 R-5

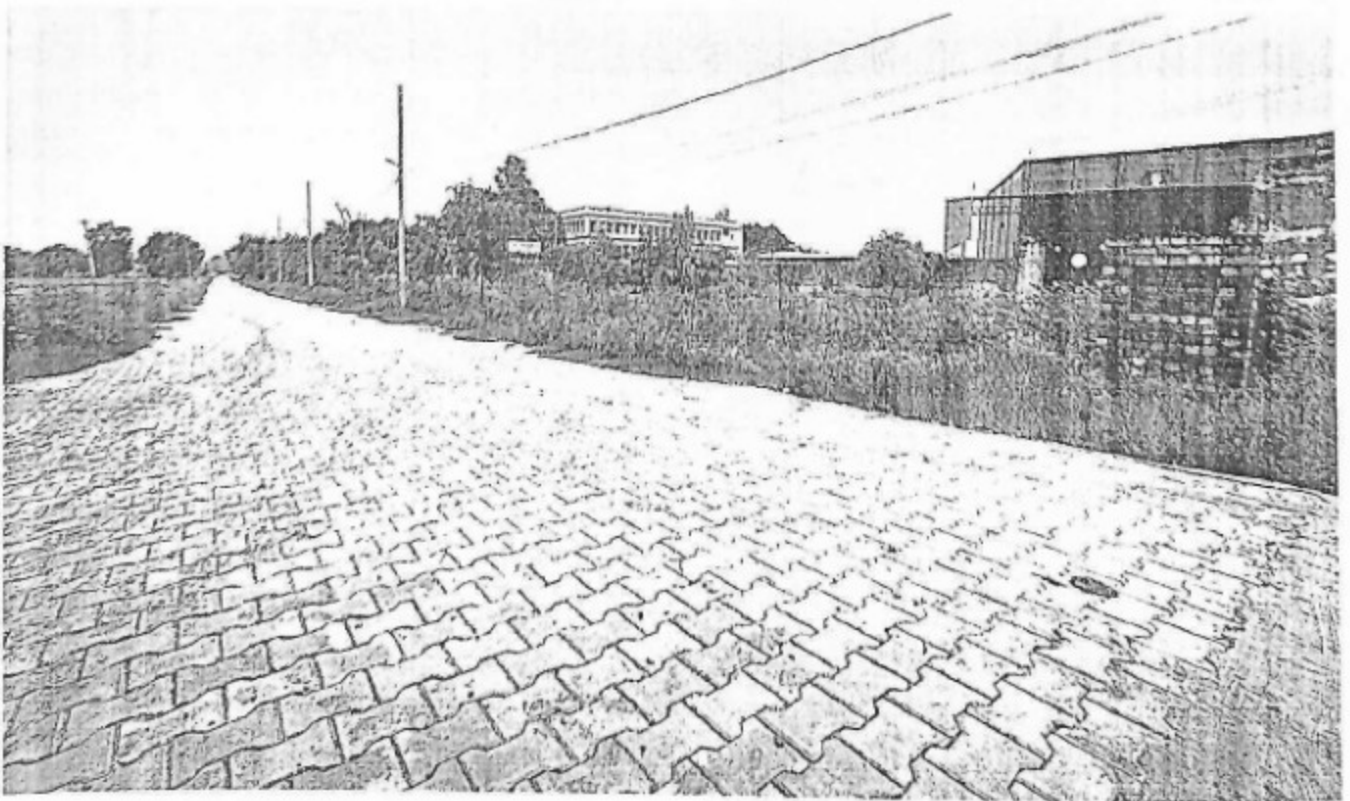


Annexure R-9

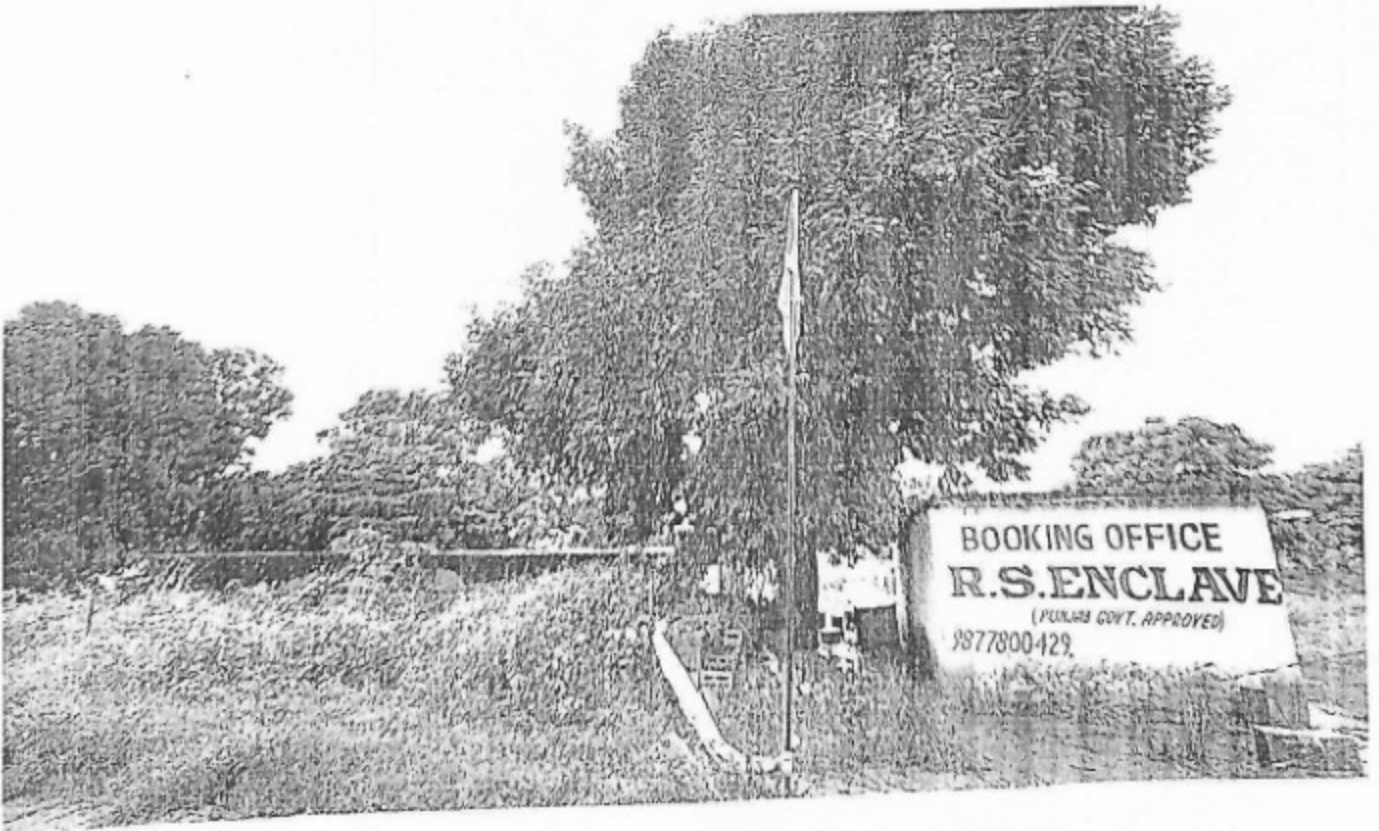
R-7

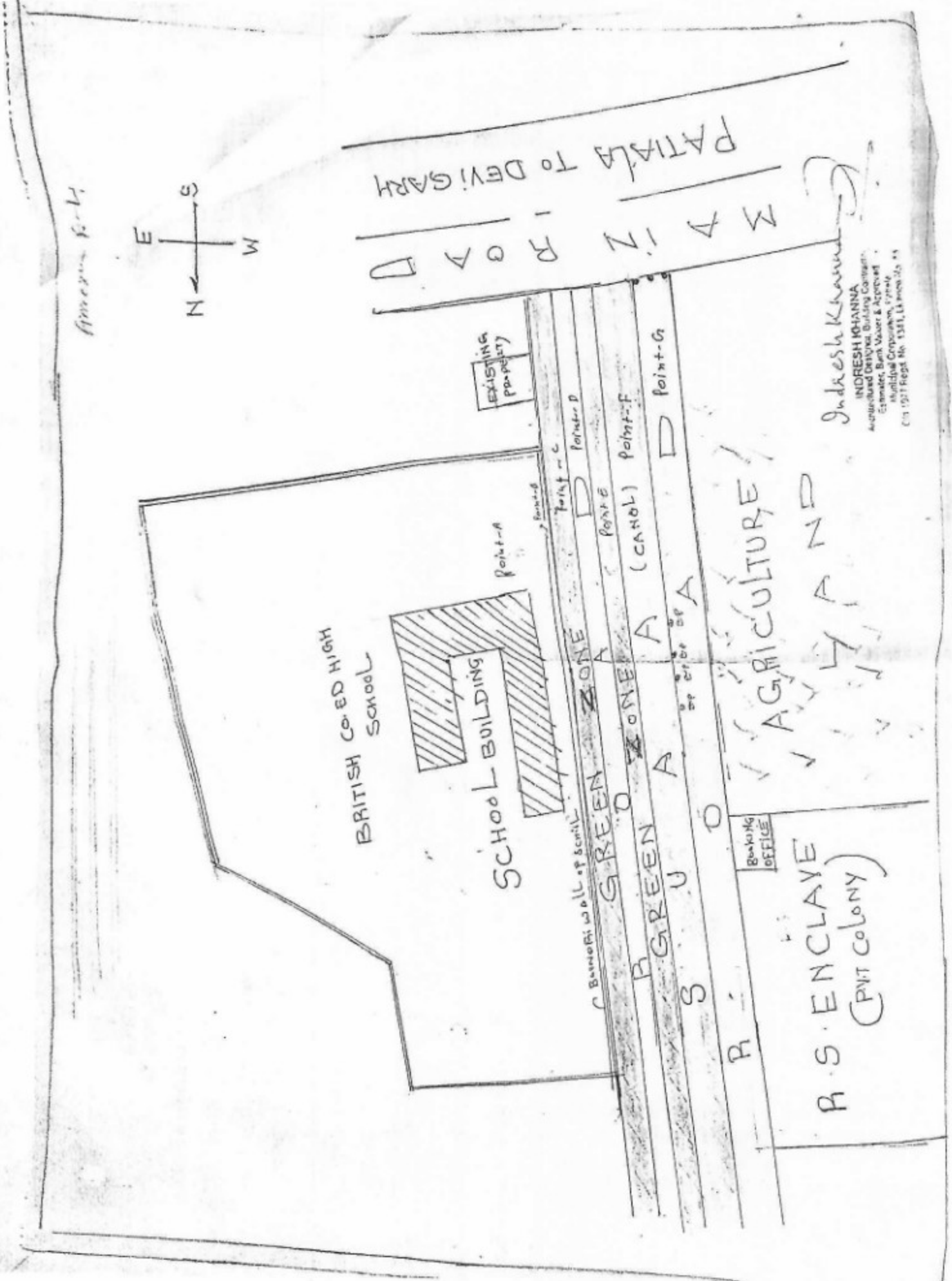


American Art



R.S. Annexure R-8





Amexuse R-10



Amexuse R-21



Annexure R-11  
2008



Annexure A-19



Annexure A 13



Annexure A-14



16 29

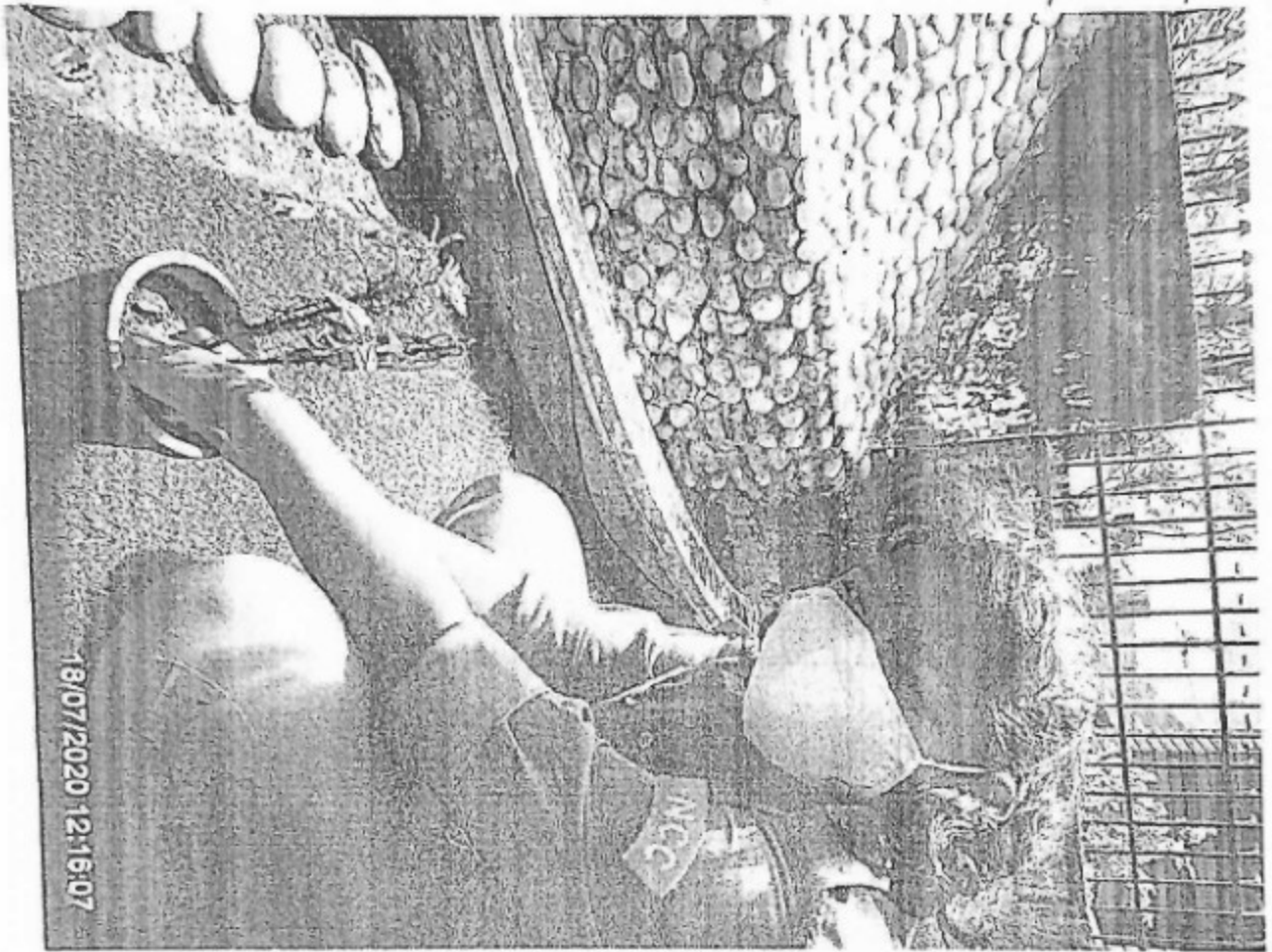
Amara A.15



1 - 11  
Aumaxnc R-1B



Annexe R-17



Aucuba R18

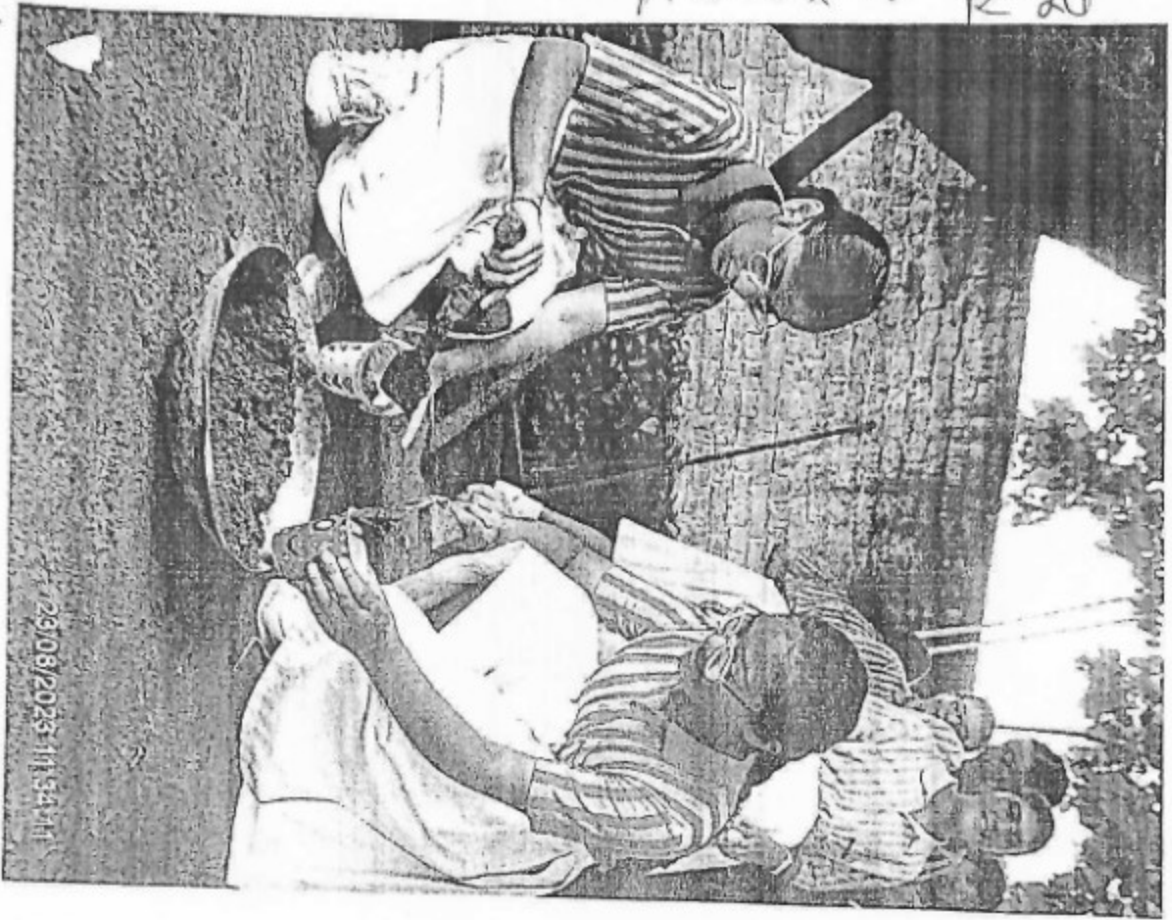


Hyd  
etc

Annexure A-19



Annexo R-20



Annexure-9

## PUNJAB GOVERNMENT

Department of Forest and Wildlife Preservation, Punjab  
Office of Divisional Forest Officer, Patiala.  
E-mail: patialadfo@gmail.com, Ph. 0175-2921574

No. 9065 dated 13.09.24

From

Divisional Forest Officer,  
Patiala.

To

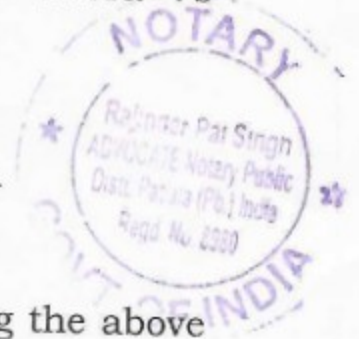
Conservator of Forest  
South Circle, Patiala

TRUE TRANSLATION FROM  
Punjabi/Hindi/English/Urdu

NOTARY PUBLIC (Govt. of India)  
Distt. PATIALA. (Pb.)

Subject: OA No. 343 of 2024 Mahendra Kumar Arora Vs.  
State of Punjab.

Reference: Your letter No. 4956 dated 02.09.24



Regarding the letter under reference regarding the above subject, you are informed that a detailed investigation report was already sent to you with this office's letter number 3386 dated 04.07.2022 regarding this complaint. (Attached)

Apart from this, according to the statement received from Mr. Mahendra Kumar Arora, a report was sought from Forest Range Officer Patiala regarding the recorded facts. In relation to which, the Forest Range Officer Patiala has reported with his letter number 618 dated 10-09-2024 that the complainant has mentioned tampering with the record in his statement and reduction of green cover according to Google Earth. In this regard, it is to be noted that the record of trees (Enumeration Register) is available not only in the range but also in the office of the higher officials, so it is not possible to tamper with the record. According to the records, checking was done on this strip by the investigation team. According to the report of the

Forest Range Officer, Patiala, you are told that after checking the Google Earth, it is clear that the damage to the trees and the tampering with the forest area on the right side of the Sanour distributary, has happened in November 2021. According to records, during same time, Land breakage by the colony owner was found in the forest area adjacent to the right side of the Sanour distributary while making a road in the land owned by the Municipal Committee Sanour. Under which action has been taken by filing a court case against the colony owner in the honorable court. Apart from this, due action has been taken as per the rules against the concerned forest guard regarding the loss of trees and land breakage in the forest area.

Apart from this, the complainant has stated in his statement that the electric poles are installed in the forest area. In this regard, according to the Forest Range Officer, Patiala, it is stated that the Forest Department has done a joint demarcation along with the Revenue Department and at the time demarcation, after demarcating this distributary, pillars were installed on forest boundary. As per site verification, these electric poles are outside the pillars installed after the demarcation and marking of this distributary.

Apart from this, according to the Forest Range Officer, Patiala, as per site verification and according to the records, you are told that all the trees standing in the above forest area are recorded in the forest record.

Apart from this, the road being used by the colony owner, is in the land owned by Municipal committee Sanour and land owned by colony owner.

The report is sent to you for information and further appropriate action.

Attachment: Same as above.

Sd/-

Divisional Forest Officer,  
Patiala

TRUE TRANSLATION FROM  
Punjabi/Hindi/English/Urdu

NOTARY PUBLIC (Govt. of India)  
Distt. PATIALA. (Ph.) 6 SFP 7076

**Translations From Punjabi To English**

Number: 3386

Dated: 4-7-22

To

Conservator Of Forest,

South Circle ,Punjab

Patiala

Sub: On the Patiala-Devigarh road, along with the British school, about 250 trees were cut down and the government land occupied by the private school.

Reference: Your office number is Complaint/  
Patiala/2022/311/491 dated 25-04-2022 and 322/1830  
Dated 24/06/2022

Regarding the letters under reference regarding the above Cited subject, you are informed that this complaint was earlier received from the Assistant Commissioner (Grievances) Office Deputy Commissioner Patiala to this office on 15.02.2022. To investigate the same, a three-member team consisting of Mrs. Amandeep Kaur, Forest Range Officer Nabha, Mr. Amrinder Singh Forest Guard and Mr. Bunty Singh Forest Guard was constituted by the undersigned vide letter No. 10715-17 dated 15.02.2022. The inquiry team sent its preliminary report by letter No. 590-N dated 10.03.2022 regarding this complaint (copy enclosed). According to the investigation report, regarding the trees cut by the British school, the investigation team checked the site related to the complaint. During the checking, 28 trees were found missing on the spot. According to the report made by the investigation team, the records regarding the trees that were not found on the spot were checked. On checking the records, it was found that the concerned

staff has issued a damage report number 97377 dated 25.12.2021 of 2 trees (attached), 15 trees are caught in Timber Form No. 5 of Forest Range Patiala (attached) and 11 dry standing/fallen trees were cleared during departmental felling after transfer to Forest Corporation vide letter no: 5531 dated 09.09.2021 from Forest Division Patiala (Attached Marking List and Possession Receipts). Apart from this, in the said report by the investigation team, it is also stated that inquiring the complaint about illegal occupation of forest land by the British school, they have visited the site Sanour Distributory with Forest Division Office Patiala Kanungo Mr. Raj Kumar and Mr. Nirmal Singh Forester along with record, land plan of the canal department and aksh/latha of the revenue department.

Apart from this, according to the report of the investigation team, they asked for the approval issued by the Forest Department regarding the road and the culvert built on the Sanaur distributory in front of the school from the British School, regarding which they submitted NOC from the Canal Department/Punjab Mandi Board (copy attached), but no NOC from Forest Department was submitted by the school. As per the records in this regard, notices were issued to the concerned school by the Forest Range Officer, Patiala (copy enclosed). According to the record, the investigation team has also reported that the forest area was found tampered with, in this regard, the concerned staff took action against the accused and damage report number 1680423 was issued on 02/02/2022 (copy enclosed).

The investigation team approached the complainant to participate in the investigation, but the complainant did not participate in the investigation.

After the on-site investigation, the forest guard of the concerned beat Mr. Pargat Singh Forest Guard was suspended from duty vide Office Order No. 49 dated 11.03.2022 under Punjab Civil Services Service (Appeal and Penalty) Rules for negligence and carelessness in his duty (copy enclosed).

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The investigation team again with its letter No. 614-N dated 22.03.2022 reported to the office (copy attached) that they have taken the statement of Mr. Harvinderjit Singh son of Mr. Karnail Singh, manager of the British School and the owner of the newly built colony on the other side of the school Mr. Jasbir Singh son of Mr. Ranjodh Singh (attached to the statement).

In this regard, vide letter No. 193-P dated 25.06.2022 Forest Range Officer, Patiala has reported (copy attached) that Digital demarcation of the area of distributary was done by the revenue department (copy attached). After the demarcation, it became clear that the British school has encroached upon the forest land. Taking action against British Co-Ed School, Devigarh Road, Patiala, a court case has been filed against Mrs. Kiran Harika, Principal in Hon'ble Court, Patiala (copy attached) next date of hearing of which is 29.07.2022. It should be noted that the case regarding NOC under Forest Conservation Act 1980 has been applied to the Forest Department by the British School (copy attached). According to the report of the Forest Range Officer, Patiala, Damage report No.1680423 dated 02.02.2022 was issued against Mr. Jasveer Singh son of Mr. Ranjodh Singh, the owner of the new colony built on the other side of the distributary and a court case has also been filed against him under the violation committed by him in District court Patiala (copy attached) next hearing of which is on 31.08.2022.

Therefore, from the inquiry made by the investigation team regarding this complaint, it was found that the complaint made by the complainant regarding cutting of 250 trees is not correct, because after checking the site according to enumeration record by the investigation team, only 28 trees were reported missing. On checking the records of the Forest Division Patiala office, it was found that the enumeration was done in the year 2016-17. After that no new register has been made regarding trees. According to the report of the Forest Range Officer, Patiala, after demarcation of the area concerned, it was found that there was no

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illegal encroachment in the forest area by the owner of the British School and the newly built colony, but it was found that the land breakage was done by the British co ed school and the colony owner in the forest land and Cases have been filed in the Hon'ble District Court by the Forest Range Officer, Patiala respectively in this matter. It is also stated that the case regarding NOC under Forest Conservation Act 1980 has been applied to the Forest Department by the British School. It is also informed here that on checking according to Google Timeline, it was found that the British School appears to be built before 2006 and according to the statement given by the manager of the British School Mr. Harvinderjit Singh son of Mr. Karnail Singh, this school is built in 2004. From which it is clear that the violation done by the school is old but the culvert built by the school had been built in the year 2019. In reference to the report submitted by the investigating officer regarding the missing trees and the violation done in the year 2019 by the school, disciplinary action is being taken by this office against the concerned staff as per the rules.

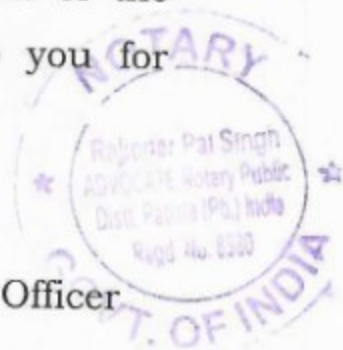
Therefore, agreeing with the investigation conducted by the investigation team and the said action taken by the Forest Range Officer, Patiala ,against the concerned British School and the owner of the newly built colony in front of the school, the report regarding this complaint is sent to you for information and further necessary action.

Correspondence: As above

Sd/-

Divisional Forest Officer

Patiala



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Reference No. 3387-88 dated 4-7-22

A copy thereof is forwarded for information to the following:-

1. In reference to his letter No. 147/C.1 dated 7.04.2022 letter No. 394 dated 24.05.2022 to Deputy Commissioner Patiala.

16 SEP 2024

2. CIA Branch Assistant Commissioner (SH) Patiala Office Deputy Commissioner Patiala in reference to his reference number 518-20 dated 14.02.2022

Sd/-

Forest Division Officer

Patiala



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Distt. PATIALA. (Pb.)

16 SEP 2024



ਪੰਜਾਬ ਸਰਕਾਰ  
 ਵਣ ਅਤੇ ਜੰਗਲੀ ਜੀਵ ਸੁਰੱਖਿਆ ਵਿਭਾਗ, ਪੰਜਾਬ  
 ਦਫਤਰ ਵਣ ਮੰਡਲ ਅਫਸਰ, ਪਟਿਆਲਾ।  
 E-mail: patialadfo@gmail.com, Ph. 0175-2921574



ਨੰਬਰ... 9065  
 ਮਿਤੀ... 13/09/24

ਵੱਲ: ਵਣ ਮੰਡਲ ਅਫਸਰ,  
 ਪਟਿਆਲਾ। ਸੇਵਾਵਿਖੇ: ਵਣ ਪਾਲ ਸਾਬੂਬ ਸਰਕਲ,  
 ਪਟਿਆਲਾ।  
 ਵਿਸਾ: OA No. 343 of 2024 Mahendra Kumar Arora Vs State of Punjab.  
 ਹਵਾਲਾ: ਆਪ ਜੀ ਦਾ ਪੱਤਰ ਨੰਬਰ 4956 ਮਿਤੀ 02.09.24

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਸਬੰਧੀ ਹਵਾਲੇ ਅਧੀਨ ਪੱਤਰ ਦੇ ਸਬੰਧ ਵਿੱਚ ਆਪ ਜੀ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਇਸ ਸ਼ਿਕਾਇਤ ਸਬੰਧੀ ਪਹਿਲਾਂ ਹੀ ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ 3386 ਮਿਤੀ 04-07-2022 ਨਾਲ ਆਪ ਜੀ ਨੂੰ ਵੇਰਵੇ ਸਹਿਤ ਪੜਤਾਲ ਰਿਪੋਰਟ ਭੇਜ ਦਿੱਤੀ ਗਈ ਸੀ। (ਨੋਬੀ)

ਇਸ ਤੋਂ ਇਲਾਵਾ ਹੁਣ ਸ਼੍ਰੀ ਮਹਿੰਦਰ ਕੁਮਾਰ ਅਰੋੜਾ ਦੇ ਪ੍ਰਾਪਤ ਬਿਆਨ ਅਨੁਸਾਰ ਦਰਜ ਤੱਥਾਂ ਸਬੰਧੀ ਵਣ ਰੋਜ਼ ਅਫਸਰ ਪਟਿਆਲਾ ਤੋਂ ਰਿਪੋਰਟ ਮੰਗੀ ਗਈ ਸੀ। ਜਿਸ ਦੇ ਸਬੰਧ ਵਿੱਚ ਵਣ ਰੋਜ਼ ਅਫਸਰ ਪਟਿਆਲਾ ਵੱਲੋਂ ਆਪਣੇ ਪੱਤਰ ਨੰਬਰ 618 ਮਿਤੀ 10-09-2024 ਨਾਲ ਰਿਪੋਰਟ ਕੀਤੀ ਗਈ ਹੈ ਕਿ ਸ਼ਿਕਾਇਤਕਰਤਾ ਵੱਲੋਂ ਆਪਣੇ ਬਿਆਨ ਵਿੱਚ ਜੋ ਰਿਕਾਰਡ ਨਾਲ ਫੋਤਫਾਤ ਕਰਨ ਅਤੇ ਗੁਗਲ ਅਰਥ ਮੁਤਾਬਿਕ ਗਰੀਨ ਕਵਾਰ ਘੱਟਣ ਦੀ ਗੱਲ ਕੀਤੀ ਗਈ ਹੈ। ਉਸ ਸਬੰਧੀ ਦੱਸਣਯੋਗ ਹੈ ਕਿ ਰੁੱਖਾਂ ਦਾ ਰਿਕਾਰਡ (ਸੁਮਾਰੀ ਰਜਿਸਟਰ) ਕੇਵਲ ਰੋਜ਼ ਵਿੱਚ ਹੀ ਨਹੀਂ ਸਗੋਂ ਉਚ ਅਧਿਕਾਰੀਆਂ ਦੇ ਦਫਤਰ ਵਿੱਚ ਵੀ ਉਪਲਬਧ ਹੁੰਦਾ ਹੈ, ਜੋ ਇਹ ਸੰਭਵ ਨਹੀਂ ਹੈ ਕਿ ਰਿਕਾਰਡ ਨਾਲ ਫੋਤਫਾਤ ਕੀਤੀ ਜਾ ਸਕੇ। ਪੜਤਾਲੀਆ ਟੀਮ ਵੱਲੋਂ ਰਿਕਾਰਡ ਅਨੁਸਾਰ ਹੀ ਇਸ ਸਟਰਿੱਪ ਤੇ ਚੈਕਿੰਗ ਕੀਤੀ ਗਈ ਸੀ। ਵਣ ਰੋਜ਼ ਅਫਸਰ ਪਟਿਆਲਾ ਦੀ ਰਿਪੋਰਟ ਅਨੁਸਾਰ ਆਪ ਜੀ ਨੂੰ ਦੱਸਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਗੁਗਲ ਅਰਥ ਚੈਕ ਕਰਨ ਉਪਰੰਤ ਇਹ ਸੁਪਸਟ ਹੁੰਦਾ ਹੈ ਕਿ ਸਨੌਰ ਡਿਸਟਰੀਬਿਊਟਰੀ ਉਪਰ ਜੋ ਦਰੱਖਤਾਂ ਦਾ ਨੁਕਸਾਨ ਅਤੇ ਵਣ ਰਕਬੇ ਨਾਲ ਫੋਤ ਫਾਤ ਕੀਤੀ ਗਈ ਹੈ, ਉਹ ਨਵੰਬਰ 2021 ਵਿੱਚ ਸਨੌਰ ਡਿਸਟਰੀਬਿਊਟਰੀ ਦੇ ਸੱਜੇ ਪਾਸੇ ਹੋਈ ਹੈ। ਰਿਕਾਰਡ ਅਨੁਸਾਰ ਉਸ ਸਮੇਂ ਦੌਰਾਨ ਹੀ ਕਲੋਨੀ ਮਾਲਕ ਵੱਲੋਂ ਮਿਊਜ਼ੀਅਮ ਕਮੇਟੀ ਸਨੌਰ ਦੀ ਜਗ੍ਹਾ ਵਿੱਚ ਰਸਤਾ ਬਣਾਉਣ ਸਮੇਂ ਸਨੌਰ ਡਿਸਟਰੀਬਿਊਟਰੀ ਦੇ ਸੱਜੇ ਪਾਸੇ ਨਾਲ ਲੱਗਦੇ ਵਣ ਰਕਬੇ ਨਾਲ ਫੋਤਫਾਤ ਕੀਤੀ ਗਈ ਸੀ। ਜਿਸ ਤਹਿਤ ਕਲੋਨੀ ਮਾਲਕ ਦੇ ਪਿਲਾਫ ਮਾਨਯੋਗ ਅਦਾਲਤ ਵਿੱਚ ਕੋਰਟ ਕੇਸ ਦਾਇਰ ਕਰਨ ਸਬੰਧੀ ਕਾਰਵਾਈ ਕੀਤੀ ਗਈ ਹੈ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਦਰੱਖਤਾਂ ਦੇ ਨੁਕਸਾਨ ਅਤੇ ਵਣ ਰਕਬੇ ਨਾਲ ਫੋਤਫਾਤ ਕਰਨ ਸਬੰਧੀ ਸਬੰਧਤ ਵਣ ਗਾਰਡ ਦੇ ਪਿਲਾਫ ਰੂਲਾਂ ਅਨੁਸਾਰ ਬਣਦੀ ਕਾਰਵਾਈ ਕੀਤੀ ਗਈ ਹੈ।

ਇਸ ਤੋਂ ਇਲਾਵਾ ਸ਼ਿਕਾਇਤਕਰਤਾ ਵੱਲੋਂ ਆਪਣੇ ਬਿਆਨ ਵਿੱਚ ਜੋ ਬਿਜਲੀ ਦੇ ਖੰਭੇ ਵਣ ਰਕਬੇ ਵਿੱਚ ਲਗਾਉਣ ਸਬੰਧੀ ਕਿਹਾ ਗਿਆ ਹੈ, ਉਸ ਸਬੰਧੀ ਵਣ ਰੋਜ਼ ਅਫਸਰ ਪਟਿਆਲਾ ਅਨੁਸਾਰ ਆਪ ਜੀ ਨੂੰ ਦੱਸਿਆ ਜਾਂਦਾ ਹੈ ਵਣ ਵਿਭਾਗ ਵੱਲੋਂ ਸਬੰਧਤ ਜਗ੍ਹਾ ਦੀ ਮਾਲ ਵਿਭਾਗ ਨਾਲ ਸਾਂਝੀ ਨਿਸ਼ਾਨਦੇਹੀ ਕਾਰਵਾਈ ਕੀਤੀ ਗਈ ਸੀ ਅਤੇ ਇਸ ਨਿਸ਼ਾਨਦੇਹੀ ਸਮੇਂ ਇਸ ਡਿਸਟਰੀਬਿਊਟਰੀ ਦੀ ਹੱਦਬੰਦੀ ਕਰਨ ਉਪਰੰਤ ਪਿਲਰ ਲਗਾਏ ਗਏ ਸਨ। ਮੌਕੇ ਅਨੁਸਾਰ ਇਹ ਬਿਜਲੀ ਦੇ ਖੰਭੇ ਇਸ ਡਿਸਟਰੀਬਿਊਟਰੀ ਦੀ ਹੱਦਬੰਦੀ ਤੇ ਨਿਸ਼ਾਨਦੇਹੀ ਉਪਰੰਤ ਲਗਾਏ ਗਏ ਪਿਲਰਾਂ ਤੋਂ ਬਾਹਰ ਹਨ।

ਇਸ ਤੋਂ ਇਲਾਵਾ ਵਣ ਰੋਜ਼ ਅਫਸਰ ਪਟਿਆਲਾ ਮੁਤਾਬਕ ਮੌਕੇ ਅਤੇ ਰਿਕਾਰਡ ਅਨੁਸਾਰ ਆਪ ਜੀ ਨੂੰ ਇਹ ਦੱਸਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਮੌਕੇ ਉੱਪਰ ਵਣ ਰਕਬੇ ਵਿੱਚ ਖੜ੍ਹੇ ਸਾਰੇ ਰੁੱਖ ਰਿਕਾਰਡ ਵਿੱਚ ਦਰਜ ਹਨ।

ਇਸ ਤੋਂ ਇਲਾਵਾ ਕਲੋਨੀ ਮਾਲਕਾਂ ਵੱਲੋਂ ਜੋ ਰਸਤਾ ਵਰਤਿਆ ਜਾ ਰਿਹਾ ਹੈ, ਉਹ ਰਸਤਾ ਨਗਰ ਕੌਂਸਲ ਸਨੌਰ ਦੀ ਮਲਕੀਅਤ ਹੈ ਅਤੇ ਉਨ੍ਹਾਂ ਵੱਲੋਂ ਆਪਣੀ ਮਾਲਕੀ ਵਾਲੀ ਜ਼ਮੀਨ ਵਿੱਚੋਂ ਵਰਤਿਆ ਜਾ ਰਿਹਾ ਹੈ।

ਤਿਹਾਤ ਆਪ ਜੀ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਅਗਲੀ ਯੋਗ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜੀ ਜਾਂਦੀ ਹੈ ਜੀ।

ਨਮੋ: ਉਪਰੋਕਤ ਵਾਂਗ।

ਵਣ ਮੰਡਲ ਅਫਸਰ,  
 ਪਟਿਆਲਾ।



... to see the copy of the Original

NOTARY PUBLIC  
 Preet Singh PATIYA (Ph) 98150...

16 SEP 2024

Annexure - 10

JREST-CMPL0C-4/28/2024-COMP-PAT-DFWP

14/09/2024

To,

Conservator Of Forest,  
South Circle, Patiala  
(N.G.T. Committee Member)

No. 1/927917/2024 Dated 14-09-2024

Subject : OA No. 343 of 2024 Mahendra Kumar Arora Vs State of Punjab

Reference : Yours Letter No. 4956 Dated 2/9/2024

In reference to the above cited subject, The detailed action taken report by this office with respect to the complaint filed by Applicant Mr. Mahendra Kumar Arora in Hon'ble NGT OA No 343 of 2024 is as under,

A complaint regarding British Co Ed School, located on Left side of Forest Strip, Sanour distributory (RD Patiala Sanour Road to Patiala Pehowa Road) was received from office of Deputy Commissioner Patiala on 15/02/22. The complainant alleged in the complaint, that British Co Ed School Authorities have illegally felled about 250 trees and also encroached upon Forest land in connivance with the Forest Department in Patiala-Sanour road falling under Forest Range Patiala.

A 5 member Team was constituted by Divisional Forest Officer Patiala dated 15.02.2022 under Range Officer Nabha Ms.Amandeep Kaur for enquiry of the same. The team submitted its Report dated 10.03.2022. As per the Report total 28 trees were found missing on above mentioned site in Sanour distributory , of which only 11 Dead and Dry trees were departmentally felled and no action taken against 17 trees, though the timber has been retrieved from the strip and recorded in the timber form by Concerned incharge and in addition land breaking of Forest land (Violation under Indian Forest Act 1927) has been found on both sides of the Forest Strip.

It was brought to the notice of the Divisional Forest Office that During the period of the complaint, a New Residential Colony was established on Right Side of Sanour distributory. While taking access to the colony through a road under jurisdiction of Municipal Committee Sanour, Land breaking was carried out in the Forest strip adjacent

to the road in an area of about 495 Sq Mt. It is also reported By the Division office that the loss of trees and Land breaking in Right side of the Forest strip alleged in the complaint took place around November 2021, when the colonizer damaged forest strip adjacent to Nagar Council Road for approach to his Residential Colony.

It was also brought to the notice of the Forest Division Patiala that the Private School, British Co Ed School is operational since the year 2004. It is situated on Left Side of Sanour distributary (RD Patiala Sanour road to Patiala Pehowa Road). The school was using access /approach through forest strip without necessary approval under Forest Conservation Act 1980 for Non Forest Purpose. The temporary encroachment for Passage and Parking was carried out in an Area of 817 Sq Mt.

The detailed action taken report has been sent by Divisional Forest office, Patiala Forest Division to conservator of Forest ,south circle vide letter No 3386 Dated 4/7/2022 ( Annexure 1)

Punitive Action against the Concerned taken by Divisional Forest Officer Patiala:

1. Punitive action for violation under Indian Forest Act 1927, against school was initiated on 31.05.2022 by issuing damage report and civil case COMA 2275 of 2022 was filed against School, in District Court Patiala (Annexure 2).
2. Punitive action for violation under Indian Forest Act 1927, against the Residential colony was initiated by issuing damage report on 02.02.2022 and a civil case, COMA 429 of 2022, was filed against the coloniser in District Court Patiala (Annexure 3) .
3. With respect to loss of 17 trees and non action against violation, the concerned Beat incharge was suspended immediately on 11/03/2022 and departmental action for major penalty under Punjab Civil Services ( Punishment and Appeal) Rules 1970 has been initiated by office of DFO Patiala.

Remedial Action taken up and Proposed:

1. Joint Demarcation of the Forest Land has been carried out with Revenue

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Department Dated 25.03.2022 (Annexure 4) and the temporary encroachment utilised for passage and parking by the violators has been cleared along both sides of the Forest Strip and Possession of Forest Land has been taken by the Range team Patiala.

2. Notice under Forest Conservation Act 1980 has been issued to the School for taking approval for approach and access from Ministry of Environment Forest and Climate Change by Office of Divisional Forest Officer Patiala Dated 25.02.2022 (Annexure 5).

3. The online case for diversion of Forest land for approach and access with area of 0.08175 Ha. has been applied by the School Proposal : FP/PB/Others/433877 dated 19.06.2023 (Annexure 6) and Restoration of Forest land damaged by the School along the Forest strip has been proposed in the FCA case by Office of Divisional Forest Officer Patiala.

#### Preventive Action Taken:

The violation carried out by violators Concerned (The coloniser of the residential colony and the school) though being a compoundable offence under Indian Forest Act 1927, in order to make the action deterrent the civil case has been filed against the offenders.

In addition to the Complaint, the allegations raised in the written statement of the complainant was also enquired into and Field verification report of Concerned Range officer stated that the electric poles are not in the Forest Strip. It is further reported by concerned Range office that allegations of tampering of tree register is false as the copy of the records are available in higher offices and all standing trees have been entered in the register. The same has been reported by Division office Patiala in its letter no 9065 Dated 13/9/2024 (Annexure 7)

It is reported that, As per the Area Register, the Forest Strip is 3.5 meter wide on both sides of the distributary. The School had temporarily used the Forest Strip for passage and Parking on the Left side of the Distributary. The owner of the Residential colony had damaged the Forest land on the right side of the Distributary for passage. The demarcation of the Forest strip had already been carried out on 25/3/2022 and the temporary Violation on the Forest land has been cleared and has been taken possession

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by Concerned Range team. The Punitive action against the Violators and Concerned Beat incharge for major penalty been initiated against the concerned Beat incharge as per department rules.. Regarding the Loss of trees, Punitive action against the Concerned Beat incharge has been taken up. The Restoration of the Forest strip has been proposed in the Forest Diversion case applied by the School.

DIVISIONAL FOREST OFFICER PATIALA

14-09-2024



Number: 3381

Dated: 4-7-22

Through

Forest Division Officer,  
Patiala

Sub: On the Patiala-Devigarh road, along with the British school, about 250 trees were cut down and the government land occupied by the private school.

Reference: Your office number is Complaint/ Patiala/2022/311/491 dated 25-04-2022 and 322/1830 Dated 24/06/2022

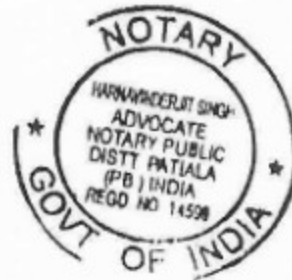
Regarding the letters under reference regarding the above subject, you are informed that this complaint was earlier received by the Assistant Commissioner (Grievances) Office Deputy Commissioner Patiala to this office on 15.02.2022. To investigate the same, a three-member team consisting of Mrs. Amandeep Kaur, Forest Range Officer Nabha, Mr. Amarinder Singh Forest Guard and Mr. Bunty Singh Forest Guard was appointed by the undersigned vide letter No. 10715-17 dated 15.02.2022. The inquiry team has sent its letter No. 590-N dated 10.03.2022 regarding this complaint (copy enclosed). According to the investigation report, regarding the trees cut by the British school, the investigation team checked the place related to the complaint, during the checking, 28 trees were not found on the spot. According to the report made by the investigation team, the records regarding the trees that were not found on the spot were seen. On looking at the records, it was found that the concerned staff has issued a damage report number 97377 dated 25.12.2021 of 2 trees (attached), 15 trees are caught in Timber Farm No. 5 of Forest Range Patiala due to falling (attached) and The trees are dry standing/fallen and felled during departmental felling after transfer to Forest Corporation vide letter no: 5531 dated 09.09.2021 from Forest Division Patiala (with Nappy Marking List and Possession Receipts). Apart from this, in the said report by the investigation team, it is also indicated that in the complaint which is about illegal occupation of the land of the forest department by the British school, they have taken Mandal Kanungo Mr. Raj Kumar and Mr. Nirmal Singh Forest Guard along with them. In front of this school, regarding the location of Sanur distribution, the land plane of the canal department and the revenue department

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14 SEP 2022

The opportunity was viewed as per the map (land plan, copy of the order and RG plane attached). Apart from this, according to the report of the investigation team, they sought the approval issued by the Forest Department regarding the road and the culvert built on



the Sunaur distributary in front of the school from the British School, regarding which they took the N from the Canal Department/Punjab Mandi Board. copy was given (copy attached), but no NOC from Forest Department by the school. Not taken As per the records in this regard, notices were issued to the concerned school by the Forest Range Officer, Patiala (copy enclosed). According to the record, the investigation team has also reported that the forest area was found to have been tampered with, in this regard, the concerned staff took action against the accused in the damage report number 1680423 dated Issued on 02/02/2022 (copy enclosed).

The investigation team approached the complainant to participate in the investigation, but the complainant did not participate in the investigation. According to the complaint, after the on-site investigation, the forest guard of the concerned beat Mr. Pargat Singh Forest. He was suspended from duty vide Office Order No. 49 dated 11.03.2022 under Punjab Civil Services Service (Appeal and Penalty) Rules for negligence and carelessness in his duty by the Guard (copy enclosed). The investigation team again with its letter No. 614-N dated 22.03.2022. It has been reported to the office (copy attached) that the manager of the British School Mr. Harvinderjit Singh son of Mr. Karnail Singh and on the other side of the school the owner of the newly built colony Mr. Jasbir Singh son of Mr. Ranjodh Singh's statement was also taken (attached to the statement).

In this regard letter No. 193-P dated 25.06.2022 from Forest Range Officer, Patiala. It has been reported (copy attached) that the British School concerned with this complaint was approached by Van Strip Sneh. Digital demarcation of the area belonging to the distributary was done from the revenue department (copy attached).

After the marking, it became clear that the British school tampered with some of the forest department's land Mrs. Kiran Harika, Principal, under the devolution of forest land by the school.

Taking action by this office against British Co-Ed School, Devigarh Road, Patiala, a court case has been filed in Hon'ble Court, Patiala (copy attached) whose next date of hearing is 29.07.2022. It should be noted that the case has been applied to the Forest Department by the British School for approval (copy attached). According to this report of the Forest Range Officer, Patiala, against Mr. Jasveer Singh son of Mr. Ranjodh Singh, the owner of the new colony built on the other side of the school, due to the encroachment of the forest area, a damage report was issued against him as per

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1680423 dated 02.02.2022 after Hon. A court case has also been filed under the violation committed by him in Patiala court (copy attached) whose next appearance date is 31.08.2022.

Therefore, from the inquiry made by the investigation team regarding this complaint, it was found that the complaint made by the complainant in his complaint regarding cutting of 250 trees is not correct, because after the enumeration of the trees by the investigation team, only on the spot 28 trees were reported missing. On checking the records of the Mandal office, it was found that the tree census was done in the year 2016-17. After that no new register has been made regarding trees. According to the report of the Forest Range Officer, Patiala, after demarcation of the area concerned, it was found that there was no illegal occupation of the forest area by the owner of the British School and the newly built colony, but on the other side of the British School and the newly built colony on the other side of the Sanor distributary. Cases have been filed in the Hon'ble Court by the Forest Range Officer, Patiala, taking action against the owner regarding the tampering in the forest area. It should also be mentioned here that a case has been applied to this department to get approval of the route from the concerned school. It is also informed here that on checking according to Google Timeline, it was found that the British School appears to be built before 2006 and according to the statement given by the manager of the British School Mr. Harvinderjit Singh son of Mr. Karnail Singh, this school is also built in 2004. . From which it is clear that the violation done by the school is old but the culvert built by the school has been built in the year 2019. After the report made by the investigating officer according to the said, under the trees and the violation done in the year 2019 by this office. Disciplinary action is being taken against the concerned staff as per the rules

Therefore, agreeing with the investigation conducted by the investigation team and the said action taken by the Forest Range Officer, Patiala against the concerned British School and the owner of the newly built colony in front of the school, the report regarding this complaint is sent to you for further action.



Divisional Forest Officer  
Patiala

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HARVINDERJIT SINGH  
NOTARY (Govt. of India)  
Distt. PATIALA (Pb.)

From,

Divisional Forest Officer,  
Patiala Forest Division,  
Patiala.

To,

Chief Judicial Magistrate,  
Patiala.

No.

Dated:

Subject: Prosecution Challan No. 1-P of 2022-23 of Patiala Forest Range of Patiala Forest Division under Indian Forest Act, 1927.

Please fine enclosed challan No. 1-P of 2022-23 of Patiala Forest Range of this division for prosecution in your esteemed court under section 32, 33 & 63-C of Indian Forest Act, 1927 against Smt. Kiran Harika Principal British Co. Ed School, Patiala-Devigarh Road, Patiala.

Sh. Swaran Singh, Incharge Forest Range Patiala of this division has been deputed to present the challan in your court. He may kindly be allowed to act as prosecutor in this case on behalf of Divisional Forest Officer, Patiala.

Divisional Forest Officer,  
Patiala Forest Division,  
Patiala.

Endst. No. 2143

Dated: 31/05/2022

✓ A copy is forwarded to Range Officer, Patiala with reference to his letter No. 95-P Dated: 20-05-2022 for information & necessary action.

Divisional Forest Officer,  
Patiala Forest Division,  
Patiala. *NY 4*

From:

Divisional Forest Officer,  
Patiala Forest Division,  
Patiala.

COPIA/2021/2022  
F B P J 0 J 0 2 0 2 2

To:

Chief Judicial Magistrate,  
Patiala

No:

Date:

Subject: Prosecution Challan No:2-P of 2021-22 of Patiala Forest Range of Patiala Forest Division under Indian Forest Act 1927. (Sanour Distybutory RD 59-60 R/S and Patial-Pehowa Road Km 6-7 L/S)

Please find enclosed challan No:2-P of 2021-22 of Patiala Forest Range of this Division for prosecution in you esteemed court under section 32,33 and 63 of Indian Forest Act 1927 against Sh Jasvir Singh S/o Sh Ranjodh Singh R/o Ajit Nagar Patiala.

Sh Ramanpreet Singh, Forester of Forest Range Patiala of this division has been deputed to present the challan in your court. He may kindly be allowed to act as prosecutor in this case on behalf of Divisional Forest Officer, Patiala.



Divisional Forest Officer,  
Patiala Forest Division,  
Patiala.

Endost No: 11707

Dated 15-3-2022

A copy is forwarded to Range Officer Patiala with reference to this letter no: 699-P dated 09.03.2022 for information & necessary action.



Divisional Forest Officer,  
Patiala Forest Division,  
Patiala.



Notice

Through

The British Co Ed High School  
Devigarh Road, P.O.Sanaur, Patiala

No: 11067

Date 25.02.2022

Subject: Regarding using forest department land without permission (The British Co Ed High School Devigarh Road, Patiala)

Regarding the above subject, it has come to the attention of the undersigned that the use of the forest area in front of the said school by you is being done without obtaining approval from this department under the Forest Act, 1980.

In this regard, it is written to you that the area of the forest department should not be used for the subject matter. If you use the forest department's land now, then appropriate action will be taken against you under the Forest Act. The sole responsibility of which will be your personal responsibility.

A part from this, if you want to use the approach road for the said school, then the complete case under the Forest Act, 1980 should be submitted to this office in a single step after going online on the website: [forestclearance.nic.in](http://forestclearance.nic.in) of the Government of India. be given

Sd/-

Forest Division Officer

Patiala

Office No 11068

Date 25.02.2022

By sending a copy to the Forest Range Officer, Patiala, it is written that due action should be taken regarding the route used without approval by the user agency and that the forest area should not be allowed to be used without approval.

Sd/-

Forest Division Officer

Patiala

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Charanjit Singh Sidhu  
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Distt PATIALA (Pb)



20 AUG 2024

**Proposal Details**

**Proposal No.:** FP/PB/OTHERS/433877/2023  
**Single Window No.:** SW/133572/2023  
**CAF No.:** CAF/130431/2023  
**Project Name:** Permission for construction of approach Access to "THE BRITISH CO-ED HIGH SCHOOL" at Vill: Sanour Tehsil & Distt: Patiala  
**State:** PUNJAB  
**Project Category:** OTHERS(Approach Access)  
**Area (in ha):** 0.0156  
**Division(s):** Patiala Division  
**Proposal Submission Date:** 19/06/2023  
**Application received at State:** N/A  
**Application received at IRO:** N/A  
**Application received at MoEF&CC:** N/A  
**Proponent Name:** KIRAN HARIKA  
**Scenario:** Scenario 4  
**Demand/Payment:** N/A  
**Additional Demand/Payment:** N/A  
**In-Principle Approval:** In-Progress  
**Final Approval:** In-Progress

123

Print View

Proposal History/Timeline

Start Date - End Date

Activity	06/09/2024 - N/A
Pending at UA due to EDS by DFO	
Start Date	06/09/2024
End Date	N/A
Processed by DFO due to EDS by Nodal Officer	05/09/2024 - 06/09/2024
Processed by Nodal Officer for Recommendation	22/09/2024 - 09/01/2024
Processed by DFO due to EDS by Nodal Officer	16/05/2024 - 22/09/2024
Processed by UA due to EDS by DFO	03/09/2024 - 16/01/2024
Processed by DFO due to EDS by Nodal Officer	29/04/2024 - 03/09/2024
Processed by Nodal Officer for Recommendation	01/06/2024 - 29/04/2024
Processed by DFO due to EDS by Nodal Officer	22/03/2024 - 01/06/2024
Processed by UA due to EDS by DFO	14/03/2024 - 22/03/2024
Processed by DFO due to EDS by Nodal Officer	01/03/2024 - 14/03/2024
Processed by Nodal Officer for Recommendation	23/02/2024 - 14/03/2024
Processed by DFO for Scrutiny and Recommendation	24/01/2024 - 23/02/2024
Processed by UA for DFO EDS Reply	01/07/2023 - 24/01/2024
Processed by DFO for Scrutiny and Recommendation	05/05/2023 - 01/07/2023
Submitted	16/01/2023 - 05/05/2023

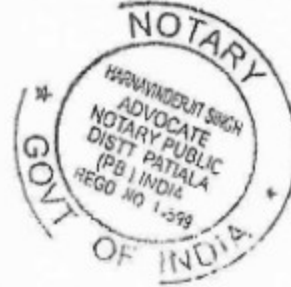
PUNJAB GOVERNMENT

Department of Forest and Wildlife Preservation, Punjab  
Office Forest Division Officer, Patiala.  
E-mail: patialadfo@gmail.com, Ph. 0175-2921574

No. 9065 dated 13.09.24

From  
Divisional Forest Officer, Patiala.

To  
Conservator of Forest  
South Circle, Patiala



Subject: OA No. 343 of 2024 Mahendra Kumar Arora Vs State of Punjab.

Reference: Your letter No. 4956 dated 02.09.24

Regarding the letter under reference regarding the above subject, you are informed that a detailed investigation report was already sent to you with this office's letter number 3386 dated 04.07.2022 regarding this complaint. (Attached)

Apart from this, according to the statement received by Mr. Mahendra Kumar Arora, a report was sought from Forest Range Officer Patiala regarding the recorded facts. In relation to which, the Forest Range Officer Patiala has reported with his letter number 618 dated 10-09-2024 that the complainant has mentioned tampering with the record in his statement and reduction of green cover according to Google Earth. In this regard, to be noted that the record of trees (Census Register) is available not only in the range but also in the office of the higher officials, so it is not possible to tamper with the record. According to the records, checking was done on this strip by the investigation team. According to the report of the Forest Range Officer, Patiala,

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you are told that after checking the Google Earth, it is clear that the damage to the trees and the tampering with the forest area on the right side of the Sanour distributary, which has happened in November 2021. According to records, during that time, the forest area adjacent to the right side of the Sanour distributary was tampered with by the colony owner while making a road in the place of the Municipal Committee Sanour. Under which action has been taken to file a court case against the colony owner in the honorable court. Apart from this, due action has been taken as per the rules against the concerned forest guard regarding the loss of trees and tampering with the forest area.

Apart from this, the complainant has stated in his statement that the electric poles are installed in the forest area. In this regard, according to the Forest Range Officer, Patiala, you are told that the Forest Department had jointly marked the relevant place with the Revenue Department and at the time of this marking, after demarcating this distributor, pillars were installed. According to the occasion, these electric poles are outside the pillars installed after the demarcation and marking of this distributor.

Apart from this, according to the Forest Range Officer, Patiala, according to the occasion and according to the records, you are told that all the trees standing in the above forest area are recorded in the record.

Apart from this, the route being used by the colony owners, that route is owned by Municipal Council Sanour and they use the same from the land owned by them.

The report is sent to you for information and further appropriate action.

Attachment: Same as above

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NOTARY (Govt. of India)  
Distt. PATIALA (Pb.)



4 SEP 2024

Sd/-  
Forest Divisional Officer,  
Patiala

Punjab Government  
Forests and Wildlife Preservation Department  
O/o Conservator of Forests South Circle, Opp. Central Jail, Patiala.  
Ph. No. 0175-2921628, E-mail id : cfpatala@gmail.com

To

Divisional Forest Officer,  
Patiala.

No. 4956

Dated 21/9/24

Sub:

OA No. 343 of 2024 Mahendra Kumar Arora Vs State of Punjab.

Ref:

This office endst no. 4748-52 Dated 28.08.2024

With respect to above cited subject and reference it is informed that the Hon'ble National Green Tribunal in OA No. 343 of 2024 Mahendra Kumar Arora V/s State of Punjab on 01.07.2024, pertaining to a complaint by Sh. Mahendra Kumar Arora alleging illegal felling of 250 trees by a private School British co-ed in collusion with District Forest Officer Sanour, District Patiala and thereby causing damage to environment, has ordered that a joint committee comprising of Principal Chief Conservator of Forests, District Magistrate, Patiala and Regional Office, MoEF&CC, Chandigarh shall visit site, collect relevant information and if finds above complaint to be correct, take appropriate remedial, punitive and preventive action including, assessment of environmental compensation in accordance with law and submit the compliance report within two months. Office of the PCCF (HoFF) vide letter cited under reference letter No. 1/887825/2024 dated 20.07.2024 has deputed the undersigned to represent the office of PCCF (HoFF). Complainant Sh. Mahendra Kumar has sent his statement to the consideration of inquiry committee vide his email dated 31.08.2024

In view of above you are directed to submit comments/reports of your office before the committee on 05.09.2024 at 11.00 am.

Enclosed: As above

- 1) Complaint by Sh. Mahendra Kumar Arora 12/3 Guru Nanak Nagar, Tripuri, Patiala before the Hon'ble NGT.
- 2) Order of the Hon'ble NGT dated 01.07.2024 in OA No. 343 of 2024
- 3) Statement of Sh. Mahendra Arora submitted to the inquiry committee on 31.08.2024.

*AK*  
Ajit Kulkarni, IFS

Conservator of Forests,

South Circle, Patiala.

Endst. No. 4957-60

Dated. 21/9/24

A copy of the above is forwarded in reference to this office endst no. 4748-52 Dated 28.08.2024 for information.

- 1) Principal Chief Conservator of Forests (HoFF), Punjab, SAS Nagar.
- 2) Deputy Director General of Forests (Central), Ministry of Environment Forests and Climate Change, Government of India, Northern Regional Office, Chandigarh.
- 3) Chief Conservator of Forests (Plains), Punjab, SAS Nagar.
- 4) Deputy Commissioner, Patiala.

Enclosed: As above

*AK* 02.09.24  
Ajit Kulkarni, IFS

Conservator of Forests,

South Circle, Patiala.

Punjab Government  
Forests and Wildlife Preservation Department  
O/o Conservator of Forests South Circle, Opp. Central Jail, Patiala,  
Ph. No. 0175-2921628, E-mail Id : cfpatala@gmail.com

To

1. Deputy Director General of Forests (Central), Ministry of Environment  
Forests and Climate Change, Government of India, Northern Regional  
Office, Chandigarh.
2. Deputy Commissioner, Patiala.

No. 5159-60

Dated 06/9/2024

Sub: OA No. 343 of 2024 Mahendra Kumar Arora Vs State of Punjab.

Ref: This office endst no. 4957-60 Dated 02.09.2024.

With respect to the above cited subject and reference, proceedings of the meeting held on 05.09.2024, with respect to OA No. 343 of 2024 Mahendra Kumar Arora Vs State of Punjab are attached along with this letter for your information and further needful.

Encis : As above

*AK*  
Ajit Kulkarni, IFS

Conservator of Forests,  
South Circle, Patiala.

*o/c*  
05/9/2024

Endst. No. 5161-63

Dated. 06/9/2024

A copy of the above is forwarded in reference to this office endst no. 4951-55 dated 02.09.2024 for information and necessary action please.

1. Principal Chief Conservator of Forests (HoFF), Punjab, SAS Nagar
2. Chief Conservator of Forests (Plains), Punjab, SAS Nagar.
3. Divisional Forest Officer, Patiala.

Encis : As above

*AK* 05.9.24  
Ajit Kulkarni, IFS

Conservator of Forests,  
South Circle, Patiala.

*o/c*  
05/9/2024

*AK*  
03.09.2024


Subject - OA No. 343 of 2024 Mahendra Kumar Arora Vs State of Punjab Regarding proceeding of the meeting held on 05.09.2024 at 11.00 am.

To the above cited subject, a meeting held on 05.09.2024 at 11.00 am and meeting was attended by the officials given below-

- 1) Mr. Ajit Kulkarni, IFS, Conservator of Forests, South Circle, Patiala.
- 2) Mrs. Vidya Sagri RU, IFS, Forest Division Officer, Patiala.
- 3) Ms. Kanchan, IAS, ADC (G) Office of Deputy Commissioner, Patiala.
- 4) Mr. N.K. Dhimri, Technical Officer, Office Ministry of Environment Forests and Climate Change, Government of India, Northern Regional Office, Chandigarh.
- 5) Mrs. Kiran Hiraka, Principal, British Co-ed School, Devigarh Road, Patiala.

In this meeting, Mrs. Kiran Hiraka, Principal, British Co-ed School, requested for one more day for submitting their reply/statement to the committee. Divisional Forest Officer Patiala requested for some more time to submit the report as the statement of complainant before the committee raises some new issues which needs field verification. The committee decided to consider the request of School Authorities and DFO Patiala. DFO Patiala was directed to submit the report at the earliest.

The meeting ended with the vote of thanks.



Ajit Kulkarni, IFS  
Conservator of Forests,  
South Circle, Patiala.

Subject – In the meeting dated 05.09.2024 held at the office of the Conservator of Forests regarding OA No. 343 of 2024 Mahendra Kumar Arora Vs State of Punjab the following officers/officials participated.

130

Sr. No	Officer/Employee Name	Name of Office	Mobile No.	Singature
1	Kanchan ADC (G)	DC Office	6283440598	sd
2	Vidya sagari	DFO Patiala	9412927063	sd
3	Ajit Kulkarni	CF South	9915564249	sd

Sh. N.K Dhimri T.O , RO. Chandigarh attended through VC.




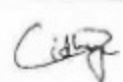

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
ਵਿਸ਼ਾ - OA No. 343 of 2024 Mahendra Kumar Arora Vs State of Punjab.

ਵਿਸ਼ਾ ਅੰਕਿਤ ਕੇਸ ਸਬੰਧੀ ਔਜ ਮਿਤੀ 05.09.2024 ਨੂੰ ਦਫਤਰ ਵਣ ਪਾਲ ਸਾਬੂਥ ਸਰਕਲ, ਪਟਿਆਲਾ ਵਿਖੇ ਹੋਈ ਮੀਟਿੰਗ ਵਿੱਚ ਹੇਠ ਲਿਖੇ ਅਧਿਕਾਰੀਆਂ/ਕਰਮਚਾਰੀਆਂ ਵੱਲੋਂ ਭਾਗ ਲਿਆ ਗਿਆ-


ਲੜੀ ਨੰ.	ਅਧਿਕਾਰੀ/ਕਰਮਚਾਰੀ ਦਾ ਨਾਂ	ਦਫਤਰ ਦਾ ਨਾਂ	ਮੋਬਾਇਲ ਨੰ.	ਹਸਤਾਖਰ
1	Cauchan ADC (B)	DC OFFICE	6883490598	
2	Vidhya Sagari	Dfo Patiala	9412927063	
3	Ajit Kulkarni	CF, Patiala	9915564249	 05.09.24

Sh. N.K. Dhimri T.O. RD. Chandigarh attended through VC



  
05.09.24

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Subject – In the meeting dated 05.09.2024 held at the office of the Conservator of Forests regarding OA No. 343 of 2024 Mahendra Kumar Arora Vs State of Punjab the following officers/officials participated.

Sr. No	Officer/Employee Name	Name of Office	Mobile No.	Singature
1	Kiran Hiraka	The British Co-ed high School, Patiala.	9914911202	sd



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ਵਿਸ਼ਾ - OA No. 343 of 2024 Mahendra Kumar Arora Vs State of Punjab.

ਵਿਸ਼ਾ ਅੰਕਿਤ ਕੇਸ ਸਬੰਧੀ ਅੱਜ ਮਿਤੀ 05.09.2024 ਨੂੰ ਦਫਤਰ ਵਣ ਪਾਲ ਸਾਬੂਥ ਸਰਕਾਰ ਪਟਿਆਲਾ ਵਿਖੇ ਹੋਈ ਮੀਟਿੰਗ ਵਿੱਚ ਹੇਠ ਲਿਖੇ ਅਧਿਕਾਰੀਆਂ/ਕਰਮਚਾਰੀਆਂ ਵੱਲੋਂ ਤਾਹ ਲਿਆ ਗਿਆ-

ਲੜੀ ਨੰ.	ਅਧਿਕਾਰੀ/ਕਰਮਚਾਰੀ ਦਾ ਨਾਂ	ਦਫਤਰ ਦਾ ਨਾਂ	ਮੋਬਾਇਲ ਨੰ.	ਹਸਤਾਖਰ
1.	Kuancharu	The British Co-Ed school Patiala	9914911202	[Signature]

100516. 10-09-2024  
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NOTARY PUBLIC  
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16 SEP 2024

To

Mr Ajit Kulkarni IFS

Conservator of forests

South Circle, Patiala

Subject 1- Adjudgment

Dear Sir,

It is respectfully submitted that we received summons/notice to appear in person and submit statement but due to non-availability of material documents we could not prepare reply/written statement, so please grant one more day to file reply along with relevant documents.

Thanking you

Umesh Kaula

5th Sep 2024

Allowed to submit reply by tomorrow.

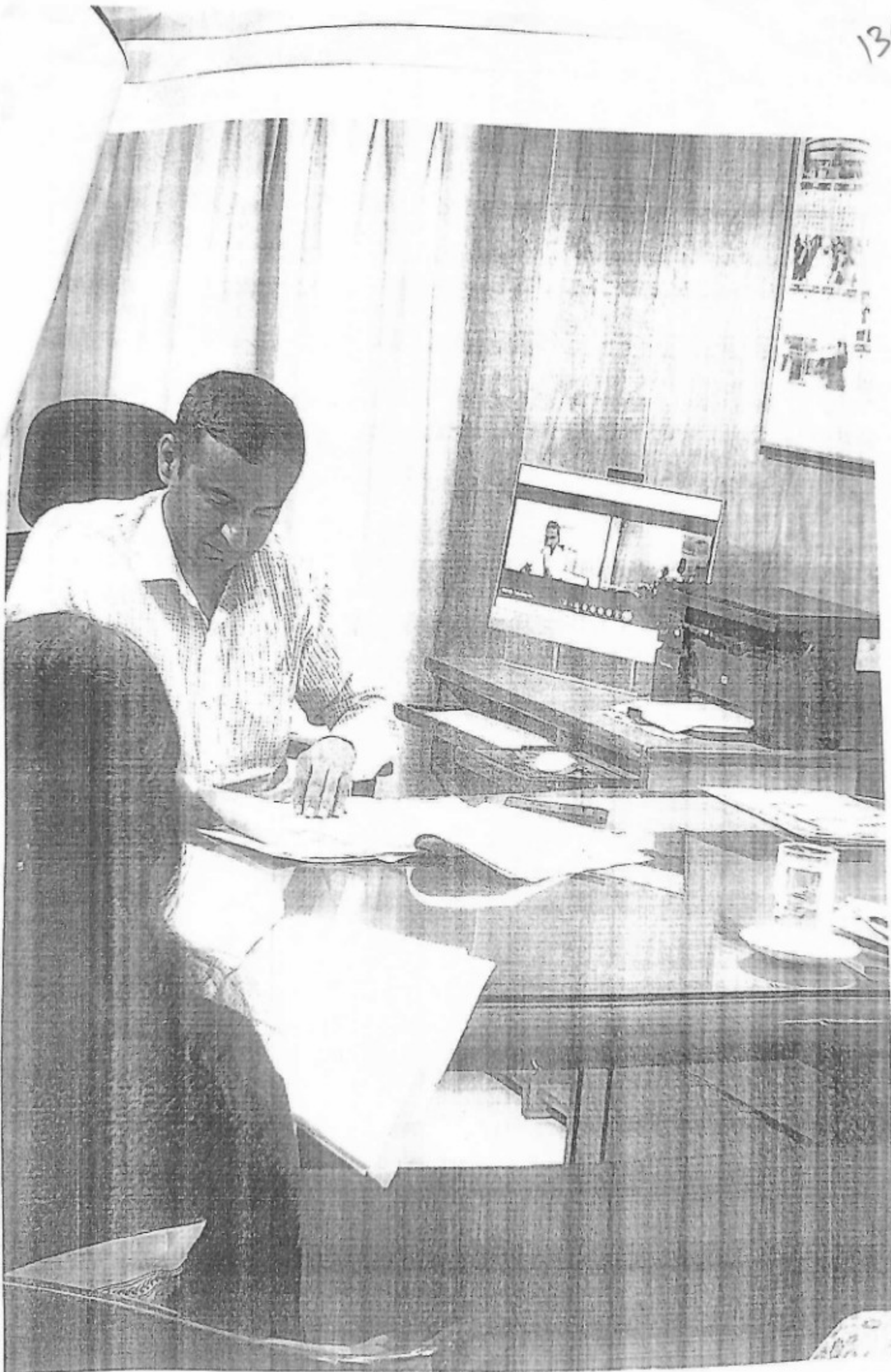
and

05.09.24

DFO Patrale requested for some more time to submit the report as the statement of complainant before the committee raised some new issues which needs field verifications. Having regard to it committee considered the request and directed DFO to submit the report at the earliest.

G.S.

05.9.24



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